Annual Report 2020-21

Central Electricity Regulatory Commission

के वि वि आयोग CERC



ANNUAL REPORT 2020-21



Central Electricity Regulatory Commission (CERC)

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi - 110 001 Phone : +91 11 23353503 • +91 11 23753923 https://cercind.gov.in





3

Chairperson's Statement

During 2020-21, Central Electricity Regulatory Commission (CERC) took several important decisions to further facilitate power sector reforms in India. This year was marked by several important regulatory developments in terms of market development for the power sector, despite the constraints posed by COVID pandemic, thanks to the arduous efforts of the Commission and the Staff, and the digitisation of the process in the Commission.

A framework for Real-Time Market for electricity in India (RTM) was introduced in June, 2020, which aimed at providing an organised platform for energy trade closer to real time. RTM is a half hourly market that runs 48 times during the day. This is expected to help manage variation in load and renewable generation integration through organised market platform without leaning on grid through unscheduled interchange.

A pilot on Security-constrained Economic Despatch of Electricity (SCED) had been implemented with the help of POSOCO from 1st April, 2019. This pilot helped explore the scope of optimisation and hence the possibility of minimising the system cost without major structural changes in the existing system. Accordingly, the pilot was granted an extension up to March, 2021. As per the report of POSOCO, implementation of the pilot has entailed a monthly saving of approximately Rs.63.7 crores between the period from April, 2019 to August, 2021.

The Commission released discussion papers on "Mechanism for compensation on account of change in law for compliance with Revised Emission Standards notified by MoEF&CC in respect of Competitively Bid Thermal generating plants" and "Methodology for computing the escalation factors and other parameters for the purpose of Bid Evaluation and Payment for Procurement of Power from Renewable Energy Projects Complemented with Firm Power from any other source through Competitive Bidding".

The Commission devised the methodology for computing the escalation factors and other parameters for the purpose of Bid Evaluation and Payment for Procurement of Power from Renewable Energy Projects complemented with firm power from any other source through Competitive Bidding.

There have been various factors driving changes in the Indian power market in the last decade, such as growth in demand, increasing depth of the Indian power market and growing need for information exchange among market participants as well as need to strengthen the mechanism for market surveillance and monitoring. Therefore, the Commission notified the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 in February, 2021 which covered various provisions including inter alia the provisions for Term Ahead physical delivery based contracts, OTC platform, ancillary services contracts, enabling provision for market coupling etc.

Another important regulation issued by the Commission was the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020. The Regulation detailed the components of Transmission Charges, and defined the methodology for the calculation of transmission losses for ISTS on all India average basis by the Implementing Agency (NLDC) for each week.

The Commission also notified the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Businesses) Regulations, 2020. The main objective of this regulation is to specify the mechanism for sharing revenue derived from utilization of transmission assets for other businesses. This Regulation is to be used by the transmission licensee for the sharing of revenue derived from utilisation of transmission assets.

The Commission also notified the regulations on terms and conditions for tariff determination from Renewable Energy Sources.

The Commission also supported the activities of Forum of Regulators (FOR), a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs/JERCs are the members of FOR. It also supported the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources as it provides secretariat services to these organisations.

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

P. K. Pujari

CONTENTS

Ι.	The Commission	11
2.	Mission Statement	15
3.	Profile of the Chairperson and Members of the Commission	19
4.	The Year in Retrospect	29
5.	Regulatory Procedures and Process	35
6.	Activities during 2020-21	39
7.	Outcome of regulatory processes in terms of benefits to consumers and development of the sector	71
8.	Notifications issued during 2020-21	75
9.	Agenda for 2021-22	79
10.	Annual Statement of Accounts	83
11.	Human Resources of the Commission	87
12.	Right to Information Act, 2005	91
	Annexures	95

5

2020-21

List of Abbreviations

Abbreviation	Full Form
ABT	Availability Based Tariff
ACP	Area Clearing Price
ADMS	Automatic Demand Management Scheme
AERA	Airport Economic Regulatory Authority
AGC	Automatic Generation Control
APPC	Average Pooled Purchase Cost
APTEL/ATE	Appellate Tribunal for Electricity
ATS	Associated Transmission System
AUFR	Frequency Relay
BCD	Billing, Collection and Disbursement (Procedure)
BEE	Bureau of Energy Efficiency
BPTA	Bulk Power Transmission Agreement
BRICS	Brazil, Russia, India, China and South Africa
BU	Billion Units
CAC	Central Advisory Committee
CBTE	Cross-border Trade of Electricity
CCGT	Combined Cycle Gas Turbine
CCI	Competition Commission of India
CEA	Central Electricity Authority
CEM	Clean Energy Ministerial (Summit)
CERC	Central Electricity Regulatory Commission
CGA	Controller General of Accounts
CGP	Captive Generation Plant
CIGRE	International Council on Large Electric Systems
CIL	Coal India Limited
COD	Date of Commercial Operation
CPRI	Central Power Research Institute
CPSU	Central Public Sector Undertaking
СТU	Central Transmission Utility
DAM	Day Ahead Market
DEEP	Discovery of Efficient Electricity Price

DIC	Designated ISTS Customer
DISCOM	Distribution Company
DSM	Deviation Settlement Mechanism or Demand Side Management
DVC	Damodar Valley Corporation
EA	Electricity Act
ER	Eastern Region
ERC	Electricity Regulatory Commission(s)
ERLDC	Eastern Regional Load Dispatch Centre
ERPC	Eastern Regional Power Committee
FGMO	Free Governor Mode Operation
FI	Financial Institution
FOIR	Forum of Indian Regulators
FOR	Forum of Regulators
FSA	Fuel Supply Agreement
GCV	Gross Calorific Value
GFA	Gross Fixed Assets
GIS	Geographic Information System
GOI	Government of India
GPS	Gas Power Station
GSES	Grid Security Expert System
GST	Goods and Services Tax
GW	Giga Watt
HEP	Hydro Electric Project
HPS	Hydro Power Station
HVDC	High-voltage Direct Current
IC	Installed Capacity
IDC	Interest During Construction
IEGC	Indian Electricity Grid Code
IEX	Indian Energy Exchange
IPP	Independent Power Producer
ISGS	Inter State Generation System
ISTS	Inter State Transmission System
JERC	Joint Electricity Regulatory Commission

2020-21

JVJoint VenturekVKilo VoltkWKilo WattkWhKilo Watt HourLC/LoCLetter of CreditLDCLoad Despatch CentreLILOLoop in Loop outLTALong Term AccessMATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMinistry of New and Renewable EnergyMOPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWXMega WattMYTNulti Year TariffNDCNorth Eastern Electric Power CompanyNEPPONorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CorporationNLCNational Hydroelectric Power CorporationNLCNational Hydroelectric Power CorporationNLCNational Hydroelectric Power CorporationNLCNational Load Dispatch CentreNRNorthern RegionNLDCNational Load Dispatch CentreNPCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	JNNSM	Jawaharlal Nehru National Solar Mission
kWKilo WattkWhKilo Watt HourLC/LoCLetter of CreditLDCLoad Despatch CentreLILOLoop in Loop outLTALong Term AccessMATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNHPCNational Hydroelectric Power CorporationNLCNational Hydroelectric Power CorporationNLCNational Hydroelectric Power CorporationNLCNational Load Dispatch CentreNPCNational Load Dispatch CentreNPCNational Load Dispatch CentreNRNorthern Region	JV	Joint Venture
kWhKilo Watt HourLC/LoCLetter of CreditLDCLoad Despatch CentreLILOLoop in Loop outLTALong Term AccessMATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMTTMulti Year TariffNDCNational Development CouncilNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Hydroelectric Power CorporationNLCNational Power CommitteeNHPCNational Load Dispatch CentreNRNorthern Region	kV	Kilo Volt
LC/LoCLetter of CreditLDCLoad Despatch CentreLILOLoop in Loop outLTALong Term AccessMATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CorporationNLCNeyvelli Lignite CorporationNLCNational Hydroelectric Power CorporationNLCNational Power CommitteeNPCNational Power CommitteeNRNorther Region	kW	Kilo Watt
LDCLoad Despatch CentreLILOLoop in Loop outLTALong Term AccessMATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPPONNorth Eastern Regional Load Dispatch CentreNERRNorth Eastern Regional Load Dispatch CentreNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLCNational Load Dispatch CentreNPCNational Load Dispatch CentreNRNorth Fastern Regional Number Company	kWh	Kilo Watt Hour
LILOLoop in Loop outLTALoog Term AccessMATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern Regional Load Dispatch CentreNEPCNorth Eastern Regional Power CorporationNLCNequell Lignite CorporationNLCNational Hydroelectric Power CorporationNLCNational Load Dispatch CentreNPCNational Load Dispatch CentreNRNorthe Region	LC/LoC	Letter of Credit
LTALong Term AccessMATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNHPCNational Hydroelectric Power CorporationNLCNetjenit CorporationNLDCNational Hydroelectric Power CorporationNLCNational Load Dispatch CentreNRNorthern Region	LDC	Load Despatch Centre
MATMinimum Alternate TaxMBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNEPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNRNorthern Region	LILO	Loop in Loop out
MBEDMarket Based Economic DespatchMCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPCONorth Eastern Electric Power CompanyNERNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CorporationNLCNational Hydroelectric Power CorporationNLDCNational Load Dispatch CentreNHPCNational Hydroelectric Power CorporationNLDCNational Load Dispatch CentreNRNorthe Region	LTA	Long Term Access
MCPMarket Clearing PriceMMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPCONorth Eastern Electric Power CompanyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNEPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Load Dispatch CentreNRNorther Region	MAT	Minimum Alternate Tax
MMCMarket Monitoring CellMNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEPCONorth Eastern Electric Power CompanyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Hydroelectric Power CompanyNERNorth Eastern Regional Power CorporationNLPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNPCNational Power CommitteeNRNorther Region	MBED	Market Based Economic Despatch
MNREMinistry of New and Renewable EnergyMoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNEPCNorth Eastern Regional Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNPCNational Power CommitteeNRNorthern Region	MCP	Market Clearing Price
MoPMinistry of PowerMTOAMedium Term Open AccessMUMillion UnitsMWMega WattMVTMulti Year TariffNDCNational Development CouncilNEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNEPCNorth Eastern Regional Power CorporationNLCNetyvelli Lignite CorporationNLDCNational Hydroelectric Power CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNPCNational Power CommitteeNRNorthern Region	MMC	Market Monitoring Cell
MTOAMedium Term Open AccessMUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	MNRE	Ministry of New and Renewable Energy
MUMillion UnitsMWMega WattMYTMulti Year TariffNDCNational Development CouncilNEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	MoP	Ministry of Power
MWMega WattMYTMulti Year TariffNDCNational Development CouncilNEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	ΜΤΟΑ	Medium Term Open Access
MYTMulti Year TariffNDCNational Development CouncilNEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNPCNational Power CommitteeNRNorthern Region	MU	Million Units
NDCNational Development CouncilNEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNPCNational Power CommitteeNRNorthern Region	MW	Mega Watt
NEEPCONorth Eastern Electric Power CompanyNEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNPCNational Power CommitteeNRNorthern Region	MYT	Multi Year Tariff
NEPNational Electricity Plan or National Electricity PolicyNERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	NDC	National Development Council
NERNorth Eastern RegionNERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	NEEPCO	North Eastern Electric Power Company
NERLDCNorth Eastern Regional Load Dispatch CentreNERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	NEP	National Electricity Plan or National Electricity Policy
NERPCNorth Eastern Regional Power CommitteeNHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	NER	North Eastern Region
NHPCNational Hydroelectric Power CorporationNLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	NERLDC	North Eastern Regional Load Dispatch Centre
NLCNeyvelli Lignite CorporationNLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	NERPC	North Eastern Regional Power Committee
NLDCNational Load Dispatch CentreNPCNational Power CommitteeNRNorthern Region	NHPC	National Hydroelectric Power Corporation
NPCNational Power CommitteeNRNorthern Region	NLC	Neyvelli Lignite Corporation
NR Northern Region	NLDC	National Load Dispatch Centre
G	NPC	National Power Committee
NRLDC Northern Regional Load Dispatch Centre	NR	Northern Region
	NRLDC	Northern Regional Load Dispatch Centre
NRPC Northern Regional Power Committee	NRPC	Northern Regional Power Committee
NTP National Tariff Policy	NTP	National Tariff Policy

NTPC	National Thermal Power Corporation
NVVN	NTPC Vidyut Vyapar Nigam Ltd.
O&M	Operation and Maintenance
OCC	Operation Coordination Committee
OCGT	Open Cycle Gas Turbine
OPEX	Operating Expense
отс	Over the Counter
PAF	Plant Availability Factor
PGCIL	Power Grid Corporation India Limited
PLF	Plant Load Factor
PMR	Power Market Regulations
PMU	Phasor Measurement Unit
PNGRB	Petroleum & Natural Gas Regulatory Board
POC	Point of Connection
POSOCO	Power System Operation Corporation Limited
PPA	Power Purchase Agreement
PSDF	Power System Development Fund
PXIL	Power Exchange India Limited
RE	Renewable Energy
REA	Regional Energy Accounts
REC	Renewable Energy Certificate
RFP	Request for Proposal
RGMO	Restricted Governor Mode Operation
RLDC	Regional Load Dispatch Centre
RLNG	Re-Gassified Liquified Natural Gas
RoCE	Return on Capital Employed
RoE	Return on Equity
ROR	Run of the River
RPC	Regional Power Committee
RPC	Regional Power Committee
RPO	Renewable Purchase Obligation
RRI	Regulatory Research Institute
RTM	Real Time Market

2020-21

SAFIR	South Asia Forum for Infrastructure Regulation
SCADA	Supervisory Control and Data Acquisition
SCED	Security Constrained Economic Despatch
SCOD	Scheduled Date of Commercial Operation
SECI	Solar Energy Corporation of India
SERC	State Electricity Regulatory Commission
SEZ	Special Economic Zone
SHR	Station Heat Rate
SJVNL	Sutlej JalVidyut Nigam Limited
SLDC	State Load Dispatch Centre
SR	Southern Region
SRLDC	Southern Regional Load Dispatch Centre
SRPC	Southern Regional Power Committee
SSU	State Sector Utilities
STOA	Short Term Open Access
STPS	Super Thermal Power Station
STU	State Transmission Utility
TAM	Term Ahead Market
TAMP	Tariff Authority of Major Ports
ТВСВ	Tariff Based Competitive Bidding
THDC	Tehri Hydro Development Corporation
TOR	Terms of Reference
TPS	Thermal Power Station
TSA	Transmission Service Agreement
UDAY	Ujwal DISCOM Assurance Yojana
UHVAC	Ultra High Voltage Alternating Current
UI	Unscheduled Interchange
UMPP	Ultra Mega Power Projects
VAT	Value Added Tax
YTC	Yearly Transmission Charges



The Commission







13

I. The Commission

The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that 'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia agreed that 'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'.

Thus was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The 1998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multidisciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.

The Mandate

As entrusted by Section 79 (I) of the Electricity Act, 2003, the Commission has the responsibility to discharge the following functions:

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.

Section 79(2) of the Electricity Act 2003 lays the onus on CERC to advise the Central Government on matters such as:

- a. Formulation of National Electricity Policy and Tariff Policy;
- b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
- c. Promotion of investment in electricity industry;
- d. Any other matter referred to the Central Commission by the Central Government.





Mission Statement







17

2. Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT) etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-state transmission.
- d. Facilitate inter-state trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and marketbased mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.







3 Profile of Chairperson and Members







2020-21

21

वार्षिक रिपोर्ट Annual Report



Shri P. K. Pujari
Chairperson
(Ist February, 2018 – continuing)

A Post Graduate in Economics from Delhi School of Economics, Shri P.K. Pujari joined the Indian Administrative Service (IAS), the premier civil service of India in 1981 and was allotted Gujarat cadre. During his career, he handled assignments in various departments/ministries in Gujarat as well as Central Government, such as power, commercial taxes, finance and industries. He was Secretary to Government of India, Ministry of Power for more than two years before his superannuation in 2017, after serving for 36 years.

Some of the key assignments in the field of finance and industries were (i) financial resource forecast, expenditure planning, annual budget preparation, debt and guarantee management; (ii) transition from sales tax to value addition tax (VAT), administration of commercial taxes by simplifying processes and making it enabled; and (iii) Setting up and marketing industrial estates and special economic zones.

He worked in the power sector for more than seven years, as Director and Secretary. As Director, he was involved in developing policy framework for participation of private power utilities in generation and distribution. During his tenure as Secretary (2015-17), maximum generation capacity and inter-state transmission capacity was added in the country, resulting in one nation - one grid - one price.

As Secretary, he initiated and concluded a number of far reaching initiatives and policy changes. These include electrification of all the remaining 18,452 villages (as on 1.4.2015), launching of "UDAY" for sustainable operational and financial turnaround of discoms, revised Tariff Policy 2016, new coal linkage policy for power plants, revised National Electricity Plan, XIX electricity power survey, revised- bid documents for UMPPs, revised power allocation formula for states from cg stations, formulation of new hydro-power policy, formulation of the new policy for universal households electrification by 2019, policy guidelines for integration of renewable energy into the grid, revised rules for captive generators, finalization of the report for rationalization of tariff structure and tariff categories.

During his tenure, the guidelines for cross border trade of power with neighbouring countries got finalized. The cross border transmission lines also got augmented substantially. This facilitated increased trade of power with Bhutan, Nepal and Bangladesh. Power trade with Myanmar started for the first time. Talks started for sub-marine cable connection with Srilanka. He led the Indian side for the bilateral talks on power trade with these countries.

He was closely associated with the signing of the International Solar Alliance Framework Agreement during COP22 in Marrakech. He led the Indian delegation for the 2nd BRICS Energy Ministerial Summit and also for the 8th Clean Energy Ministerial (CEM) Summit at Beijing.

His interests include reading books, sports and listening to music.



2020-21

वार्षिक रिपोर्ट Annual Report



Shri I. S. Jha Member (21st January, 2019 – continuing)

Shri I S Jha is Member, Central Electricity Regulatory Commission since January, 2019. Prior to his present assignment, he served as Chairman and Managing Director (CMD) of state-run transmission utility, Power Grid Corporation of India Ltd. since 2015.

Shri I. S. Jha, an Electrical Engineer from NIT Jamshedpur, having more than 38 years of rich and varied work experience in all the facets of the Power Sector i.e. Generation, Transmission, System Operation, Distribution including the last mile connectivity to consumers and Regulatory aspects. He began his professional career in 1981 in NTPC and joined POWERGRID in 1991. Subsequently in Jan'19 he joined CERC as Member. During his tenure at NTPC and POWERGRID, he was involved in conceptualization, planning, design, engineering, monitoring and implementation of transmission projects of National importance.

He has spearheaded development of robust National grid in the country integrated with State-of-the-Art technologies. With extensive experience in the transmission sector, Shri Jha played a key role in the conceptualisation and implementation of National Grid, Cross-border interconnections with neighbouring countries, Green Energy Corridors for integration of RE, setting up long distance multi-terminal HVDC transmission systems, I 200 kV UHVAC systems etc.

He is known for his technological prowess and people-centric leadership. He is President, International Council on Large Electric Systems (CIGRE) – India, member of apex Governing body i.e. Steering Committee of CIGRE - Paris and other professional bodies. He has published/ presented numerous articles, more than 50 technical papers in the field of power system in various international and National Journal/Conferences. He has also Co-authored two books namely, 'Renewable Energy Technology' and "Smart Grid Fundamental and Applications". Shri Jha has also applied for patents for the technical innovations in the field of power system.





Shri Arun Goyal Member (7th April 2020 – Continuing)

Shri Arun Goyal is Member of Central Electricity Regulatory Commission since April, 2020. He is 1985 batch Indian Administrative Service officer of the Union Territories Cadre and superannuated as Secretary to Government of India in August, 2019. His last assignment was Secretary (Co-ordination) in the Cabinet Secretariat. After superannuation, he was appointed as Member of the 'Advisory Committee on Apportionment of Assets and Liabilities between the UTs of Jammu & Kashmir and Ladakh' from September, 2019 to March, 2020.

Shri Arun Goyal has more than 34 years of wide ranging experience with Government of India, State Governments, Union Territory Administrations and PSUs, particularly in areas of power, finance, commerce and industry. He is passionate about reforms, institution building and bringing about systemic changes in the organizations. He has been part of major reforms and transitions in India including rolling out & subsequent implementation of Goods and Services Tax (GST); setting up of Financial Intelligence Unit & Anti- Money Laundering regime and India's transition from GATT to WTO.

He has extensive experience in all spheres of power Sector with three tenures in Delhi's Power Sector during different stages of its transformation and has held various positions including Principal Secretary (Power); CMD, Delhi Transco Ltd.; CMD, Delhi Power Company Ltd.; Chairman, Indraprastha Power Generation Co. Ltd.; Chairman, Pragati Power Corporation Ltd. and Additional General Manager (Administration) of erstwhile Delhi Electric Supply Undertaking. He played a major role in carrying forward and stabilizing historic power reforms of Delhi resulting in unbundling of Delhi Vidyut Board and privatization of distribution. He effectively handled major power crisis in Delhi arising out of devastating thunderstorm on 30th May 2014 and preparing comprehensive investment plan for upgrading Delhi's power transmission system. As Principal Secretary (Power), Govt. of Goa, he finalized and signed '24X7 Power for All' MoU between Govt. of India and Govt. of Goa.

As head of Project Monitoring Group in the Cabinet Secretariat/Prime Minister's Office for more than three and a half years, he played key role in resolving variety of issues for expeditious implementation of many mega and stalled infrastructure projects including many power transmission and generation projects.

He has more than 13 years' experience in various facets of Finance and Commerce in Government of India and has held positions of Special Secretary, GST Council; Minister (Economic & Commercial), Embassy of India, Tokyo; Director, Financial Intelligence Unit-India; and Deputy Secretary, Ministry of Commerce. He was also Secretary (Finance) and Secretary to Lt. Governor of Andaman & Nicobar Administration for about two years.

The case study prepared by him on 'Delhi Power Sector Reforms' won first prize at India Tech Foundation event in Mumbai (2004) and the policy paper on 'Electricity Distribution' was awarded first prize during Phase-V training for IAS Officers at LBSNAA, Mussoorie (2014). He has also been conferred Distinguished Alumni Award by DCE-DTU Alumni Association (2018).

Shri Arun Goyal has a bachelor's degree in electrical engineering from Delhi College of Engineering; an MBA (PGDM) from Indian Institute of Management, Ahmadabad; MA (Economics) from HP University and M.Sc. (Development Management) from Glasgow Caledonian University, UK.





Shri Pravas Kumar Singh Member (22nd February, 2021 – continuing)

Shri Pravas Kumar Singh is Member (Law), Central Electricity Regulatory Commission after taking oath on 22nd February, 2021. He was an officer of Jharkhand Higher Judicial Service in the rank of Principal District Judge and served District Judiciary of Bihar and Jharkhand for more than 32 years. He was also appointed by Union Cabinet as Judicial Member in National Company Law Tribunal with posting at Delhi, but he did not join for some personal reasons at the relevant point of time. Candidature of Mr Singh for the said post was recommended by two sitting Supreme Court Judges and others.

Prior to joining this assignment, he was working as Member (Law) in Jharkhand State Electricity Regulatory Commission in the period June 2019 to February, 2021.

After making graduation in Economics Honours from H. D. Jain College Arrah, he has passed LL.B degree from prestigious Patna Law College in Bihar.

After initial practice in Civil Courts Patna - he entered in to Bihar Civil (Judicial Branch) service in the year 1986 and served in different capacities at Chapra, Bhagalpur, Madhubani, Nalanda and Jamshedpur. He was posted as Chief Judicial Magistrate, Ranchi and Lohardaga. Assignment of Mr Singh as a Special Judge, C.B.I at Ranchi was remarkable, during his tenure as Spl Judge C.B.I, apart from various Civil, Criminal and other cases, a landmark Judgment RC 20 (A)/96 was passed by him - two Hon'ble members of Parliament and several Hon'ble Members of Legislative Assembly lost their membership by strength of the Judgment, it was first Judgment in nation, in which such Hon'ble Members of Lok Sabha and State Assembly lost their membership. In this case, two former Chief Ministers, Ministers, several M.L.As, some I.A.S officers, Chief Income Tax Commissioner and other high dignitaries were also convicted. Efforts of speedy disposal were appreciated by all. "India Today", a leading journal in both its English/ Hindi editions published an article titled as "Judges of Character". Hindu, an English Daily, praised the Judgment in many words. Judgment was placed at the site of Jharkhand High Court for months, as a very special case.

In capacity of Chairman, District Legal Services Authority of different districts, several public service works were spearheaded by him. An innovative idea adopted by Mr Singh with regard to Victim Compensation was appreciated by Jharkhand High Court in a judicial order.

Mr Singh also served in Jharkhand High Court Registry for a brief period.

After serving as Principal District Judge and Principal Judge at places – he was posted as Principal Secretary (Law)-cum- L.R to the Government of Jharkhand. During this tenure several Acts, Rules, Regulations were brought before him for vetting and he always remained part of the Law framing in the state.

Mr Singh was elected unanimous Secretary of The Jharkhand Judicial Services Association and presently Executive Member of The All India Judges Association.









4

The Year in Retrospect







2020-21

वार्षिक रिपोर्ट Annual Report

4. The Year in Retrospect

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to further reforms in the power sector.

The Commission receives large number of petitions for decision. During this year, 542 petitions were received. This, together with carry forward from the previous year totalled 783 petitions. The Commission after following due process of law passed orders in 277 petitions.

Apart from the Orders, the Commission issued regulations on a number of important issues having far reaching implications for the sector. The staff of the Commission also published discussion papers seeking to generate debate and solicit views of stakeholders on market reforms for future.

Central Electricity Regulatory Commission (Power Market) Regulations, 2021

The Commission, on 15th February 2021, notified the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 to develop and regulate the power market, keeping pace with the developments in the power sector. The objective of the Regulations is to help in the creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets. These Regulations made provisions for introduction of the longer duration Term Ahead physical delivery based contracts, Ancillary Services contract. The concept of OTC platform was introduced, where OTC Contracts could be transacted between the sellers and the buyers directly or through a Trading Licensee. These Regulations also introduced the concept of Market Coupling among the Power Exchanges with an objective to discover the uniform market clearing price for the Day Ahead Market or Real-time Market.

Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020:

CERC notified the Tariff Regulations for RE sources on 23.06.2020. The main objective of the Regulation was to specify terms and conditions for determining the tariff of the grid interactive power projects based on Renewable Energy sources through transparent and participative process. The Regulations are applicable to all cases where tariff for a generating station or a unit thereof is based on renewable sources of energy, and are covered under Sections 79(1) (a) & (b) read with Section 62 of the Act.

Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020:

Commission vide notification No. L-1/250/2019/CERC dated 4.5.2020 notified the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), 2020 in supersession of existing Sharing Regulations 2010. The Regulation

became effective from 1.11.2020.

Salient features of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 :

- i. The Regulations broadly cover the following areas:
 - a. Methodology for sharing of transmission charges of interstate transmission licensees by Designated ISTS Customers (DICs).
 - b. Methodology for sharing of transmission losses for inter-state transmission system
 - c. Treatment of transmission charges in case of delay of generating station and transmission system
- ii. Components of Transmission Charges:

Transmission charges for DICs shall have the following components:

a. National Component (NC):

Elements covered under National component shall be shared by All India drawee DICs and injecting DICs with untied LTA in proportion to their quantum of LTA plus MTOA and untied LTA respectively.

b. Regional Component (RC):

Elements covered under Regional component shall be shared by

Regional drawee DICs and injecting DICs with untied LTA in proportion to their quantum of LTA plus MTOA and untied LTA respectively.

c. Transformer Component (TC):

This shall comprise of YTC of ICTs planned for drawal of power by concerned State and shall be shared by the drawee DICs located in concerned State in proportion to LTA+MTOA.

d. AC System Component (ACC):

This component shall comprise remaining YTC of the Transmission system except covered above. This is further divided into two components namely Usage Based Component (AC-UBC) and Balance Component (AC-BC). AC-UBC shall correspond to part of YTC to be shared on respective usage of Transmission lines by DICs and AC-BC comprise of balance YTC from ACC after AC-UBC has been determined and shall be shared by drawee DICs and injecting DICs in the ration of their LTA +MTOA and Untied LTA respectively.

iii. Transmission losses for ISTS shall be calculated on all India average basis by the Implementing Agency (NLDC) for each week.

- iv. The Implementing Agency shall publish transmission charges payable by drawee DICs and injecting DICs with untied LTA for the billing month in Rupee terms.
- v. The CTU shall collect transmission charges on account of the first bill for transmission system and disburse the amount so collected to inter-State transmission licensees and intra-State transmission licensees in proportion to their Yearly Transmission Charges.

Revised Procedure for "Grant of connectivity to projects based on renewable energy sources to inter-State transmission system":

The Commission in view of the 7th amendment to the Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter- State Transmission and related matters) Regulations, 2009 proposed a draft amendment to the detailed procedure for "Grant of connectivity to projects based on renewable sources to interstate transmission system" on 24.07.2020 and invited comments/ suggestions/ objections from the stakeholders by 16.8.2020 on the provisions proposed to be amended. Based on the comments/ suggestions received, Commission vide notification No. L-I/ (3)/2009-CERC dated 20.02.2021 issued Revised Procedure for "Grant of Connectivity to projects based on renewable sources to inter-State transmission system".

Salient features of the Revised Procedure

for "Grant of connectivity to projects based on renewable energy sources to inter-State transmission system" are as under :

- Provisions related to Bank Guarantee have been relaxed e.g. If the associated bay(s) at the ISTS substation is being constructed by Stage-II grantee itself, amount corresponding to Conn-BGI i.e. Rs 50 Lakh only shall be applicable.
- ii. Conn-BG submitted under the Prerevised Procedure shall be treated as ConnBGI for Rs. 50 lakh and Conn-BG2 for the balance amount. In case Stage-II connectivity of such applicants needs to be revoked under revised procedure and if the associated bay(s) at the ISTS substation is being constructed by Stage-II grantee itself, amount corresponding to Conn-BGI shall be forfeited and balance amount being treated as Conn-BG2 under this Procedure shall be refunded.
- iii. Similarly, in case Stage-II connectivity of such applicants needs to be revoked under revised procedure and if the associated bay(s) at the ISTS sub-station is being constructed by ISTS Licensee, amount corresponding to Conn-BG1 and amount of Conn-BG2 in terms of Clause 10.8(a) of this Procedure shall be forfeited and any excess amount submitted as Conn-BG under the Pre-revised Procedure shall be refunded.

- केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission
- iv. CTU shall display the updated status of allocation of bay(s) (inter alia quantum of Stage-II Connectivity granted bay-wise, bay-wise balance quantum for which Stage-II Connectivity can be granted) at the existing or the proposed ISTS substations on its website on weekly basis.
- v. Change in the location of project keeping the connectivity with ISTS substation same shall not be construed as material change in location under first proviso to Regulation 8(1) of Connectivity Regulations.
- vi. An entity implementing the Renewable Hybrid Generating Station(s) including Round the Clock Hybrid Project, shall be eligible to apply for separate Stage-II Connectivity for each location based on the same LOA or PPA, for the capacity of the project not exceeding the quantum of power for which LOA has been awarded or PPA has been signed. For this purpose, the

locations and capacity at each such location, duly certified by the Renewable Energy Implementing Agency or the distribution licensee, as the case may be, shall be submitted along with the Connectivity applications.

- vii. On a specific request of Stage-II Connectivity grantee(s) and for the purpose of optimal utilisation of transmission infrastructure, CTU may, after consultation with the Stage-II Connectivity grantee(s) concerned, carry out rearrangement or shifting of the Stage-II Connectivity across different bay(s) of the same ISTS sub-station.
- viii. Two or more Applicants may apply for Stage-II Connectivity at a common bay along with an agreement duly signed between such Applicants for sharing the Dedicated Transmission Line. The Stage-II Connectivity shall be granted to such Applicants subject to availability of capacity in the Dedicated Transmission Line


5

Regulatory Procedures and Process







5. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

- I. Notifies Regulations
- 2. Issues orders on petitions relating to
 - a. Determination of tariff
 - b. Grant of license
 - c. Miscellaneous matters

A. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The Consultation Paper / Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.



Fig: Process flow diagram adopted for the development of Regulation

Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- 1. Tariff determination for generation and transmission
- 2. Grant of license for inter-State

Transmission and inter-State trading in electricity.

37

Apart from the above, the following petitions/applications are also filed before the Commission:-

I. Miscellaneous Petition

2. Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

B. Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e.2001 -04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998), the Commission notified Terms & Conditions of Tariff in March, 2004 for a fiveyear period from 2004-09, then in March, 2009 for another five-year period from 2009-14, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in February, 2014 for the tariff period of 2014-19. The above notifications provide for determination of generation tariff (station/unitwise) and transmission tariff (line- or systemwise). The Commission vide notification dated 7th March, 2019 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 to be effective from 1.4.2019 till 31.3.2024.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel. The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.



6

Activities During 2020-21







2020-21

वार्षिक रिपोर्ट Annual Report

6. Activities during 2020-21

Legal Proceedings

During the year 2020-21, 542 petitions were registered. In addition, 783 petitions were carried forward from the previous year, 2019-20, taking the total number of petitions to 1325. Out of these, 277 petitions were disposed of during 2020-21. Detailed status of petitions disposed of is documented in **Annexure-I.**

Major Decisions / Regulations Issued in 2020-21

I. Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Businesses) Regulations, 2020

The Central Electricity Regulatory Commission notified the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Businesses) Regulations, 2020 in terms of the Section 178 of the Electricity Act, 2003. The main objective of this regulation is to specify the mechanism for sharing revenue derived from utilization of transmission assets for other businesses. This Regulation will be used by the transmission licensee for the sharing of revenue derived from utilisation of transmission assets. Prior to above said regulation, Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Businesses) Regulations, 2007 was effective. The Commission has repealed this regulation after reviewing provisions based on experience gathered to modify the regulatory framework of sharing revenue derived from utilization of transmission assets. This regulation was notified on 17th February, 2020.

2. Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020:

The Commission vide notification No. L-1/250/2019/CERC dated 4.5.2020 notified the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), 2020 in supersession of existing Sharing Regulations 2010. The Regulation became effective from 01.11.2020.

The Regulations broadly covers following areas:

Methodology for sharing of transmission charges of inter-state transmission licensees by Designated ISTS Customers (DICs).

Methodology for sharing of transmission losses for inter-state transmission system

Treatment of transmission charges in case of delay of generating station and transmission system.

Components of Transmission Charges: Transmission charges for DICs have the following components :

- I. National Component (NC): Elements covered under National component is shared by All India drawee DICs and injecting DICs with untied LTA in proportion to their quantum of LTA plus MTOA and untied LTA respectively.
- II. Regional Component (RC): Elements covered under Regional component is shared by Regional drawee DICs and injecting DICs with untied LTA in proportion to their quantum of LTA plus MTOA and untied LTA respectively.

- III. Transformer Component (TC): This comprises of YTC of ICTs planned for drawal of power by concerned State and is shared by the drawee DICs located in concerned State in proportion to LTA+MTOA.
- IV. AC System Component (ACC): This component comprises of remaining YTC of the Transmission system except covered above. This is further divided into two components namely Usage Based Component (AC-UBC) and Balance Component (AC-BC). AC-UBC corresponds to part of YTC to be shared on respective usage of Transmission lines by DICs and AC-BC comprises of balance YTC from ACC after AC-UBC has been determined and is shared by drawee DICs and injecting DICs in the ration of their LTA +MTOA and Untied LTA respectively.

Transmission losses for ISTS is calculated on all India average basis by the Implementing Agency (NLDC) for each week. The Implementing Agency publishes transmission charges payable by drawee DICs and injecting DICs with untied LTA for the billing month in Rupee terms. The CTU collects transmission charges on account of the first bill for transmission system and disburses the amount so collected to inter-State transmission licensees and intra-State transmission licensees in proportion to their Yearly Transmission Charges.

3. Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020:

The Central Electricity Regulatory Commission notified this Regulation, on 23.06.2020, in exercise of powers conferred under Section 61 read with sub-clause (s) of Clause (2) of Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication. These Regulation came into force from 01.07.2020. The main objective of the Regulations was to specify terms and conditions for determining the tariff of the grid interactive power projects based on Renewable Energy sources through transparent and participative process.

The Regulations are applicable to all cases where a generating station or a unit thereof is based on renewable sources of energy, and is covered under Section 79(1)(a) & (b) read with Section 62 of the Act. The Control Period of the Regulations shall be from 01.07.2020 to 31.03.2023. The Tariff determined as per these Regulations for the Renewable Energy (RE) Projects commissioned during the Control Period shall remain valid for the tariff period for such RE project which will be same as their useful life. The Regulations specify norms including financial and technical norms for RE projects.

4. Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020:

The Central Electricity Regulatory Commission vide notification dated 13th of April 2020 issued the Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020

The Commission proposed amendment to Clause (3) of Regulation 7 of the CERC (Payment of Fees) Regulations, 2012 consequent to the notification of CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.

2020-21

वार्षिक रिपोर्ट Annual Report

5. Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020

The Central Electricity Regulatory Commission (CERC) is mandated to formulate Terms and Conditions of Tariff Regulations in terms of clause (s) of sub-section (2) of Section 178 of the Electricity Act, 2003. In exercise of powers conferred under Sub-clause (s) of clause (2) of the Section 178 of the Electricity Act. 2003, the Commission had notified the principal Regulations namely Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 on 7th March, 2020. Subsequently, the Commission approved amendment in the principal Regulations Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020 on 25th August, 2020.

The amendment in regulations mainly provides a methodology for determination of supplementary tariff applicable to emission control system installed in coal or lignite based thermal generating stations power plants complying with revised emission standards notified by the Ministry of Environment, Forest & Climate Change (MoEFCC) vide the Environment (Protection) Amendment Rules, 2015 dated 7th December, 2015. These Regulations provide financial parameters, technical parameters and manner of recovery of supplementary tariff for the emission control system installed in coal or lignite based thermal generating stations. In addition to this, there are certain amendments which are applicable to generating stations and transmission system. The supplementary tariff of emission control system will be determined from date of commissioning of emission control system to 31.3.2024.

Power Market: Trading and Power Exchange and Open Access

Inter-State Trading Licenses

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading License and other related matters) Regulations, 2020 in January 2020 to regulate the electricity trading activities. As on 31st March 2021, there were 33 trading licensees regulated by the Commission. Out of these, 25 licensees have undertaken either short-term or both short & long term trading, while 3 licensees have undertaken only long-term trading of electricity during FY 2020-21.

The Commission, vide the afore-mentioned Regulations, specified that, for transactions under short term contracts and contracts through power exchanges upto one year, the trading licensees shall charge a trading margin of not less than zero (0.0) paise/kWh and not exceeding seven (7.0) paise/kWh. This margin includes all charges, except the charges for the scheduled electricity, open access and transmission losses. The trading margin is charged on the scheduled quantity of electricity.

Power Exchanges

Two power exchanges viz. M/s Indian Energy Exchange Ltd (IEX), New Delhi and Power Exchange India Ltd (PXIL), Mumbai, are operational in India. IEX and PXIL had started operation from 27th June, 2008 and 22nd October, 2008, respectively.

The Commission has notified the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 in February 2021 to develop and regulate the power market, keeping pace with the developments in the power sector. The objective of the Regulations

is to help in the creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets.

For better real time energy management, the Commission formalized the "Framework for Real-Time Market for Electricity" and notified necessary amendments to the CERC (Power Market) Regulations 2010, CERC (Open Access in Inter-state transmission) Regulations 2008 and CERC (Indian Electricity Grid Code) Regulations 2010 on 12th December 2019. Vide Orders dated 29th May 2020, the Commission approved introduction of Real Time Market (RTM) Contracts on both the power exchanges. The Order of the Commission has been implemented by both the power exchanges and the Real Time Market has been operational since 1st June 2020.

The Commission, vide its Orders dated 17th August 2020 and 19th March 2021, accorded approval for introduction of Green Term Ahead Market (GTAM) contracts on IEX and PXIL respectively, which would provide an additional avenue for short term trading of Renewable Energy. The Order of the Commission has been implemented by both the power exchanges and the Green Term Ahead Market has been operational since 21st August 2020 on IEX and since 24th March 2021 on PXIL.

Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out 'Monthly Report on Short-Term Transactions of Electricity', which is being posted on CERC's website regularly since August 2008. The 'short-term transactions of electricity' refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Deviation Settlement Mechanism (earlier Unscheduled Interchange). The focus of the report is on (i) providing information on volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; (iii) analyzing effect of congestion on volume of electricity transacted through power exchanges; (iv) providing information on volume and price of Renewable Energy Certificates (RECs) and (v) disseminating relevant market information to stakeholders.

The MMC also brings out an annual report on short term power transactions. Trends in short-term transactions are shown below.

Volume of Short-term Transactions of Electricity (Billion Units)				
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of DSM	Electricity Transacted Directly between DISCOMs
2010-11	27.70	15.52	28.08	10.25
2011-12	35.84	15.54	27.76	15.37
2012-13	36.12	23.54	24.76	14.52
2013-14	35.11	30.67	21.47	17.38
2014-15	34.56	29.40	19.45	15.58
2015-16	35.43	35.01	20.75	24.04
2016-17	33.51	41.12	23.22	21.38
2017-18	38.94	47.70	24.21	16.77
2018-19	47.32	53.52	25.13	19.23
2019-20	29.95	56.45	22.59	28.17
2020-21	26.67	79.59	22.91	16.84

То	Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation		
Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Total Volume of Short-term Transactions of Electricity as % of Total Electricity Generation
2010-11	81.56	852.35	9.6%
2011-12	94.51	927.75	10.2%
2012-13	98.94	969.29	10.2%
2013-14	104.64	1026.34	10.2%
2014-15	98.99	1110.07	8.9%
2015-16	115.23	1172.78	9.8%
2016-17	119.23	1241.70	9.6%
2017-18	127.62	1308.15	9.8%
2018-19	145.20	1375.86	10.6%
2019-20	137.16	1390.93	9.9%
2020-21	146.01	I 380.06*	10.6%

*Provisional.

Total Generation is the gross generation in India as defined by CEA

Price of Electricity Transacted through Traders and Power Exchanges and Price of DSM (₹/kWh)			
Year	Weighted Average Price of Electricity transacted through Traders	Weighted Average Price of Electricity transacted through Power Exchanges (DAM +TAM +RTM +GTAM)	Average Price of Electricity Transacted through DSM
2010-11	4.79	3.47	3.91
2011-12	4.18	3.57	4.09
2012-13	4.33	3.67	3.86
2013-14	4.29	2.90	2.05
2014-15	4.28	3.50	2.26
2015-16	4.11	2.72	1.93
2016-17	3.53	2.50	1.76
2017-18	3.59	3.45	2.03
2018-19	4.28	4.26	2.68
2019-20	4.51	3.24	2.85
2020-21	3.47	2.98	2.82





Notification of escalation factors and other parameters for the purpose of bid evaluation and payment

As per the "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", issued by Ministry of Power in 2005, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. Accordingly, the Commission, vide notification dated 13.05.2020 and 12.10.2020 notified the escalation factors and other parameters for generation projects and vide notification dated 27.03.2020 and 05.10.2020 notified the escalation factors and other parameters for transmission projects.

The Commission vide its suo-motu order dated 18.10.2019 notified the Methodology for compilation of an appropriate Coal Price Index applicable for the power sector. This index is used for computing the escalation rate for domestic coal for payment for procurement of power by the distribution licensees through competitive bidding, for the period commencing 01.10.2019.

Thermal Generation

The Central Commission, under section 62 of the act, regulates the tariff of Inter State Generating Stations of Central sector power generating companies like NTPC Limited (NTPCL), North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyvelli Lignite Corporation (NLC), Satluj Jal Vidyut Nigam Limited (SJVNL), Tehri Hydro Development Corporation (THDC), Damodar Valley Corporation (DVC), Joint venture Companies involving CPSU's etc., as well as of Private sector IPPs.

National Thermal Power Corporation Limited (NTPC)

The total Installed capacity of generating stations of NTPC Limited as on 31.3.2021 which are under the purview of CERC, is 56567.23 MW consisting of 46210 MW on coal (pit and non pit head), 4017.23 MW based on Natural gas/Liquid fuel and including 6340 MW on both coal & gas owned and operated by NTPC Joint Ventures/subsidiaries. During the FY 2020-21, NTPC added total capacity of 2920 MW (commissioning of Khargone Unit#2 of 660 MW, Lara STPS Unit# 2 of 800 MW, Gadarwara STPS Unit# 2 of 800 MW and Meja Unit#2 of 660 MW).

As on 31.03.2021, there are total 44 coal based thermal stations (pit and non pit head), 7 Gas based thermal stations and 7 Joint Ventures coal & gas stations of NTPC. Truing up tariff petitions for the period 2014-19 and tariff determination petitions for the period 2019-24 for these generating stations were under consideration of the Commission during the year 2020-21. The Installed capacity as on 31.3.2021 and the date of commercial operation of each of the generating station/ unit of NTPC are given at **Annexure:-II**



Tariff for NTPC generating stations:

Tariff Petitions of NTPC Generating stations for truing up of Annual Fixed Charges for 2014-19 tariff period and tariff determination for 2019-24 period are under consideration of the Commission.

Damodar Valley Corporation (DVC)

The total Installed capacity of generating stations of DVC as on 31.3.2021 is 6960 MW. During FY 2020-21, DVC added no new capacity. During 2019-20 Chandrapura TPS comprising of 130 MW got retired on 1.4.2020. The Installed capacity as on 31.3.2021 and the date of commercial operation of each of the generating station/ unit of DVC are given at **Annexure – III**

Tariff for DVC generating stations

Tariff Petitions of DVC Generating stations for truing up of Annual Fixed Charges for 2014-19

tariff period and tariff determination for 2019-24 period are under consideration of the Commission.

North-Eastern Electric Power Corporation (NEEPCO)

The total installed capacity of generating stations of NEEPCO Limited as on 31.3.2021 is 527 MW of Gas based thermal generating stations. The installed capacity and the date of commercial operation of each of the generating stations are given at **Annexure - IV:-**

Tariff for NEEPCO generating stations:

Tariff Petitions of NEEPCO generating stations for truing up of Annual Fixed Charges for 2014-19 tariff period and tariff determination for 2019-24 period are under consideration of the Commission.

Neyveli Lignite Corporation India Ltd. (NLC)

2020-21

The total installed capacity of generating stations of Neyvelli Lignite Corporation (NLC) as on 31.3.2021 is 4640 MW. There has been new capacity additions during the FY 2019-20 as second unit of 500MW unit of Neyveli New Thermal Power Project (NNTPP) was commissioned on 10.2.2021. The installed capacity and the date of commercial operation (COD) of each of the generating station of NLC are provided at **Annexure V**.

Tariff for NLC generating stations:

Tariff Petitions of generating stations of NLC for truing up of Annual Fixed Charges for 2014-19 tariff period and tariff determination for 2019-24 period are under consideration of the Commission.

Pragati Power Corporation Ltd

Tariff Petitions of PPCL generating station for truing up of Annual Fixed Charges for 2014-19 tariff period and tariff determination for 2019-24 period are under consideration of the Commission.

Energy charges as on 31.03.2020 for thermal power stations such as NTPC, DVC, NEEPCO, OTPCL and NLCIL, MPL, PPCL, GMR, UPCL are enclosed as Annexure VI

Torrent India Ltd. generating stations

The Commission approved tariff for following stations of Torrent India Limited during the year 2020-2021:-

 (i) Petition No. 270/GT/2019 : Final Truing Up of Tariff for 2014-19 period of SUGEN Mega Power Plant, (1147.5 MW)

The Commission vide order dated 13.07.2020 approved the tariff of

केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

SUGEN Mega Power Plant(1147.5 MW) for the period 2014 – 19.

 (ii) Petition No. 272/GT/2019 : Final Truing Up of Tariff for 2014-19 period of UNOSUGEN Power Plant (382.5 MW)

The Commission vide order dated 20.07.2020 approved the tariff of UNOSUGEN Power Plant (382.5 MW) for the period 2014 – 19.

(iii) Petition No. 268/GT/2019 : Tariff determination for 2019-24 period for UNOSUGEN Power Plant (382.5 MW)

The Commission vide order dated 20.08.2020 approved the tariff of UNOSUGEN Power Plant (382.5 MW) for the period from 2019-24.

(iv) Petition No. 259/GT/2019 : Tariff determination for 2019-24 period for SUGEN Power Plant (1147.5 MW)

The Commission vide order dated 20.08.2020 approved the tariff of SUGEN Power Plant (1147.5 MW) for the period from 2019-24.

Ratnagiri Gas and Power Private Ltd. generating stations

Petition No. 434/GT/2020: Final Truing Up of Tariff for 2014-19 period of Ratnagiri Power Station (1967.08 MW) . The Commission vide order dated 20.07.2020 approved the tariff of Ratnagiri Power Station (1967.08 MW) for the period 2014 – 19.

Other Issues addressed by the Commission in Thermal Generation (Miscellaneous Petitions)

446/MP/2019: Petition under Section 79 of

<section-header><section-header><section-header><section-header>

the Electricity Act, 2003 and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 and this Commission's Order dated 08.10.2018 in Petition No. 133/MP/2016 seeking provisional approval of the additional capital and operational expenditure on account of installation of various Emission Control System in compliance of Ministry of Environment, Forest and Climate Change Notification dated 07.12.2015 re- emissions.

The instant petition has been filed for seeking in-principle approval of the additional capital and operational expenditure to be incurred by Sasan Power Limited for installing FGD system to meet the revised emission norms of SO2 in accordance with direction of the Commission in Order dated 8.10.2018 in 133/MP/2016.

169/MP/2019: Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement dated 31.12.2014

for supply of 115 MW and Power Supply Agreement dated 26.12.2014 for supply of 100 MW of power to Kerala State Electricity Board Limited. The present Petition was preferred by Jhabua Power Limited, inter-alia, seeking declaration that the generating station of the Petitioner has net SHR of 2347.9 kCal/kWh for payment of fixed charge since start of supply of power under PSA dated 31.12.2014 and to allow the recovery of fuel charge at net SHR of 2465.2 kCal/kWh since start of supply of power under the Power Supply Agreements (PSAs) dated 31.12.2014 and 26.12.2014 for supply of 115 MW and 100 MW respectively to the Respondent, Kerala State Electricity Board Limited (KSEBL).

Further, the Petitioner was directed to issue revised invoices from the commencement of power supply under both PSAs and Respondent to pay within 60 days from date of issue of same

non-compliance leading to LPS.

168/MP/2019 : Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's Order dated 17.09.2018 in Petition No. 77/MP/2016.The Petitioner, Coastal Gujarat Power Ltd, (CGPL) in accordance with the direction in Order dated 17.9.2018 in petition number 77/MP/2016 by the Commission has approached the Commission to approve the total capital expenditure of Rs. 2715 Crores and the recurring annual operating expenditure to be incurred and to approve the revised tariff and to prescribe, devise and apply appropriate norms for computing the adjustment in tariff to offset the additional investment/ increase in costs due to MoEFCC Notification.

119/MP/2019: Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in law affecting Stage-II of Badarpur Thermal Power Station. The instant Petition has been filed with the Commission to declare that the direction dated 03.10.2017 issued by the Delhi Pollution Control Committee (DPCC) to the Petitioner not to operate Stage II (2 x 210 MW) Units of Badarpur Thermal Power Station in light of the severe ambient air conditions in New Delhi, is a Change in Law event and hold that the Petitioner is entitled to recover appropriate Capacity Charges in accordance with law from Respondent Nos. I to 5 for the period between 17.10.2017and 28.02.2018.

382/MP/2018: Petition under Section 79 of the Electricity Act read with Regulations 15 & 16 of the CERC (Ancillary Services Operations) Regulations, 2015 seeking exercise of the power to relax and remove difficulties on the aspect of the severe under-recovery of variable charges under Regulation 13.3 for the Five (5) Gas Based Generating Stations of NTPC, the Petitioner. The petition was filed by the Petitioner NTPC Limited for seeking direction to relax the provisions of Regulation 13.3 by application of Regulation 15.1 of the ASO Regulations, in case of five (5) gas based stations of the petitioner, viz. Anta, Auriya, Dadri, Gandhar and Kawas. The Petitioner has prayed that when RLNG power is scheduled, there should be truing up of the variable charges to the extent of schedule. The Commission vide Order dated 27.07.2020 has directed that relaxation sought by the petitioner in provisions of Regulation 13.3 by application of Regulation 15 and truing-up of the variable charges for RLNG cannot be agreed to.

404/MP/2019: The Commission issued order on 25.01.2021 in Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act read with Article 13 of the PPA dated 22.4.2007 executed between the Petitioner and the Procurers. The Petitioner, Coastal Gujarat Power Limited filed the Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 13 of the PPA and Paragraph 4.7 of the Competitive Bidding Guidelines seeking certain reliefs under Change in Law events during the operating period in respect of Mundra Ultra Mega Power Project.



186/MP/2018: Petition seeking directions for refund of amounts wrongfully deducted by the Respondents, TSSPDCL and TSNPDCL towards Capacity Charges, Incentive, Energy Charges, Transmission Charges, Late Payment Surcharge contrary to the terms of the Power Purchase Agreement dated 31.7.2012. The Petitioner KSK Mahanadi Power Company Limited sought directions for refund of amounts wrongfully deducted by the Respondents, Southern Power Distribution Company of Telangana Limited and Northern Power Distribution Company of Telangana Limited towards capacity charges, incentive, energy charges, transmission charges and late payment surcharge contrary to the terms of the PPA dated 31.7.2012. The Commission issued Order on 25.01.2021.

292/MP/2019: Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking

compensation of carrying cost in respect of the Change in Law events allowed by the Commission under the Power Purchase Agreement dated 25.3.2011 executed between the Petitioner and the Respondent No.2 and the Power Purchase Supply Agreement dated 5.1.2011 executed between Respondent No.1 and Respondent No.2. The Petitioner Adhunik Power and Natural Resources Limited has filed the present Petition seeking carrying cost on the Change in Law claims allowed by the Commission in its order dated 30.4.2019 in Petition No. 255/MP/2017.

The Commission passed the order and directed that in the instant case, the Petitioner shall be eligible for carrying cost at the actual interest rate paid by the Petitioner for arranging funds (supported by Auditor's Certificate) or the rate of interest on Working Capital as per the applicable CERC Tariff Regulations or the LPS

51

2020-21

as per the PPA, whichever is the lowest. The payment shall be made to the Petitioner within due date as per PPA/PSA failing which provisions of Late Payment Surcharge of the PPA/PSA would kick in.

260/MP/2019: Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.I and Respondent No. 2. The Petitioner, Adhunik Power and Natural Resources Limited, filed the present Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Sale Agreement (PSA) dated 5.1.2011 executed between West Bengal State Electricity Distribution Company Limited and PTC India Limited and the Power Purchase Agreement (PPA) dated 25.3.2011 executed between PTC and the Petitioner for reliefs under various events of Change in Law affecting the generation and supply of power from the generating station of the Petitioner to WBSEDCL. The Commission passed Order dated 31.01.2021 in this petition.

405/MP/2019: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ('Competitive Bidding Guidelines') and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited (on

behalf of GMR Kamalanga Energy Limited) and PTC India Limited with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law for compensation due to levy of charges for transportation of fly ash and evolving a mechanism for grant of appropriate adjustment/compensation to offset financial impact on account of levy of charges for transportation of fly ash and carrying cost. The Petitioners, GMR Kamalanga Energy Limited and GMR Energy Limited, have jointly filed the present Petition seeking determination of compensation on account of expenditure incurred towards transportation of fly ash and grant of carrying cost along with grant compensation by way of reimbursement of the expenses incurred by GKEL towards transportation of fly ash along with carrying cost thereon and direction to Respondents to pay the same and derivation of a a mechanism to enable GKEL to recover future expenditure incurred on transportation of fly ash pursuant to MoEF&CC notification dated 25.1.2016. The Commission issued Order dated 22.03.2021 in this petition.

It was further directed that the Petitioners are to ensure that it always has a composite scheme for generation and sale of electricity in more than one State in terms of Section 79(1)(b) of the Act for this order to remain effective.

330/MP/2020: Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking appropriate orders for exemption in payment of Fixed Charges of Rs. 24,54,15,645.00 (Rs.24.54 crore) by AP DISCOMs to Unit-II of NTPC Dadri Stage-II Central Generating Station. AP Southern Power Distribution Company Ltd



(APSPDCL) and AP Eastern Power Distribution Company Limited (APEPDCL) filed the present petition in respect of Unit-II of Dadri Stage-II Central Thermal Generating Station of NTPC Limited with the following prayers.

- (a) To direct NTPC to revise the bill claimed by it and deduct the said disputed a mount and permit APDISCOMs to limit the fixed costs of Dadri Stage-II to Rs. 24,54,15,645/only instead of Rs. 49,08,31,289/- as claimed by the respondent for the month of Septmber'19 duly deducting the fixed charges of Rs. 24,54,15,645/- for unit-II of Dadri Stage-II which was under annual overhaul for whole month of Sep'19.
- (b) To accord necessary instructions to the Secretary, MoP, Gol to revise the additional allocation for the month of

September' 19 to the Petitioner from Dadri Stage-II to 287.9 MW instead of 575.8 MW.

The Commission vide order dated 2.3.2021 disposed the Petition with the observation that since the Respondent No.2 has already taken action for revision/ cancellation of capacity allocation to the Petitioners for the month of September 2019, we do not find it necessary to go into the issue any further. Once the allocation is revised/cancelled by CEA based on directions of the aforesaid letter dated 21.1.2020 of the Ministry of Power, the Respondent No.1 shall revise the bill raised on the Petitioners. The Petitioners are free to approach the Commission again if the issue does not get resolved.

53

2020-21

Review Petitions

Some of the Review Petitions disposed of by the Commission during this year are as under:

9/RP/2020 in 245/MP/2018: Review Petition under Section 94(1 (f) of the Electricity Act, 2003 read with Order 47Rule I of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of order dated 8.1.2020 in Petition No. 245/MP/2018. The Review Petitioner, ONGC Tripura Power Company Ltd has filed the instant Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule I of the Code of Civil Procedure, 1908 and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, seeking review of Order dated 8.1.2020 in Petition No. 245/MP/2018 (hereafter referred as impugned order).

7/RP/2020 In 222/MP/2017: Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 23.7.2019 passed by the Commission in Petition No.222/MP/2017. KSK Mahanadi Power Company Limited being aggrieved by the decision of the Commission in order dated 23.7.2019 in 222/MP/2017 in as much as (a) extension of Scheduled Delivery Date to 1.8.2015 instead of 1.10.2015; (b) extension of the Expiry Date only by 6 months; and (c) non-grant of interest. **8/RP/2020 In 199/GT/2017:** Review of Commission's order dated 8.1.2020 in Petition No. 199/GT/2017 regarding determination of tariff of Kudgi Super Thermal Power Station, Stage-I (2400 MW) for the period from COD of Unit-I to 31.3.2019. The Petitioner, NTPC Aggrieved by the said order dated 8.1.2020, has sought review on the on the ground that there are errors apparent on the face of the order.

Miscellaneous Petitions regarding (Infirm Power):

602/MP/2020: Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow inter change of infirm power for balance activities and declaration of commercial operation of unit-II of Lara STPP (2X800 MW) from the grid beyond the extension period of six months from the date of its first synchronization, i.e. beyond 13.8.2020. This Petition has been filed by the Petitioner, NTPC Ltd. seeking permission of the Commission for interchange of infirm power including drawl of start-up power into the grid upto [3.2.202] or till declaration of commercial operation of unit-II of 1600 MW (2x800 MW) Lara Super Thermal Power Project at Raigarh District in the State of Chhattisgarh in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State Transmission and related matters) Regulations, 2009. The

Commission vide Order dated 12.08.2020 allowed injection of infirm power into the grid for commissioning tests including full load test of unit-II upto 13.2.2021 or actual date of commercial operation, whichever is earlier. However extension of time granted as above shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD

600/MP/2020: Seeking Commission's permission to allow interchange of power for testing including full load testing of trial run operation of Unit-II of Nabinagar STPS Stage-I (3X660 MW), beyond the period of six months from the date of its first synchronization, i.e. beyond 11.8.2020. This Petition has been filed by the Petitioner, Nabinagar Power Generating Company Limited, seeking permission of the Commission for interchange of power including drawl of start-up power into the grid upto 11.2.2021 or till declaration of commercial operation of Unit-II of 1980 MW (3X660 MW) Thermal Power Plant) at New Nabinagar district in the State of Bihar in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State transmission and related matters) Regulations, 2009.

The Commission vide Order dated 12.08.2020 allowed injection of infirm power into the grid for commissioning tests including full load test of unit-II upto 11.2.2021 or actual date of commercial operation, whichever is earlier. However extension of time granted as above shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD.

615/MP/2020: Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of infirm power for balance activities and declaration of commercial operation of unit-II of Meja TPS Stage-I (2X660 MW) from the grid beyond the extension period of six months from the date of its first synchronization, i.e. beyond 17.9.2020. This Petition has been filed by the Petitioner, Meja Urja Nigam Private Limited, a joint venture company of NTPC Ltd. and Uttar Pradesh Rajya Utpadan Nigam Limited seeking permission of the Commission for interchange of infirm power including drawl of start-up power into the grid upto 17.3.2021 or till declaration of commercial operation of unit-II Stage-I of 1320 MW (2x660 MW) Meja Super Thermal Power Project in Allahabad District in the State of Uttar Pradesh in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State Transmission and related matters) Regulations, 2009. The Commission vide Order dated 28.08.2020 allowed injection of infirm power into the grid for commissioning tests including full load test of unit-II Stage-I upto 17.3.2021 or actual date of commercial operation, whichever is earlier. However extension of time granted as above

shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD.

41/MP/2021: Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 And In the matter of Seeking permission to allow inter-change of infirm power for balance activities and declaration of commercial operation of Unit-II of Gadarwara STPS (2X800 MW) beyond the period of six months from the date of its first synchronization, i.e. beyond 25.2.2021.

This Petition has been filed by the Petitioner, NTPC Ltd. seeking extension of time limit by this Commission for interchange of infirm power including drawl of startup power into the grid upto 25.8.2021 or till declaration of commercial operation of Unit-II of 1600 MW (2x800 MW) Gadarwara Super Thermal Power Station located in Narsinghpur District in the State of Madhya Pradesh in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State Transmission and related matters) Regulations, 2009. The Commission vide Order dated 25.02.2021 allowed injection of infirm power into the grid for commissioning tests including full load test of Unit-II of the generating station upto 30.6.2021 or actual date of commercial operation, whichever is earlier. However extension of time granted as above shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD.

38/MP/2021: Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 as amended And In the matter of Seeking Commission's permission to allow interchange of power for testing including full load testing of trial run operation of Unit-II of Nabinagar STPS Stage-I (3X660 MW), beyond 11.2.2021. This Petition has been filed by the Petitioner, Nabinagar Power Generating Company Limited, seeking permission of the Commission for interchange of power including drawl of start-up power into the grid upto 31.5.2021 or till declaration of commercial operation of Unit-II of 1980 MW (3X660 MW) Thermal Power Plant at New Nabinagar district in the State of Bihar in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State transmission and related matters) Regulations, 2009. The Commission vide Order dated 04.03.2021 allowed injection of infirm power into the grid for commissioning tests including full load test of Unit-II of the generating station for the period from 11.2.2021 to 31.5.2021 or actual date of commercial operation, whichever is earlier. However extension of time granted as above shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD.

624/MP/2020: Petition seeking permission to continue withdrawal of start-up power from the Grid as per Deviation Settlement Mechanism (DSM) till first synchronization of KAPP-3 or 31.3.2021, whichever is earlier. This Petition has been filed by the Petitioner, Nuclear Power Corporation of India Limited under Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium term Open access in inter-State transmission and related matters) Regulations, 2009 to allow drawal of start-up power from the grid under Deviation Settlement Mechanism (DSM) for KAPP-3 commissioning till synchronization of KAPP-3 or 31.3.2021 whichever is earlier. The Commission vide Order dated 04.03.2021 allowed drawal of start-up power from the grid for KAPP-3 for a period of one month from 1.10.2020 to 31.10.2020 and 10.2.2021 to 31.3.2021.

80/MP/2021: Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking extension of time for interchange of power of Unit-I (660 MW) of Barh Super Thermal Power Station, Stage-I (3X660 MW) beyond six months from the date of initial synchronization. This Petition has been filed by the Petitioner, NTPC Ltd., seeking permission of the Commission for interchange of power including drawl of start-up power into the grid upto 25.9.2021 of Unit-I of Stage-I of Barh Super Thermal Power Station at Patna district in the State of Bihar in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State transmission and related matters) Regulations, 2009. The Commission vide Order dated 24.03.2021 allowed injection of infirm power into the grid for commissioning tests including full load test of Unit-I upto 25.9.2021 or actual date of commercial operation, whichever is earlier. However extension of time granted as above shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD

Miscellaneous Petitions

NLCIL:

527/MP/2020: Anticipated delay in the declaration of Commercial Operation Date of Unit II of the2×500 MW NLCIL- Neyveli New Thermal Power Project (NNTPP) And In the matter of Seeking Commission's permission to maintain status-quo for drawal of start-up power and injection of infirm power under UI mechanism till declaration of Commercial Operation Date of Unit II or 30.9.2020, whichever is earlier. The Commission vide order dated 17.6.2020, keeping in view the difficulties being faced by the Petitioner on account of COVID-19 pandemic, granted the Petitioner to draw start-up power and inject infirm power into the grid for Unit-II of the generating station up to 30.09.2020. or actual date of commercial operation, whichever is earlier.

623/MP/2020: Anticipated delay in the declaration of Commercial Operation Date of Unit II of the2×500 MW NLCIL- Neyveli New Thermal Power Project (NNTPP) And In the matter of Seeking Commission's permission to maintain status-quo for drawal of start-up power and injection of infirm power under UI mechanism till declaration of Commercial Operation Date of Unit II or 31.3.2021, whichever is earlier. The Commission vide order dated 2.3.2021 granted the Petitioner to draw start-up power and inject infirm power into the grid for Unit-II of the generating station for a period of one month from 1.10.2020 to 31.10.2020. Further, the Commission also approved drawal of start-up power and inject of infirm power into the grid for commissioning tests including full load test of Unit-II of the generating station during 24.01.2021 (the date up to which APTEL, vide its order dated 24.12.2020 in Original Petition No. 19 of 2020, allowed such drawal and injection) to 03.02.2021, the date of commercial operation of the Unit II.

DVC

101/MP/2019: Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8(7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.01.2016 as 'Change in Law' Event. Pursuant

to the 2016 Fly Ash Notification, the Petitioner in the present petition, sought a declaration from the Commission that the issuance of the 2016 Fly Ash Notification is a 'Change in Law' event under Regulation 8(3)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as the "2014 Tariff Regulations") The Petitioner also sought to recover the expenditure on account of compliance with the 2016 Fly Ash Notification through monthly bills from the beneficiaries of the Petitioner's generating stations. In terms of the order of the Commission dated 5.11.2018 in Petition No. 172/MP/2016, the 2016 Fly Ash Notification is an event of Change in law in terms of Regulation 3(9)(ii) of the 2014 Tariff Regulations. Accordingly, in terms of Petition No. 172/MP/2016, the Commission vide order 29.7.2020 in petition number 101/MP/2019 granted liberty to the Petitioner to approach the Commission at the time of revision of tariff of its generating stations based on truing up exercise of each generating station for the period 2014-19 in terms of Regulation 8 of the 2014 Tariff Regulations.

NEEPCO

Tariff Petitions of NEEPCO generating stations for truing up of Annual Fixed Charges for 2014-19 tariff period and tariff determination for 2019-24 period are under consideration of the Commission.

Hydro Generation

The Commission, during the year 2020-21, regulated tariff for the Central Sector Hydro

2020-21

वार्षिक रिपोर्ट Annual Report

Generating Stations, owned by CPSUs viz. NHPC, NHDC, SJVNL, NTPC, THDC, DVC, and BBMB, one State owned power station viz. TUL, one IPP station owned by M/s JSW Hydro Energy Ltd. (Formerly M/s Himachal Baspa Power Company Limited) and Joint venture projectsthe States of Rajasthan (RRVNPL) and MP which are located in Northern, Eastern, North Eastern and Western Region. The Installed capacity as on 31.3.2021 and the year of commercial operation of each of the Hydro generating station of different types are given at **Annexure VII**

Total 7 petitions with regard to Hydro Power Stations were taken up during 2020-21

Following Generation Tariff petitions were disposed of during 2020-21:

i. Petition number 354/GT/2018 for approval of generation tariff for the period 2014-19:

SI. No.	Hydro Power Station	Company
Ι	TLDP-IV	NHPC

 Petition number 329/GT/2019 for approval of trued up/final Generation Tariff for the period 2014-19:

SI. No.	Hydro Power Station	Company
I	Tuirial	NEEPCO

The Following Miscellaneous Petitions of Hydro Electric Power Plants were disposed of:

328/MP/2018:- Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of underrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Sewa-II Power station of NHPC.

329/MP/2018:- Application under Regulation 31(6) of CERC (Terms and Condition of Tariff) Regulations, 2014 for recoupment of underrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Dhauliganga Power Station of NHPC.

330/MP/2018:- Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reason beyond the control of generating station during FY 2017-18 in respect of Teesta Low Dam-III Power Station of NHPC.

348/MP/2018:- Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reason beyond the control of generating station during FY 2016-17 in respect of Chamera-II Power Station of NHPC.

369/MP/2018:- Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reason beyond the control of generating station during FY 2016-17 in respect of Bairasiul Power Station of NHPC.

Composite tariff for the hydro generating stations under the perview of CERC for the period 2020-21 as submitted by the generating

companies based on latest approved AFC is provided at **Annexure VIII.**

Transmission Tariff

The Commission has issued several orders in petitions related to inter-State Transmission System (ISTS) including provisional orders for transmission assets commissioned/anticipated to be commissioned during the tariff period 2019-24. Most of the tariff petitions filed by POWERGRID pertained to truing up of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and several petitions were for approval of tariff for assets commissioned/anticipated to be commissioned during 2020-21 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

The Commission has also issued orders in respect of truing up of fee and charges for Regional Load Despatch Centres and National Load Despatch Centre under regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for the control period 1.4.2014 to 31.3.2019 and orders related to Performance Linked incentive of RLDCs/ NLDC for FY 2018-19.

Open Access:-

Open Access is one of the cornerstones of the Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate

open access to inter-state transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-state transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008. Apart from that CERC has also issued Orders in Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility Regulations, 2010. During the period 2020-21, the Commission has disposed the following Petitions.

(1) Order dated 12.5.2020 in Petition No. 269/MP/2019: Central Transmission Utility (CTU) filed this petition for grant of Regulatory approval for execution of the transmission system for Solar Energy Zones in Rajasthan. Regulation 3(1) (i) of the CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (in short Regulatory Approval Regulations) applies to the ISTS scheme for which the generators have sought LTA. However, for the identified transmission system proposed by CTU, full quantum of LTA has not yet been sought by the generators. CTU prayed that the Commission, in exercise of its power under Regulation 8 of the Regulatory Approval Regulations, relax the provisions of the said regulations and grant the reliefs prayed for. The Commission, considering the fact that the scheme is of national importance as mentioned by the Ministry of Power in its letter dated 11.7.2019 and

with due regard to the guiding principle of promoting renewable energy as enshrined under Section 61(h) of the 2003 Act, in exercise of its Powers under Regulation 8 of the Regulatory Approval Regulations, relaxed the provisions of Regulation 3(1)(i)of the Regulatory Approval Regulations and granted Regulatory approval for execution of the proposed transmission system.

(2) Order dated 28.1.2021 in Petition No. 331/MP/2020: The Petitioners (Solar Energy Corporation of India Ltd., Karnataka Solar Power Development Corporation Ltd. and others) prayed to declare the development/ augmentation/ up-gradation of transmission network connecting the solar park with the national grid as a project of national importance and sought relaxation/ modification of Regulation 7 of the Sharing Regulations, 2010 and provisions dealing with the payment of the transmission charges and losses concerning the solar power development to the extent of its application to the solar parks and solar power projects setup in solar parks. Commission observed that Solar Power Park Developers are entities eligible to apply for Connectivity and Long Term Access as per the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission System and related matters) Regulations 2009 (in short Connectivity Regulations, 2009) and the Statement of Reasons to Connectivity Regulations, 2009 clarifies that an SPPDs who shall apply for connectivity or long term access shall be

liable for payment of transmission charges for delay in commissioning of generator under provisions of the 2009 Connectivity Regulations and the 2010 Sharing Regulations. Thus, if SPPDs choose to apply for connectivity or LTA, they have to bear all consequential liabilities. Any sharing of responsibility including payment of transmission charges and losses between the SPPD and the SPDs can be governed by agreements, if any, amongst them, but in no case it can be shared by other entities through the PoC pool.

Other Cases

- (1) Order dated 25.1.2021 in Petition No. 265/MP/2020: Powergrid Warora Transmission Limited (PWTL) filed the petition seeking compensatory and declaratory reliefs under Article 12 of the Transmission Services Agreement dated 9.2.2015 on account Change in Law events, which has adversely affected the construction of the Project. The Commission allowed the prayers of the Petitioner and observed that the Petitioner shall be compensated for the following on account of the Change in Law events:
 - a) Increase in acquisition price by BPC;
 - b) Additional expenditure on account of GST Laws; and
 - c) Notification of Policy on land compensation.
- (2) Order dated 27.1.2021 in Petition No. 191/MP/2019 : North East Transmission Company Ltd had filed the Petition seeking relaxation of Operation and Maintenance norms specified under

Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, on account of various aspects, namely, insurgency issues in North East Region requiring deployment of experienced agency for O&M, landslides due to higher rainfall, transmission towers being located in hilly regions and hardship on account of river crossing and reserved forest. The Commission rejected the prayers of the Petitioner as the Commission did not find any reason to invoke provisions of power to relax as requested by the Petitioner to allow it higher O&M expenses. The Commission expected the Petitioner to be more prudent and restrict its O&M Expenses within the stipulated norms.

(3) Order dated 8.2.2021 in Petition No. 307/MP/2018: Rajasthan Rajya Vidyut Prasaran Nigam Limited had filed the Petition seeking reimbursement of outstanding reactive energy charges along with interest from Respondent No. I, Uttar Pradesh Power Corporation Ltd. (UPPCL) Subsequent to filing of the present Petition, UPPCL reactive energy charges. The only issue which was left for the consideration of the Commission was the Petitioner's entitlement of interest on the delayed payment of reactive energy charges by UPPCL. The Commission did not grant any relief to the Petitioner and observed that mutually agreed statement that is on record is a reconciliation statement dated 17.4.2012, issued by Respondent UPPCL which has been duly signed by the Petitioner on 20.4.2012. The detailed billing includes charges towards

reactive energy and wheeling charges between UPPCL and the Petitioner, which does not mention any interest charges. The Commission also observed it is incorrect on part of the Petitioner to claim interest for the period starting 2002 under provisions of the Grid Code that itself was notified in 2010.

- (4) Order dated 15.3.2021 in Petition No. 106/MP/2019 : Power Transmission Corporation of Uttarakhand Ltd had filed the Petition seeking issuance of appropriate directions to the generators, which are impleaded herein as Respondents, to execute the revised Implementation Agreements with fresh timelines for expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as deemed Inter-State Transmission System (ISTS). The issue involves providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access (LTA) Agreements with the Petitioner and the Central Transmission Utility (CTU). The Commission observed as under:
 - a) Signing of Implementation Agreement and associated timeline is an interse issue between generators and the Petitioner, and no direction of the Commission is warranted.
 - b) The Petitioner, CTU and generators are required to enter into tripartite LTA Agreements in accordance with

2020-21

वार्षिक रिपोर्ट Annual Report

the provisions of the Connectivity Regulations. In cases where beneficiaries are required to enter into LTA Agreements, the signing of same may be coordinated by the respective generators.

- c) Payment of transmission charges and treatment of delay as regards the transmission system under the UITP Scheme shall be in accordance with provisions of the CERC (Sharing of inter-State transmission charges and losses) Regulations, 2010 or the CERC (Sharing of inter-State transmission charges and losses) Regulations, 2020, as applicable.
- (5) Order dated 19.3.2021 in Petition No. 81/MP/2019 : Chhattisgarh -WR Transmission Limited had filed Petition seeking a declaration that the factor/event, namely, direction of Power Grid Corporation of India Limited to re-route the LILO of one circuit of 765 kV D/C Aurangabad-Padghe transmission line at Shikarpur GIS, is a force majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs. The Commission rejected the prayers of the Petitioner and observed that he Petitioner cannot claim ignorance of its own responsibilities under the TSA and claim relief for unsuitability of site as a reason for delay in achieving COD. While the urbanization along the route may be beyond the control of the Petitioner, efficient management of laying of the LILO with suitable diversions, if

required, was the responsibility of the Petitioner. Further, as per Article 5.1.3 of the TSA, the Petitioner is responsible to take necessary consents and approvals from the authorities. Consequently, the delay on account of modifications undertaken by the Petitioner as per the direction given by PGCIL vide its letter dated 27.6.2019 cannot be covered as an event of force majeure, when the delay was on account of the Petitioner.

(6) Order dated 15.5.2020 in Petition No. 187/MP/2020: ReNew Solar Power Private Limited had filed the Petition seeking direction to PGCIL to pre-disclose the relinquishment charges payable by the relinquishing entity prior to making an application seeking relinquishment of LTA. The Petitioner has submitted that if relinguishment charges are known ex ante rather than post facto, it would enable the Petitioner to take an informed and businesslike decision. The Commission observed that calculation of relinquishment charges depend upon various factors such as notice period, load flow scenario, applicants for grant of LTA against the relinquished capacity in the same corridor etc. We observe that unless the Petitioner relinquishes the LTA, it would not be possible for CTU/PGCIL to calculate such charges since the conditions as stated above cannot be envisaged exactly by the CTU/PGCIL. Further, detailed methodology for carrying out the calculations and it is for the Petitioner to make an estimate as per the provided methodology, based on available information in public domain and any other

information to which the Petitioner is privy to.

Sharing of ISTS Transmission Charges and Losses

The Commission has been vested with the power to make regulations in terms of clause (h) of sub-section 2 of section 178 read with Section 79 of the Act to regulate inter-state transmission system of electricity and to determine tariff for inter-State transmission of electricity. The Commission, in exercise of the powers under Section 178 had notified the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations.

The Commission in 2019-20 has passed several Orders for Sharing Regulation, 2010 namely Order dated 31.07.2019 in petition no Review Petition No. 20/RP/2018 along with I.A. Nos. 46/IA/2019, 48/IA/2019 and 49/IA/2019 and Review Petition No.3/RP/2019, Order dated 21.11.2019 in Petition no. 220/MP/2018, Order dated 21.11.2019 in petition no. 120/MP/2019, Order dated 28.05.2019 in petition no. 94/MP/2017 along with IA No. 22/2017, Order dated 24.01.2020 in Petition no. 394/MP/2019.

Transmission License:

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under section 15, grant a licence to any person- (a) to transmit electricity as a transmission licensee; or (b) to distribute electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trade.

Commission vide orders during 2020-21 granted transmission licenses to companies like

Power Fatehgarh Transmission Limited (PFTL) (425/TL/2019), Vapi-II, North Lakimpur Transmission Limited (VNLTL) (599/TL/2020), for implementation of transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act.

Adoption of Transmission Tariff

- Section 63 of the Act, 2003 provides that the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.
- The Commission vide several orders II. during 2020-21 adopted transmission tariff for various renewable energy projects selected through Tariff Based Competitive Bidding (TBCB) in respect of tariff for 480 MW Solar PV Projects (Tranche-V) (337/AT/2020), tariff for 600 MW (out of 1200 MW) Wind- Solar Hybrid Power Projects (Tranche-II) (307/AT/2020), tariff for 900MW Solar PV Power projects (Tranche-VI) (552/AT/2020), 3000 MW Grid connected Solar PV Power Projects (549/AT/2020), 20 MW Solar Power from Solar Energy Corporation of India Limited (160/AT/2020), 840 MW Wind-Solar Hybrid Power Projects (Tranche-I) (56/AT/2020), 440.8 MW Wind Power Projects (Tranche-VIII) (596/AT/2020), 1150 MW Solar PV Power projects (Tranche-IV) (579/AT/2020) etc.

2020-21

वार्षिक रिपोर्ट Annual Report

Regulations/Detailed Procedure notified by CERC during the year 2020-21

- I. Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
- II. Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021
- III. Revised Procedure for "Grant of Connectivity to projects based on renewable energy sources to inter-State transmission system"
- IV. Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020.
- V. Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020.
- VI. Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020.
- VII. Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2020
- VIII. Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020

Renewable Energy

During 2020-21, the Commission has notified the CERC (Terms and Conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2020 for control period

FY 2020-2023 keeping in view the mandate of the Act and the suggestions of the stakeholders. In the aforesaid Regulation, the Commission specified the tariff structure and design, financial principles, operational norms and technology specific parameters for tariff determination for grid interactive power projects based on various renewable energy technologies, which inter alia include, Wind power project, Biomass power project with Rankine cycle technology, Non-fossil fuel based co-generation project, Small hydro project, Municipal solid waste/Refuse derived fuel based power project, Solar PV/floating solar/ solar thermal power projects, Biomass gasifier based power project, Biogas based power project, Renewable hybrid energy project and Renewable energy with storage project.

These regulations also provide for determination of generic tariffs of the following categories of RE generating stations on annual basis.

- a. Small Hydro Projects;
- Biomass Power Projects with Rankine Cycle technology;
- c. Non-fossil fuel-based co-generation Project;
- d. Biomass Gasifier based Power Projects;
- e. Biogas based Power Projects

RE Tariff Order for FY 2020-21

The Commission vide its Order dated 21.07.2020 in Petition No 13/SM/2020 determined generic tariffs for RE technologies for FY 2020-21 based on the principles laid down in the RE Tariff Regulations, 2020.

The details of generic tariff for FY 2020-21 as determined by the Commission are at **Annexure-IX-A**

Calculation of Average Power Purchase Cost at National Level

The Commission vide order dated 31.03.2021 in Petition No. I/SM/2021 approved the national average power purchase cost of Rs 3.85/kWh for FY 2020-21. This APPC shall also be applicable during FY 2021-22 or and until further orders for the purpose of deviation settlement in respect of the open access and captive wind and solar generators fulfilling the requirement of regional entities. The APPC was based on the approved purchase cost and volume of power for FY 2020-21, from the respective FY 2020-21 Tariff Orders of the States. The total cost of power purchase considered for computation of APPC excluded the cost of generation or procurement from renewable energy sources and transmission charges. The exclusion of cost of generation or procurement from renewable sources were in line with the objective of determining APPC, which is to ascertain the average cost of power from conventional sources of electricity. Furthermore, with a view to consider energy costs only, transmission charges were excluded from these calculations.

The details for determination of APPC at National Level are placed at **Annexure IX B**

Other Activities during 2020-21

Implementation & Encouragement of Official Language

Central Electricity Regulatory Commission undertook several activities for implementation, promotion and

encouragement of Official Language during the year 2020-21. At the Divisional Level, an Official Language Implementation Committee has already been formed in the Commission for which every quarter a meeting is convened in which the review and discussion regarding the progressive use of Official Language in the office is carried out. For the encouragement of all the staff towards the use of Official Language, various competitions related to Essay Competition, Noting and Drafting and knowledge of Hindi Translation were organised during 'Hindi Pakhwada' in the Commission. On 09th December, 2020 an inspection regarding Official Language Policy and compliance was conducted by the sub-Committee of the Parliamentary Official Language Committee in which CERC was appreciated for the attainment of various parameters set out by the Department of Official Languages, Ministry of Home Affairs. The committee exeressed confidence that CERC shall continue to comply with the Official Language Policy in same spirit.

In-House Hindi Magazine "Saudamini"

The Commission publishes a quarterly an inhouse magazine "Saudamini" in Hindi. The magazine briefly reports the seminars / workshops / meetings / training programs held in CERC during the period. Additionally, prize winning entries (viz. essays, articles, poems etc.) of various competitions held during 'Hindi Pakhwada' are also published along with photographs of the winners. The magazine prominently covers all the programs promoting use of Official Language, held in CERC.

Swachch Bharat Abhiyan

Various activities in connection with "Swach Bharat Abhiyan" were organized during FY

2020-21. All the Staff of CERC were encouraged to keep the working premises neat and in order. A cleanliness campaign in CERC premises was also carried out which was aimed at better organization of records, upkeep of work place, environment etc.

Audit Paras

During the year under report, no paras related to CERC were included in the report of the CAG of India.

Vigilance Matters

No vigilance cases were either contemplated or pending against any individual in CERC.

Annual Day

CERC observed its 22nd Annual Day on 24th July, 2021. In the wake of pandemic Covid-19, the day was celebrated by online meet in which the Officers and Employees of CERC joined to celebrate this auspicious day. Hon'ble Chairperson and Members addressed the officers/employees of CERC. The staff of CERC were benefitted with the valuable views and experiences related to the best practices adopted in the field of Regulation.

E-Court

As a proactive measure towards strengthening the system with efficient, economical and effective mode for access of information, the Commission launched its e-Court Project named SAUDAMINI (System for Adjudication Using Digital Access & Management of Information through Network Integration) earlier known as CCMAS (Court Case Management Automation System). The web based e-filing and e-Pleading module is successfully running since April 2016 through which users can file their petitions/replies/ 2020-21

rejoinders/other documents online and can track/view the status of their petitions. It offers quick and easy access to CERC's legal system and is a part of the organization's on-going efforts to increase process automation. SAUDAMINI Case Management Information System (CMIS) module having features like Dashboards, Cause List Generation, Report Generation, Advance search, e-Library etc are also functional and is being extensively used by officers and staff of CERC. E-Hearing module of the SAUDAMINI project which enables the Commission to hear the cases through softcopies of the petitions is also functional since June 2017. The SAUDAMINI e-Monitoring (Trading Licensee) module which enables NLDC, Trading Licensees and Power Exchanges to submit their Regulatory Compliance information through this was launched on 24th July 2020. The CERC e-Court system is expected to enable the Commission to develop an integrated, flexible and dynamic database, which is expected to facilitate the Commission to take decisions using various data analytic tools.

FOR, FOIR, SAFIR

Forum of Regulators (FOR) has been constituted by Central Government by the Ministry of Power's (MOP) notification dated 16th February, 2005 in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. Amongst other objectives, the primary objective of FOR is for harmonization of

regulations in the power sector framed by the CERC, SERCs and JERCs. FOR also provides recommendations to the Government on various issues after detailed examination during the various meetings of the FOR. CERC provides secretariat service to FOR.

Five meetings of the Forum of Regulators were held through virtual conferencing during 2020-21 in which various issues were discussed and recommendations were made.

- i. 71st Meeting of the Forum of Regulators held in May-June 2020
- ii. 72nd Meeting of the Forum of Regulators held on 17th August 2020
- iii. 73rd Meeting of the Forum of Regulators held on 21st & 29th September 2020
- iv. Special FOR Meeting held on 16th October 2020
- v. Special meeting of FOR held on 27th February, 2021

The Forum of Regulators, during this year (2020-21), completed the study on "Consumer Protection in Electricity Sector". The study on "Evolving Principles of Depreciation for Distribution Assets and Operating and Financial norms for Distribution Sector" and "Analysis of factors impacting retail tariff and measures to address them" is ongoing. "FOR" also conducted following capacity building programs (through virtual mode) for the officers of its members on various issues of power sector:

 3rd Global Regulatory Perspective Program for Chairpersons/Members of Electricity Regulatory Commissions (ERCs) of States was conducted in association with IIT, Kanpur.

68

- II. 14th Capacity Building Program on "Emerging Regulatory issues in Power Sector-Tariff, Technology and Consumer Choice' was conducted in association with IIT, Kanpur.
- III. Four days online Training program on "Protection of Consumer Interest" for officers of CGRF and Ombudsman was conducted in association with NPTI, Faridabad.

CERC also provides secretariat services to the Forum of Indian Regulators (FOIR) . FOIR is conceived as a platform for sharing of experiences by the regulatory authorities of various sectors in India. FOIR consists of not only Chairpersons but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like AERA, CCI, IBBI, PNGRB, TAMP, TRAI etc. During the year, FOIR has engaged Indian Institute of Corporate Affairs on retainership basis for conducting various capacity building programs and other activities of FOIR and entered into an MOU for this purpose. Under this partnership, a capacity building program for the officers, a colloquium for the Central sector regulators and a Conference for all the members were conducted. Currently, Chairperson of TRAI is the Chairperson of FOIR.

CERC also provides secretariat services to South Asia Forum for Infrastructure Regulation (SAFIR). SAFIR is an international forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka) and, connected international institutions and individuals that are active in the field. There are four categories

of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objectives are to stimulate research, provide a databank relating to regulatory reform processes and experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices.

Currently, Chairperson of Bhutan Electricity Authority is the Chairperson of SAFIR. In the year 2020-21, SAFIR organized the 19th Core Course. The Course was conducted in association with IIM Ahmedabad during March 2021. The 26th Steering Committee Meeting (SCM) and 19th Executive Committee meeting (ECM) of SAFIR were held on 28th August 2020 while the 20th Executive Committee meeting (ECM) was held on 0th March, 2021.

Seminar / Conferences / Training / Exchange Programs

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in **Annexure-X** and **Annexure-XI**.










7

Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector







7. Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

A. Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

I) Secure Grid Operation

Continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.

2) Market Monitoring

Short term market prices have been stable. The short term transactions touched the mark of 146.01 BU, with a increase of 8.85 BU over the last year. The average day ahead price per unit on Power Exchanges stabilized at Rs. 2.98.

3) **Promotion of Green Energy**

- a. Effective Regulatory framework for integration of variable renewable energy with the ultimate objective of ensuring energy security
- b. Facilitative regulatory framework towards safer environment for consumers

B. Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below.

I) Thrust on Renewable Energy

a. The framework for Forecasting and Scheduling and Deviation for Wind and Solar technologies is aimed at mainstreaming variable renewable energy sources.

2) Grid Discipline

- a. Continued efforts at ensuring discipline in grid operation through tightening of frequency band and action against violators of grid discipline.
- b. The initiatives facilitated secure grid operation, which is in the interest of all stakeholders including generators, suppliers and consumers.

3) Market Development

- a. Through Ancillary Services Operations the Commission facilitated complementary market mechanism for grid security, handling load and variation in RE generation.
- b. The Commission allowed Green Term Ahead Market on power exchanges aimed at providing additional avenue for short term trading of Renewable Energy.







8

Notifications Issued During 2020-21







8. Notifications Issued During 2020-21

SI. Nos.	Notifications No.	Gazette Dated	Regulations	
I	L-1 /246/2019/ CERC (239)	01.07.2020	Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020	
2	L-1/253/2019/ CERC (461)	02.11.2020	Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2020.	
3	L-1/160/2020- CERC (462)	02.11.2020	Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020.	
4	L-1/250/2019/ CERC (243)	01.07.2020	Central Electricity Regulatory Commission (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2020.	
5	RA-14026(11)/ 4/2020-CERC (324)	19.08.2020	Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020.	
6	L-1/236/2018/ CERC (53)	03.02.2021	Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020.	
7	L-1/257/2020/ CERC (241)	16.06.2021	Central Electricity Regulatory Commission (Power Market) Regulations, 2021	
8	L-1/42/2010- CERC (152)	12.04.2021	Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021.	
9	2/2(2)/2011- Estt./CERC. (112)	23.03.2021	Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Fifth Amendment) Regulations, 2021.	









Agenda for 2021-22







9. Agenda for the year 2021-22

- I. Regulations on Grant of Connectivity and General Network Access to the inter-State transmission system and other related matters
- II. Amendments to the Indian Electricity Grid Code Regulation
- III. Regulations on market based procurement of Ancillary Services
- IV. Revamping Deviation Settlement Mechanism (DSM) Regulations
- V. Revamping Regulations on Renewable Energy Certificate (REC) mechanism
- VI. Detailed procedure on Methodology of payment of Certificate Retainer-ship for approval as per CERC (Fees and charge of Regional Load Despatch Centre and other related matters) Regulations, 2019
- VII. Detailed procedure on Methodology of approval of Performance linked incentive as per CERC (Fees and charge of Regional Load Despatch Centre and other related matters) Regulations, 2019.









10

Annual Statement of Accounts









During 2020-21, CERC received an amount of Rs. 14608.13 lakh (Previous year Rs. 16770.03 lakh) and incurred an expenditure

of Rs. 11532.82 lakh (Previous year Rs. 4992.94 lakh) on cash basis. The details are placed at **Annexure-XII.**









Human Resources of the Commission







11. Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The Organization Chart is provided at **Annexure-XIII.** In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

SI. No.	Name of the Post	No. of posts sanctioned	No. of posts Filled	Vacant Posts
I	Secretary	I	I	0
2	Chief	4	2	2
3	Joint Chief	9	6	3
4	Deputy Chief	21	8	13
5	IFA	I	0	I
6	Sr PPS	I	I	0
7	Assistant Secretary	2	2	0
8	Assistant Chief	28	13	15
9	Bench Officer	2	I	I
10	PPS	4	I	3
11	PAO	I	I	0
12	SAO	2	Ι	I
13	PS	5	4	I
14	Assistant	16	7	9
15	PA	2	I	I
16	Jr. Hindi Translator	I	I	0
17	Stenographer	I	0	I
18	Hindi Typist	I	0	I
19	RCTO	I	I	0
20	Driver	4	4	0
21	Senior Peon	2	2	0
22	MTS	2	2	0
	Total	111	59	52

	Officers joined on deputation terms during the year 2020-2021 in CERC					
SI. No.	Name of the Post	No. of Posts Filled				
I	Chief	I				
2	Assistant	4				
	TOTAL	5				





12

Right to Information Act, 2005







12. Right to Information Act, 2005

The Central Electricity Regulatory Commission (CERC) is a public authority under the Right to Information Act, 2005. As per mandate of the Act, CERC has one Central Public Information Officer and one Appellate Authority. It receives on-line RTI applications through RTI portal as well as physical applications from the applicants directly. RTI applications are also received on transfer from other public authorities under Section 6(3) of the RTI Act, 2005. The RTI applications are examined in consultation with concerned Divisions in CERC, wherever necessary and disposed off. During the financial year 2020-21 (1st April 2020 to 31st March 2021) 252 RTI applications were received and 255 disposed of (including 3 from the previous year). In addition, 40 First Appeals were received and 38 disposed of during the above period.









ANNEXURES







Carried forward from last year 2019-20		Number of Petitions Registered during 2020-21	F PETITIONS FOR THE PERIOD 01.04.202 Total	Disposed of petitions	Pending as on 31.03.2021
	783	542	1325	277	1048
SI No.	Petition Number	Petitioner Name	Subject	Date of Disposal of Order	Category
	299/MP/2019 & 360/MP/2019	Sadipali Solar Private Limited	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 31.05.2017 executed between the Pet/itioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.	Thursday, April 02, 2020	Misc. Petitior
2	6/SM/2020	Central Electricity Regulatory Commission	Implementation of the directions of the Government of India dated 28.03.2020 under section 107 of the ElectricityAct, 2003 to Central Electricity Regulatory Commission regarding reduction of Late Payment Surcharge.	Friday, April 03, 2020	Suo-Motu
3	7/SM/2020	Central Electricity Regulatory Commission	Extension of time to file petitions for determination of tariff in case of existing generating stations/ units by relaxation of Regulation 9(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. Addendum (Order Date:07.04.2020)	Monday, April 06, 2020	Suo-Motu
1	224/MP/2020 along with IA No.15/2020	Coastal Energen Private Limited	Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 34(1) and Regulation 37 of the Central Electricity Regulatory Commission (Cross-Border Trade of Electricity) Regulations, 2019 for declaration that revocation of the Letter of Intent dated 3.1.2020 issued to the Petitioner is illegal and arbitrary and further to direct the Respondent No.1 and Respondent No.2 to honour their obligations under the Letter of Intent dated 3.1.2020.	Wednesday, April 08, 2020	Misc. Petitior
5	32/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-I: 02 Nos. 400kV bays at Samba Substation for Amargarh to Samba (Powergrid) transmission line along with 02 Nos. 50 MVAR Non switchable line Reactors under Northern Region System Strengthening Scheme- XXIX (NRSS-XXIX) in Northern Region.	Tuesday, April 14, 2020	Transmission Tariff
6	34/TT/2019	Power Grid Corporation of India Limited	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-I: 400 kV D/C Hiriyur –	Tuesday, April 14, 2020	Transmissior Tariff

Corporation of India LimitedConduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of (i) Truing up Transmission tariff for 2014-19 tariff block for "Spare Converter Transformer for Vizag back to back HVDC terminal" in Southern Region.April 16, 2020Tariff8247/TT/2019Power Grid Corporation of India LimitedApproval under Regulation86 of Central Business) Regulations, 1999 and truing up transmission tariff of 2014-19 tariff Under Central Electricity Regulatory Commission terminal" in Southern Region.Saturday, April 18, 2020Transmission Tariff8247/TT/2019Power Grid Corporation of India LimitedApproval under Regulations, 1999 and truing up transmission tariff of 2014-19 tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of tariff of 2019-24 tariff period Central Electricity Regulators, 2014 and determination of tariff of 2019-24 tariff Regulations, 2019 of Series Capacitors on Circuits-1 and II of 220 kV D/C Kishanpur- Pampoer Transmission Line at Kishanpur Sub- station in Northern Region.Saturday, April 18, 2020Suo-Motu April 18, 202010245/TT/2019Power Grid Corporation of India LimitedApproval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Constrained Economic Dispatch (SCED)Thursday, April 18, 2020Transmission Tariff10245/TT/2019Power Grid Corporation of India LimitedApproval under Regulation-86 of CERC (Conduct of Business) Regulations, 2019 for determination of (10) T					
Corporation of India Limited(Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of (i) Truing up Transmission tariff for 2014-19 tariff block & (ii) Transmission tariff for 2014-19 tariff block & (ii) Transmission tariff for 2014-19 tariff block & (ii) Transmission tariff for 2019-24 tariff block & (ii) Transmission tariff for 2019-24 tariff block & (ii) Transmission tariff for 2019-24 tariff block & (ii) Transmission tariff for 2014-19 tariff under Cernoration of lindia LimitedApproval under Regulations (Conduct of Business) Regulations, 1999 and truing up transmission tariff of 2014-19 tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulators, 2014 and determination of tariff or 2019-24 tariff period Central Electricity Regulators, 2019 of Series Capacitors on Circuits-1 and II of 220 kV D/C Kishanpur- Pampore Transmission Line at Kishanpur Sub- station in Northern Region.Saturday, April 18, 2020Suo-Motu98/SM/2020Central Electricity Regulatory Commission of Pilot on Security Commission Constrained Economic Dispatch (SCED)Saturday, April 18, 2020Suo-Motu10245/TT/2019Power Grid Corporation of India LimitedApproval under Regulations, 2019 for determination of, (1) Truing up Transmission tariff for 2014-19 tariff block, For LLO of Ahamathy- Siperumbudur 400 kV DC line at North Chennai TariffTransmission Tariff11446/MP/2019Sasan Power LimitedPetition under Section 79 of the Electricity Act, Agrie 123, 2020Misc. Petitior Agreement dated 070.082.007 and this Horobie Commission Tariff </td <td></td> <td></td> <td></td> <td>bays and 2X80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-II: 2X500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada) S/S and Asset-III: IX500 MVA 400/220 kV ICT along with associated bays and equipment at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A) in</td> <td></td>				bays and 2X80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-II: 2X500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada) S/S and Asset-III: IX500 MVA 400/220 kV ICT along with associated bays and equipment at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A) in	
Corporation of India LimitedCorporation of Business)Electricity Regulatory Commission (Conduct of Business)April 18,2020TariffApril 18,2020TariffElectricity Regulations,1999 and truing up transmission tariff of 2014-19 tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,2019 of Series Capacitors on Circuits-1 and II of 220 kV D/C Kishanpur- Pampore Transmission Line at Kishanpur- Pampore Transmission Line at Kishanpur- Pampore Transmission Line at Kishanpur- Pampore Transmission Circuits-1 and II of 220 kV D/C Kishanpur- Pampore Transmission Line at Kishanpur- Pampore Transmission Line at Kishanpur- Pampore CommissionSuo-Motu April 18, 202098/SM/2020Central Electricity Regulatory CommissionExtension and Expansion of Pilot on Security Constrained Economic Dispatch (SCED)Saturday, April 18, 2020Suo-Motu April 18, 202010245/TT/2019Power Grid India LimitedApproval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CeRC (Terms and Conditions of Tariff) 	7	307/TT/2019	Corporation of	(Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of (i) Truing up Transmission tariff for 2014-19 tariff block & (ii) Transmission tariff for 2019-24 tariff block for "Spare Converter Transformer for Vizag back to back HVDC	Transmission Tariff
Regulatory CommissionConstrained Economic Dispatch (SCED)April 18, 202010245/TT/2019Power Grid Corporation of India LimitedApproval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of, (i) Truing up Transmission tariff for 2014-19 tariff block & (ii) Transmission tariff for 2014-19 tariff block K. For LILO of Alamathy- Siperumbudur 400 kV DC line at North Chennai TPS switchyard under "transmission system associated with Chennai NTPC –TNEB JV TPS" in Southern Region.Thursday, April 23, 2020Misc. Petition11446/MP/2019Sasan Power LimitedPetition under Section 79 of the Electricity Act, Agreement dated 07.08.2007 and this Hon'ble Commission's Order dated 08.10.2018 inThursday, April 23, 2020Misc. Petition	8	247/TT/2019	Corporation of	Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up transmission tariff of 2014-19 tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of tariff of 2019-24 tariff period Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Series Capacitors on Circuits-I and II of 220 kV D/C Kishanpur- Pampore Transmission Line at Kishanpur Sub-	Transmission Tariff
Corporation of India Limited(Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of, (i) Truing up Transmission tariff for 2014-19 tariff block. For LILO of Alamathy- Siperumbudur 400 kV DC line at North Chennai TPS switchyard under "transmission system associated with Chennai NTPC – TNEB JV TPS" in Southern Region.April 23, 2020Tariff11446/MP/2019Sasan Power LimitedPetition under Section 79 of the Electricity Act, Agreement dated 07.08.2007 and this Hon'ble Commission's Order dated 08.10.2018 inThursday, April 23, 2020Misc. Petition	9	8/SM/2020	Regulatory	, , , , , , , , , , , , , , , , , , , ,	Suo-Motu
Limited 2003 and Article 13.2(b) of the Power Purchase April 23, 2020 Agreement dated 07.08.2007 and this Hon'ble Commission's Order dated 08.10.2018 in	10	245/TT/2019	Corporation of	(Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of, (i) Truing up Transmission tariff for 2014-19 tariff block & (ii) Transmission tariff for 2019-24 tariff block. For LILO of Alamathy- Siperumbudur 400 kV DC line at North Chennai TPS switchyard under "transmission system associated with Chennai NTPC –TNEB JV TPS"	Transmission Tariff
	11	446/MP/2019		2003 and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 and this Hon'ble Commission's Order dated 08.10.2018 in	Misc. Petition

			approval of the additional capital and operational expenditure on account of installation of various Emission Control System in compliance of Ministry of Environment, Forest and Climate Change Notification dated 07.12.2015 re: emissions.		
12	274/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of, (i) Truing up Transmission tariff for 2014-19tariff block & (ii) Transmission tariff for 2019-24 tariff block For LILO of Vemagiri- Gajuwaka 400 kV D/C line at Simhadri-II TPS under "Transmission System associated with Simhadri-II Generation Tariff project" in Southern Region.	Monday, April 27, 2020	Transmission Tariff
3	9/SM/2020	Central Electricity Regulatory Commission	Extension of validity of Renewable Energy Certificates (RECs) expired or due to expire between 1st April, 2020 and 30th September, 2020	Monday, April 27, 2020	Suo-Motu
4	49/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-I:Tumkur (Pavagada) Pool- Hiriyur400 kV D/C line along with associated bays and equipment at both ends under "Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka Phase-I".		Transmission Tariff
15	499/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions ofTariff) Regulations, 2019 of Asset-I: 1×100 MVA, 220/132 kV, 3-Phase Spare ICT at Dimapur Sub- Station,Asset-III: 1×5 MVA, 132/33 kV, 1-Phase at Ziro Sub-station,Asset-III: 1×16 MVA, 132/33 kV ICT at Nirjuli Sub-station,Asset-IV: 1×63 MVAR, 420 kV Bus Reactor at Balipara Sub-station under "Provision of Spare Transformers and Reactors" in North Eastern Region.	Wednesday, April 29, 2020	Transmission Tariff
16	35/TT/2019	Power Grid Corporation of India Limited	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to		Transmission Tariff

		31.03.2019 for the Asset: 1x500MVA, 400/220/33kV ICT along with associated bays at Trichy Substation under "System Strengthening- XX in Southern Regional Grid".		
249/TT/2019	Power Grid Corporation of India Limited	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 63 MVAR line Reactor on 400 kV Kolaghar-Rengali Line at Rengali Substation in Eastern Region.	Friday, May 01, 2020	Transmission Tariff
244/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of, (i) Truing up Transmission tariff for 2014-19 tariff block & (ii) Transmission tariff for 2019-24 tariff block. For assets under Korba IIITransmission System in Western Region.	Saturday, May 02, 2020	Transmission Tariff
209/MP/2019	Sembcorp Energy India Limited	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 10.1 of the Power Purchase Agreement dated 1.4.2013, for approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period.	Wednesday, May 06, 2020	Misc. Petition
513/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: 132/33 kV, 50MVA, 3-Ph ICT-I at 132/33 kV Nirjuli Sub- station (POWERGRID), Asset-II: 132/33 kV, 50MVA, 3-Ph ICT-II at 132/33 kV Nirjuli Sub- station (POWERGRID) and Asset-III: 400/220 kV, 315 MVA, 3-Ph ICT-II (2nd ICT) along with associated bays at 400/220 kV Balipura Sub- station (POWERGRID) under "North Eastern Region Strengthening Scheme-II (NERSS-II) Part- A" in North-Eastern Region.	Wednesday, May 06, 2020	Transmission Tariff
	244/TT/2019 209/MP/2019	Corporation of India Limited 244/TT/2019 Power Grid Corporation of India Limited 209/MP/2019 Sembcorp Energy India Limited 513/TT/2019 Power Grid Corporation of	249/TT/2019 Power Grid Corporation of India Limited Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 63 MVAR line Reactor on 400 kV Kolaghar-Rengali Line at Rengali Substation in Eastern Region. 244/TT/2019 Power Grid Corporation of India Limited Approval under Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 1999 and CERC (Terms and Conditions, 2019 for determination of, (i) Truing up Transmission tariff for 2019-24 tariff block & (ii) Transmission tariff for 2014-19 tariff block & (iii) Transmission tariff for 2014-19 tariff block & (iii) Transmission tariff for 2014-19 tariff block & (iii) Transmission tariff for 2019-24 tariff block For assets under Korba IIITransmission System in Western Region. 209/MP/2019 Sembcorp Energy India Limited Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 10.1 of the Power Purchase Agreement dated 1.4.2013, for approval and consequent relief sought by the Petitioner due to a 'Change in Law' ever viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner due to a 'Change in Law' ever viz. the introduction of Tariff) Regulations, 2014 and determination of Tariff) Regulations, 2014 and determination of Tariff Negulations, 2014 and determination of Tariff) Regulations, 2014 and determination of Tariff) Regu	249/TT/2019 Power Grid Corporation of India Limited Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for 63 MVAR line Reactor on 400 kV Kolapar-Rengali Line at Rengali Substation in Eastern Region. 244/TT/2019 Power Grid Corporation of India Limited Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination d(:) (i) Truing up Transmission tariff for 2014-19 tariff block for assets under Korba III Transmission System in/Western Region. Saturday, May 02, 2020 209/MP/2019 Sembcorp Energy India Limited Petition under Section 79(1)(b) read with 77(1)(f) of the Electricity Act, 2003 and Article 10.1 of the Power Purchase Agreement dated 1.4.2013, for approval and consequent relief sought by the Petitioner due to a 'Change in Law event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change S13/TT7/2019 Wednesday, Hay 06, 2020 513/TT7/2019 Power Grid Corporation of India Limited Approval under Regulations 8 of Certral Susienss) Regulations, 1999, truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission tariff of 2015-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset

2020-21

वार्षिक रिपोर्ट Annual Report

21	253/MP/2019	DANS Energy	Petition under Section 79 (1) (c) (d) and (f) of the	Thursday,	Misc. Petition
	along with IA No. 90/2019	Private Limited.	Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions to the Respondent No.1 to allow scheduling of power from the Petitioner No.1's Jorethang Loop Hydro Electric Project and Petitioner No.2's Tashiding Hydro Electric Project under Long Term Access (LTA) in terms of Bulk Power Transmission Agreement dated 24.2.2010 and Long Term Access Agreement dated 19.10.2011 respectively.	May 07, 2020	
22	19/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff for 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of combined assets associated with Northern Region System Strengthening Scheme-VI in Northern Region consisting of Asset-1: LILO of 400 kV S/C Ballabhgarh-Bhiwadi Transmission Line at Gurgaon along with associated bays,Asset-2:315 MVA, 400/220 kV ICT-I alongwith associated bays at GIS Substation at Gurgaon and Asset-3: 315 MVA, 400/220 kV ICT-II alongwith associated bays at GIS Sub-station at Gurgaon.		Transmission Tariff
23	16/TT/2019	Power Grid Corporation of India Limited	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset: 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (Powergrid) for Raipur PS (Powergrid)-Rajnandgaon(TBCB) 765kV D/C line under "Powergrid works associated with Additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B)" in Western Region.	Sunday, May 10, 2020	Transmission Tariff
24	269/MP/2019	Power Grid Corporation of India Limited	Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State	Tuesday, May 12, 2020	Misc. Petition

101

			Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission Scheme for Solar Energy Zones (SEZs) in Rajasthan under Phase-II.		
25	187/MP/2020	ReNew Solar Power Private Limited	Petition under section 79(1)(c) of the electricity act, 2003 read with section 79(1)(k) of the Electricity Act, 2003 along with regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking appropriate direction(s) and / or order(s) from this Hon'ble Commission in relation to provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, long-term access and medium-term open access in inter- state transmission and related matters) Regulations, 2009 and further seeking the Commission to issue consequential directions to Power Grid Corporation of India Limited in terms of the relief sought in the present petition.	Friday, May 15, 2020	Misc. Petition
26	210/MP/2019	Sembcorp Energy India Limited	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 34.1 of the Power Supply Agreement dated 18.2.2016, for the approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period.	Monday, May 18, 2020	Misc. Petition
27	307/AT/2020	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW (out of 1200 MW) Wind- Solar Hybrid Power Projects (Tranche-II) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy dated 25.5.2018.	Thursday, May 21, 2020	Adoption of Tariff
28	141/TT/2019	Odisha Power Transmission Corporation Limited	Approval of tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto read with Regulation 111 to 113 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		Transmission Tariff
29	9/TT/2019	Chhattisgarh State Power Transmission Company Limited	Petition for determination of Transmission Tariff from FY 2014-15 to FY 2018-19 of the Transmission Lines belonging to the Petitioner (CSPTCL) conveying electricity as ISTS lines, for	Wednesday, May 27, 2020	Transmission Tariff

102

inclusion of these assets in computation of Point of Connection, Transmission Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 namely;(i) Kotmikala-Amarkantak-I, 220 kV Line, (ii) Kotmikala-Amarkantak-2, 220 kV Line, (iii) Raigarh-Budhipadar, 220 kV Line, (iv) Korba-Budhipadar, 220 kV Line (v) Seoni- Bhilai 400 kV Line. 30 388/TT/2019 Madhya Pradesh Determination of transmission tariff for 2014-19 Transmission Thursday, Power period of 7 (seven)nos. transmission lines May 28, 2020 Tariff Transmission belonging to MPPTCL conveying electricity as Company Limited ISTS lines, for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of InterState Transmission Charges and Losses), Regulations, 2010. 31 10/SM/2020 Central Electricity Implementation of Realtime Market (RTM) for Suo-Motu Thursday, Regulatory Electricity in India – Transmission Corridor May 28, 2020 Commission Allocation 32 11/SM/2020 Central Electricity Removal of difficulties for giving effect to certain Friday. Suo-Motu Regulatory provisions of the Central Electricity Regulatory May 29, 2020 Commission Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2014 33 225/RC/2020 Indian Energy Petition under Regulation 7 of the Central Friday, Regulatory Exchange Limited Electricity Regulatory Commission (Power May 29, 2020 Compliance Market) Regulations, 2010 for approval of introduction of the Real Time Market (RTM) Contracts at Indian Energy Exchange Ltd (IEX). 34 304/MP/2020 Power Exchange Petition under Section 66 of The Electricity Act, Friday, Misc. Petition India Limited 2003 read with Section 178 (2) (y) of the May 29, 2020 Electricity Act, 2003 and Regulation 2, 4, 6, 7 and II of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of Real Time Market at Power Exchange India Limited and for the fair and transparent allocation of transmission corridor under the framework for Real Time Market under Regulation 13(B) of the Central Electricity Regulatory Authority (Open Access in inter-state transmission) (Sixth Amendment) Regulations, 2019 and Regulation 6.5 of the Central Electricity Regulatory Authority (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019. 35 11/TT/2020 Power Grid Approval under Regulation 86 of Central Monday, Transmission Corporation of June 01, 2020 Tariff Electricity Regulatory Commission (Conduct of India Limited Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under

			Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions ofTariff) Regulations, 2019 of Asset A:400 kV D/C Raipur (existing) - Raipur Pooling Station (Durg) Transmission Line along with associated bays, Asset B: 400 kV D/C Raigarh Pooling Station (Near Kotra)-Raigarh (existing) Sub-Station Transmission Line along associated bays, Asset C: 765 kV D/C Raigarh Pooling Station (Near Kotra) - Raipur Pooling Station (Near Kotra) - Raipur Pooling Station (Near Kotra) - Raipur Pooling Station (Durg) Transmission Line along with associated bays, Asset D: 765/400 kV, 1500 MVA, ICT I with spare unit and 765 kV, 240 MVAr Bus Reactor with Spare unit at Raigarh Pooling Station (near Kotra) along with associated bays, Asset E: 765/400 kV, 1500 MVA, ICT II and 400 kV, 80 MVAr Bus Reactor at Raigarh Pooling Station (near Kotra) along with associated Bays and 765 kV, 3X80 MVAR, Shunt Reactor for 765 kV, D/C Raigarh Pooling Station (near Kotra) - Raipur Pooling Station (Durg) cktI charged as Bus Reactor along with associated bays, Asset F: 765/400 kV, 1500 MVA, ICT with Spare unit and 765 kV, 240 MVAr Bus Reactor with Spare unit at Raipur Pooling Station (Durg) along with associated bays, Asset G: 765/400 kV, 1500 MVA, ICT III at Raigarh Pooling Station (near Kotra) along with associated bays and Asset H: 765/400 kV, 1500 MVA, ICT IV at Raigarh Pooling Station (near Kotra) along with associated Bays & 765 kV, 3X80 MVAR, Shunt Reactor for 765 kV, D/C Raigarh Pooling Station (near Kotra)-Raipur Pooling Station (Durg) cktII charged as Bus Reactor along with associated bays (hereinafter referred to as "Transmission Assets / Combined Asset") under establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Tariff Projects in Chhattisgarh (SetA/ DPR -1) in Western Region (hereinafter referred to as "Transmission Project")			
36	60/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of transmission assets associated under System Strengthening - XI in Southern Region consistingof Asset-1: LILO of Circuit-II of Udumalpet- Madakathara (North Trichur) 400 kV D/C Line at Chulliar / Palakkad	Monday, June 01, 2020	Transmission Tariff	
L						

104

Sub-station; Asset-2: LILO of Circuit-I of Udumalpet- Madakathara (North Trichur) 400 kV D/C Line at Chulliar (Palakkad); Asset-3: 63 MVAR Bus Reactors at Palakkad (Chulliar); Asset-4: IX315 MVA 400/220 kV ICTs with associated bays and 220 kV Downstream System at Palakkad (Chulliar); Asset-5: IX315 MVA 400/220 kV ICTs with associated bays and equipment at Chulliar (Palakkad). 37 35/TT/2020 Power Grid Approval under Regulation 86 of Central Wednesday, Transmission Corporation of Electricity Regulatory Commission (Conduct of June 03, 2020 Tariff India Limited Business) Regulations, 1999, truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset I: 2 Nos. of 400 kV bays along with 1 X 63 MVAR (fixed) line reactor at Chaibasa Sub-station, Asset II: I X 63 MVAR (fixed) line reactor at Chaibasa Substation, Asset III: 2 Nos. of 400 kV line bays along with 2 X 50 MVAR (fixed) line reactor at Ranchi 765/400 kV Sub-station, Asset IV: 2 Nos. of 400 kV line bays at Kharagpur Sub-station, Asset V: 2 Nos. of 400 kV line bays at Purulia Sub-station under "Eastern Region Strengthening Scheme VII" in Eastern Region. 38 52/TT/2020 Power Grid Approval under Regulation 86 of Central Corporation of Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of India Limited transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of transmission assets associated under System Strengthening-IV in Eastern Region consisting of Asset-A: 400 kV, 125 MVAR Bus Reactor along with associated bays at Patna Sub-station; Asset B: 400 kV, I 25 MVAR Bus Reactor along with associated bays at Ranchi; Asset C: 160 MVA Transformer (1st) and associated bays at Malda Sub-station; Asset D: 160MVA Transformer (2nd) and associated bays at Malda Sub-station; Asset E:01 no. 400 kV bay at Malda Sub-station;Asset F: 160 MVATransformer and associated bays at 220/132 kV Birpara Substation; Asset G: 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region. 483/TT/2019 Approval under Regulation 86 of Central Friday, 39 Power Grid Transmission Corporation of Electricity Regulatory Commission (Conduct of June 05, 2020 Tariff

Business) Regulations 1999 and truing up of

India Limited

			transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Combined Asset consisting of Asset-I: 160 MVA, 220/132 kV, 3- Phase Auto Transformer at Kopili,Asset-II: 132 kV S/C Kopili-Khandong Transmission Line along with associated bays,Asset-III: 100 MVA, 220/132 kV, 3-Phase Auto Transformer and associated bays at Dimapur Sub-station, Asset-IV: LILO of 132 kV Dimapur-Kohima Transmission Line in North Eastern Region.		
40	87/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff for 2014-19 periodunder Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 periodunder Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of combined assets associated with East-West Transmission Corridor Strengthening Scheme in Western Region consisting of Asset-1: 400 kV D/C Raigarh-Raipur Transmission Line along with associated bays; Asset-2: 400 kV D/C Ranchi- Rourkela Transmission Line and extension of Ranchi Sub-station; Asset-3: Provision of 40% fixed series compensation package at Raipur Sub-station; Asset-4: 400 kV D/C Rourkela- Raigarh Transmission Line and associated bays at Raigarh and Rourkela.	Friday, June 05, 2020	Transmission Tariff
41	74/MP/2019 With IA No. 57/2019	Azure Power India Private Limited	Petition under Section 79 of the Electricity Act, 2003 read with the Letter of Award dated 29.10.2018 and Article 12 of the Power Purchase Agreement inter alia seeking declaratory and compensatory reliefs on account of a 'Change in Law' viz. the issuance of Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 Integrated Tax (Rate) dated 31.12.2018 by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates applicable on setting up of solar power projects, resulting in additional non- recurring expenditure in the form of an additional tax burden applicable with effect from 1.1.2019.	,	Misc
42	506/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission	Wednesday, June 10, 2020	Transmission Tariff

106
2020-21

47	301/TT/2019	Power Grid Corporation of	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of	Wednesday, June 17, 2020	Transmission Tariff
46	5/SM/2020	Central Electricity Regulatory Commission	Determination of Forbearance and Floor Price for the REC framework.	Wednesday, June 17, 2020	Suo-Motu
45	362/TT/2019	Rajasthan Rajya Vidyut Prasaran Nigam Limited	Determination of transmission tariff for the year 2018-19 in respect of 19 Nos. RRVPNL owned transmission lines/ system connecting with other states and intervening transmission lines incidental to inter-state transmission of electricity for inclusion in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of InterState Transmission Charges and Losses), Regulations, 2010 and its subsequent amendment.	Monday, June 15, 2020	Transmission Tariff
44	12/SM/2020	Central Electricity Regulatory Commission	Real-time Market for Electricity in India (RTM) - Transmission Corridor Allocation for the period beyond I 4th June 2020.	Sunday, June 14, 2020	Suo-Motu
33	507/TT/2019	Power Grid Corporation of India Limited	2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions ofTariff) Regulations, 2019 of Asset-I:765 kV D/C Wardha-Aurangabad line-II alongwith 2 nos. 330 MVAR switchable line reactor at Wardha end and 1 no. 240 MVAR line reactor for CktIII at Aurangabad end and associated bays and Asset-II: 1 no. 240 MVAR 765 kV line reactor for Wardha- Aurangabad CktIV at Aurangabad end under "Transmission System Strengthening in Wardha- Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G)" in Western Region. Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: 400 kV, 125 MVAR Bus Reactor along with associated bay at Biharsharif Sub-station, Asset-II: 220 kV/132 kV, 160 MVA ICT-I along with associated bay at Purnea Sub-station, Asset-III: 220 kV/132 kV, 160 MVA ICT-II along with associated bay at Purnea Sub-station, Capacity and reactive compensation" in Eastern Region.	Friday, June 12, 2020	Transmission Tariff

			transmission tariff for 2001-04 tariff block, 2004- 09 tariff block, 2009-14 tariff blockand truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Dehri-Karamnasa Transmission System in Eastern Region.		
48	527/MP/2020	NLC India Limited	Anticipated delay in the declaration of Commercial Operation Date of Unit II of the 2×500 MW NLCIL- Neyveli New Thermal Power Project (NNTPP), seeking Commission's permission to maintain status-quo for drawal of start-up power and injection of infirm power under UI mechanism till declaration of Commercial Operation Date of Unit II or 30.9.2020, whichever is earlier.		Misc. Petition
49	168/MP/2019	Coastal Gujarat Power Limited	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Hon'ble Commission's Order dated 17.09.2018 in Petition No.77/MP/2016.	Monday, June 22, 2020	Misc. Petition
50	26/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 765 kV Line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC)-Jabalpur Pooling Station TL under "POWERGRID Works associated with PartA of Transmission system for Gadarwara STPS of NTPC" in Western Region.	Monday, July 06, 2020	Transmission Tariff
51	11/RP/2020 in 279/GT/2018	NHPC Limited	Review of Commission's order dated 5.2.2020 in Petition No. 279/GT/2018 pertaining to approval of tariff of Uri-II HE Project (240 MW) for the period from 11.10.2013 to 31.3.2014.		Review Petition
52	300/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and for (i) Revision of transmission tariff for 2001-04 tariff period, 2004-09 tariff period, 2009-14 tariff period, (ii) truing up of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and (iii) determination of transmission tariff for 2019-24 tariff periodunder Central Electricity Regulatory Commission	Sunday, July 12, 2020	Transmission Tariff

			(Terms and Conditions of Tariff) Regulations, 2019 for 400 kV Biharsharif-Sasaram-Sarnath Transmission Line along with associated bays under Eastern-Northern Inter-regional HVDC Transmission System in Eastern Region.		
53	270/GT/2019	Torrent Power Limited	Petition for revision of tariff of SUGEN Power Plant (1147.5 MW) for the period from 1.4.2014 to 31.3.2019 after truing-up exercise.	Monday, July 13, 2020	Generation Tariff
54	I 39/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for transmission system associated with SEWA-II HEP in the Northern Region consisting of - Asset-I: One circuit of 132 kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub- station and one circuit of 132 kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub-station; Asset-II: 132 kV S/C SEWA-II Mahanpur-Kathua transmission line along with associated bays at Kathua and 132 kV S/C Mahanpur-Kathua transmission line along with bays at Mahanpur and Kathua.	Wednesday, July 15, 2020	Transmission Tariff
55	137/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff for the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Combined Asset consisting of Asset-1 (i): LILO of 400 kV D/C Bina- Nagda at Shujalpur Sub-station along with 50 MVAr Line Reactor at Shujalpur and new Sub- station at Shujalpur; Asset-1 (ii): Switchable Scheme for Reactor at Nagda Sub-station; Asset- 1 (iii): Switchable Scheme for Reactor at Bina Sub- station; Asset-2: 400 kV, 63 MVAr Bus Reactor at Shujalpur along with associated bay; Asset-3: 400/220 kV ICT I at Shujalpur along with associated bays; Asset-4: ICT II at Shujalpur along with associated bays under the WRSS IX Transmission Scheme in the Western Region.	July 16, 2020	Transmissior Tariff

2020-21

56	9/MP/20 9	NTPC Limited	Petition under Section $79(1)(a)$ and Section $79(1)(f)$ of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in law affecting Stage-II of Badarpur Thermal Power Station.		Misc. Petition
57	272/GT/2019	Torrent Power Limited	Revision of tariff of UNOSUGEN Power Plant (382.5 MW) for the period from 1.4.2014 to 31.3.2019- Truing-up of tariff determined by Commission's order dated 18.8.2016 in Petition No.401/GT/2014	Monday, July 20, 2020	Generation Tariff
58	308/MP/2019	Khargone Transmission Limited	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in Scheduled Commercial Operation Date along with compensatory and declaratory relief under the Transmission Service Agreement dated 14.3.2016 on account of Force Majeure and Change in Law events.	Monday, July 20, 2020	Misc. Petition
59	280/MP/2019	Eastern Coalfields	Petition under Sections 73(n), 79(1)(c) and 79(1)(f), and other applicable provisions of the Electricity Act, 2003 and in terms of reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India vide order dated 10.6.2019 in C.A.N No. 11255/2006 along with M.A.T.No.1981/2016 read with order dated 23.9.2016 in Writ Petition No. 17044 of 2015.		Misc. Petition
60	13/SM/2020	Central Electricity Regulatory Commission	Determination of levellised generic tariff for FY 2020-21 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020.	Tuesday, July 21, 2020	Suo-Motu
61	16/RP/2020 in Petition No. 97/MP/2019	Magadh Sugar & Energy Limited	Petition for review of the order dated 9.1.2020 in Petition No.97/MP/2020.	Tuesday, July 21, 2020	Review Petition
62	165/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Combined Asset consisting of Asset-1:LILO of Nalagarh-Kaithal Line at Patiala along with associated bays, Asset- 2:400/220 kV 500 MVA ICT-III at Patiala Sub- station, Asset-3:400 kV 125 MVAR Bus Reactor at Patiala Sub-station along with associated bays at Patiala Sub-station, Asset-4: 400/220 kV 500 MVA ICT-III at Malerkotla Sub-station under "Northern Region System Strengthening		Transmission Tariff

63	466/MP/2019	Simbhaoli Power Private Limited	Petition filed under Section 79(1)(k) of the Electricity Act, 2003 and Regulation 2(1)(d) read with Regulation 27 and 111 of the Central Electricity Regulatory Commission (Conduct of Business Regulations) 1999, and Regulations 3, 7 & 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation Tariff) Regulations, 2010 seeking condonation of delay in uploading Energy Injection Report data for the month of March, 2019 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the certificates due to the Petitioner.	Wednesday, July 22, 2020	Misc. Petition
64	I/RP/2020 in Petition No. 43/GT/2018	NHPC Limited	Review of Commission's order dated 28.10.2019 in Petition No.43/GT/2018 pertaining to approval of tariff of Kishanganga Hydroelectric Project (330 MW) for the period from 18.5.2018 to 31.3.2019.	Wednesday, July 22, 2020	Review Petition
65	70/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Combined Asset consisting of Asset-1: Conversion of 50 MVAr, 420 kV fixed line reactors in each circuit of Itarsi- Indore (MPPTCL) 400 kV 2XS/C lines into Switchable Line Reactors at Indore (MPPTCL) Sub-station;Asset-2: Conversion of 50 MVAr, 420 kV fixed line reactors in 400 kV D/C Bina (PG) Shujalpur transmission line into Switchable Line Reactors at Shujalpur Sub-station; Asset-3: Conversion of 63 MVAr, 420 kV fixed line reactors in Bhadrawati-Dhariwal 400 kV S/C line into Bus Reactor at Bhadrawati Sub-station; Asset-4: I No. 500 MVA 400/220 kV ICT-3 along with associated bays at Khandwa Sub- station; Asset-7: I No. 500 MVA 400/220 kV ICT- 3 along with associated bays at Kala Sub-station; and Asset-8: I No. 500 MVA 400/220 kV ICT- 3 along with associated bays at Kala Sub-station; and Asset-8: I No. 500 MVA 400/220 kV ICT- 3 along with associated bays at Chandwa Sub- station; Asset-7: I No. 500 MVA 400/220 kV ICT- 3 along with associated bays at Chandwa Sub- station; Asset-8: I No. 500 MVA 400/220 kV ICT- 3 along with associated bays at Dehgam Sub- station under the WRSS XVII in the Western Region.	,	Transmission Tariff
66	130/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of		Transmission Tariff

			transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the Combined Assets consisting of Asset-1: (a) Upgradation of existing 2X50 MVA, 132/33 kV Imphal (POWERGRID) Sub-station to 400 kV by installation of 400/132 kV, 2X315 MVA (7X105 MVA, 1-Ph) ICTs, 2 Nos. 400 kV line bays for termination of 400 kV D/C Silchar-Imphal line and 80 MVAr, 420 kV Bus Reactor along with associated bays at Imphal Sub-station (b) Extension of existing 400/132 kV Silchar (POWERGRID) Sub-station with 2 Nos. of 400 kV GIS line bays for termination of Silchar-Imphal 400 kV D/C line Asset-2: Installation of 1X125 MVAr, 420 kV Bus Reactor along with GIS bays at Silchar Sub-station Asset-3: 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Balipara (POWERGRID) Sub-station Asset-4: 1x125 MVAr, 420 kV Bus Reactor along with GIS bays at Silchar Sub-station Asset-3: 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Balipara (POWERGRID) Sub-station Asset-4: 1x125 MVAr, 420 kV Bus Reactor along with associated bay at Bongaigaon (POWERGRID) Sub-station Asset-5: Reconductoring of Agartala GBPP- Agartala (State) 132 kV D/C line with High Capacity HTLS conductor along with necessary up gradation/modification in bay equipment at both ends under "North Eastern Region Strengthening Scheme-IV" in the North Eastern Region.		
67	382/MP/2018	NTPC Limited	Petition under Section 79 of the Electricity Act read with Regulations 15 & 16 of the CERC (Ancillary Services Operations) Regulations, 2015 seeking exercise of the power to relax and remove difficulties on the aspect of the severe under-recovery of variable charges under Regulation 13.3 for the Five (5) Gas Based Generating Stations of NTPC, the Petitioner.	Monday, July 27, 2020	Misc. Petition
68	27/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Combined Asset of 765/400 kV Bilaspur Pooling Station (near Sipat) along with LILO of Sipat-Seoni Ckt-I with 3X80 MVAR Switchable Line Reactor, 3X80 MVAR Bus Reactor and 765/400 kV, 1000 MVA ICT I & 2 under "WRSSS-X Transmission Scheme" in Western Region.	July 27, 2020	Transmission Tariff

2020-21

वार्षिक रिपोर्ट Annual Report

69	505/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Combined Asset consisting of Asset-I: Re- conductoring of one circuit (Ckt-I) Farakka- Malda 400 kV D/C with HTLS conductor and	Monday, July 27, 2020	Transmission Tariff
			upgradation/ replacement of associated bay equipment at Farakka and Malda Asset-II: Re- conductoring of one circuit (Ckt-II) Farakka- Malda 400 kV D/C with HTLS conductor and upgradation/ replacement of associated bay equipment at Farakka and Malda under Eastern Region Strengthening Scheme–XIII (ERSS-XIII) in the Eastern Region.		
70	101/MP/2019	Damodar Valley Corporation Limited	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8(7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.01.2016 as 'Change in Law' Event.	Wednesday, July 29, 2020	Misc. Petition
71	329/MP/2020	Tata Power Delhi Distribution Limited	Petition under Section 79 (1) (a) & (f) read with Section 62 (4) and other applicable provisions of the Electricity Act, 2003 read with Regulation 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Thursday, July 30, 2020	Misc. Petition
72	305/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for 2001-04 tariff block, 2004- 09 tariff block, 2009-14 tariff block and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of combined asset of (i) 1x500 MW HVDC back to back station at Sasaram and (ii) Associated AC Switchyard at Sasaram & Allahabad and auxiliary system including 400 kV Sarnath Allahabad line with associated bays etc. under Eastern Northern Inter-regional HVDC Transmission System in	Thursday, July 30, 2020	Transmission Tariff

			Eastern Region. Power Grid Corporation of India Limited. Corrigendum dated:- 24.02.2021		
73	288/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for 2001-04 tariff block, 2004- 09 tariff block, 2009-14 tariff block and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of LILO of 400 kV S/C Chamera -I Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage-II Transmission System in Northern Region.	Friday, July 31, 2020	Transmission Tariff
74	Review Petition No. 4/RP/2020 in Petition No. 24/TT/2018	Karnataka Power Transmission Corporation Limited	Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 12.6.2019 in Petition No. 24/TT/2018.	Monday, August 03, 2020	Review Petition
75	337/AT/2020	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 480 MW Solar PV Projects (Tranche-V) connected to the Inter- State Transmission System and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.	Tuesday, August 04, 2020	Adoption of Tariff
76	48/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of the Combined Asset consisting of Asset A1:Combined Asset-(1) 400 kV D/C Mauda II-Betul (Quad) Transmission Line along with associated bays and 2X50 MVAr Line Reactors at Betul GIS, (2) 315 MVA, 400/220 kV ICT-1 & ICT-II along with associated bays and 4 nos. 220 kV line bays & 125 MVAr, 420 kV Bus Reactor alongwith associated bays at Betul GIS & (3) 400 kV D/C Betul-Khandwa (Quad) line along with associated bays at both ends and 2X50 MVAr Switchable Line Reactors at Betul GIS & 2X50 MVAr line reactors at Khandwa Sub- station; Asset A2:Khandwa-Indore 400 kV D/C Transmission Line along with associated bays under "Transmission System associated bays under "Transmission System associated with Mauda Stage-II (2x660 MW) Generation Tariff Project" in the Western Region.	Wednesday, August 05, 2020	Transmission Tariff

77	426/MP/2019	Yadu Sugar Limited	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 & 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation Tariff) Regulations, 2010 for issuance of directions to the Respondents to effect re-accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant/issue the RECs.	Thursday, August 06, 2020	Misc. Petition
78	266/MP/2020	Central Transmission Utility	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction for implementing the order dated 8.3.2019 in Petition No. 92/MP/2015 and order dated 11.12.2019 in Petition No.252/MP/2019.	Friday, August 07, 2020	Misc. Petition
79	587/MP/2020	NHPC Limited	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for injection of infirm power beyond six months in case of Parbati Hydroelectric Project-Stage-II.	Friday, August 07, 2020	Misc. Petition
80	96/TT/2019	Teestavalley Power Transmission Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for 400 kV D/C Rangpo-Kishenganj Section, 2 Nos. of line bays and 2 Nos. of 63 MVAR reactors of 400 kV Teesta III–Kishenganj Transmission System in Eastern Region.	Sunday, August 09, 2020	Transmission Tariff
81	600/MP/2020	Nabinagar Power Generating Company Limited	Seeking Commission's permission to allow interchange of power for testing including full load testing of trial run operation of Unit-II of Nabinagar STPS Stage-I (3X660 MW), beyond the period of six months from the date of its first synchronization, i.e. beyond 11.8.2020.	Wednesday, August 12, 2020	Misc. Petition
82	602/MP/2020	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow inter change of infirm power for balance activities and declaration of commercial operation of unit-Il of Lara STPP (2X800 MW) from the grid beyond the extension period of six months from the date of its first synchronization, i.e. beyond 13.8.2020.	Wednesday, August 12, 2020	Misc. Petition

83	243/MP/2019	DCM Shriram Industries Limited	Petition filed under Section 79(1)(k) of the Electricity Act, 2003 and Regulation 2(1)(d)read with Regulation 27 and 111 of the Central Electricity Regulatory Commission (Conduct of Business Regulations) 1999, and Regulations 3, 7 & 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation Tariff) Regulations, 2010 seeking condonation of delay in uploading Energy Injection Report data for the month of October, 2018 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the certificates due to the Petitioner.	Friday, August 14, 2020	Misc. Petition
84	14/RP/2020 in Petition No. 305/MP/2015	Adhunik Power and Natural Resources Limited	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 29.1.2020 passed by the Commission in Petition No. 305/MP/2015 with IA No.24 of 2019.	Friday, August 14, 2020	Review Petition
85	I 58/MP/2019	Adhunik Power and Natural Resources Limited	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking a declaration that the deductions made by the Respondents towards penalty imposed and capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/ withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges.	Saturday, August 15, 2020	Misc. Petition
86	105/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and redetermination of transmission tariff from COD to 31.3.2019 for Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station and Tuticorin Pooling Station and 80 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) under "Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited-LTOA Generation Tariff Projects in Tuticorin Area-Part-B" in Southern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 pursuant to directions of the		Transmission Tariff

			Commission in order dated 6.11.2018 in Review Petition No.40/RP/2017.		
87	77/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for transmission assets under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in the Southern Region.	Sunday, August 16, 2020	Misc. Petition
88	58/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Hassan- Mysore 400 kV D/C transmission line and extension of 400/220 kV Hassan & Mysore Sub- station under System Strengthening-IX in the Southern Region.	August 17,	Transmission Tariff
89	37/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: Modification of 132 kV Bus arrangement including switchgear to Double Main (DM) scheme with GIS at 220/132 kV Birpara Sub- station,Asset-II: 125 MVAR Bus Reactor at Banka Sub-station, Asset-II: 125 MVAR Bus Reactor at Chaibasa Sub-station, Asset-IV: 125 MVAR Bus Reactor at Lakhisarai Sub-station, Asset-V: 125 MVAR Bus Reactor at Durgapur Sub-station, Asset-VI: 125 MVAR Bus Reactor at Bolangir Sub-station and Asset-VIII: 125 MVAR Bus Reactor at Keonjhar Sub-station alongwith associated bays under "Eastern Region Strengthening scheme XIV" in Eastern Region.	2020	Misc

90	15/SM/2020	Central Electricity Regulatory Commission	Extension of time for submission of Audited Special Balance Sheet required under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of trading License and other related matters) Regulations, 2020 to support the compliance of Net Worth requirement by inter-State trading licensees.		Suo-Motu
91	107/TT/2017	Power Grid Corporation of India Limited	Truing up of transmission tariff of 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 of four assets under transmission system associated with Parbati-III- HEP in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999. Power Grid Corporation of India Limited.	Monday, August 17, 2020	Transmission Tariff
92	25/MP/2019	Indian Energy Exchange Limited	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Indian Energy Exchange Ltd.	,	Misc
93	I70/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset A: LILO of one circuit of 400 kV D/C Kankroli-Zerda Line at Bhinmal along with 80 MVAr Bus Reactor at Bhinmal; Asset B: 315 MVA 400/220 kV ICT-I at Bhinmal along with associated bays; Asset C: 315 MVA 400/220 kV ICT-III at Bhinmal along with associated bays; Asset D: 315 MVA 400/220 kV ICT-III at Hissar along with associated bays at Hissar; Asset E:Two nos. 220 kV Bays at Hissar Sub-Station covered under "Northern Region System Strengthening Scheme-VIII" in the Northern Region.	August 19,	Transmission Tariff
94	268/GT/2019	Torrent Power Limited	Approval of tariff of UNOSUGEN Power Plant (382.5 MW) for the period 2019-24	Thursday, August 20, 2020	Generation Tariff
95	136/TT/2017	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: Loop Out of 1st Ckt. of 400 kV D/C Parbati-II-Koldam	Thursday, August 20, 2020	Transmission Tariff
L	1	1			

2020-21

			Transmission Line at Banala, Asset-II: Loop In of IstCkt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala, Asset-III: LILO of 2nd Ckt. of Parbati-II Koldam Transmission Line at Pooling Station and LILO at Parbati-III (b-c portion) and Asset-IV: LILO of 2nd Ckt. of Parbati-II-Koldam Transmission Line at Pooling Station along with associated bays and LILO at Parbati-III associated with Parbati-III HEP (f-g portion) in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
96	184/MP/2020	Southern Regional Load Despatch Centre	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for SRLDC for the financial year 2018-19 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.	Friday, August 21, 2020	Misc. Petition
97	529/MP/2020	Srijan Energy System Private Limited	Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium- Term Open Access in inter-State Transmission System and related matters) Regulations, 2009 seeking relaxation of Regulation 8A of the said Regulations to remove the hardship being faced by Srijan Energy System Private Limited in transferring Stage-II connectivity and Long-Term Open Access granted to it by way of Stage-II connectivity intimation bearing No. C/CTU/ConStII/WR/1200000312 dated 14.6.2018 and LTA intimation bearing No. C/CTU/W/07/LTA/1200002251 dated 29.11.2019 respectively by PGCIL.	Friday, August 21, 2020	Misc. Petition
98	95/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of the transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-I: Farakka–Baharampur 400 kV D/C transmission line with 01 No. 400 kV line bay at Baharampur Sub-station and 02 Nos 400 kV line bays at Farakka (Sub-station of NTPC); Asset-II: LILO of Farakka-Jeerat 400 kV S/C line at Sagardighi (WPDCL) Sub-station with	August 21, 2020	Transmission Tariff

			associated line bays; Asset-III: 01 No. 125 MVAr Bus Reactor and 01 No. 400 kV line bay at Baharampur Sub-station under the Eastern Region Strengthening Scheme-XV (ERSS-XV) in the Eastern Region.		
99	217/MP/2016	Thermal Powertech Corporation India Limited	Petition seeking compensation on account of Change in Law under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between Thermal Powertech Corporation of India Limited and Distribution Companies in the States of Andhra Pradesh and Telangana.	Friday, August 21, 2020	Misc. Petition
100	557/TD/2020	Shree Cement Limited	Application for downgradation of inter-State trading licence in electricity from Category 'II' to Category 'IV'.	Friday, August 21, 2020	Trading License
101	346/TT/2019	Power Grid Corporation of India Limited	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31. 3.2019 for Asset: 2 Nos. 765 kV line bays at 765/400 kV Bilaspur Pooling Station (Powergrid) for Bilaspur PS (Powergrid)-Rajnandgaon (TBCB) 765kV D/C line alongwith 2 Nos. 240 MVAR, 765 kV Switchable Line Reactors at 765/400 kV Bilaspur Pooling Station end under "Powergrid works associated with Additional System Strengthening Scheme for Sipat STPS" in Western Region.	Saturday, August 22, 2020	Transmission Tariff
102	490/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of transmission assets in Western Region consisting of 125 MVAR Bus Reactor at 400/200 kV Rajgarh Sub-station alongwith associated bays at Rajgarh Sub-station in the Western Region.	Saturday, August 22, 2020	Transmission Tariff
103	327/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset	Saturday, August 22, 2020	Transmission Tariff

2020-21

			consisting of Asset-I: 125 MVAR, 400 kV Bus Reactor at new Purnea Sub-station along with associated bays,Asset-II:Shifting of I no 63 MVAR Bus Reactor installed at new Purnea bus for installation as a fixed line reactor at new Purnea end of one ckt new Siliguri-new Purnea 400 kV D/C (quad) line,Asset-III:Installation of I no new 125 MVAR bus reactor at new Purnea 400 kV bus,Asset-IV:Durgapur-Maithon 400 kV D/C line with associated bays at Durgapur and Maithon Sub-station,Asset-V:Installation of I no new 125 MVAR bus reactor at Siliguri 400 kV bus, shifting of 3 no.63 MVAR reactors at 400 kV Siliguri Sub- station, Asset-VI: Installation of new 125 MVAR bus reactor at new Siliguri Sub-station and Asset- VII: 220/132 kV, 160 MVA ICT at Baripada under ERSS-II in the Eastern Region.		
104	47/MP/2019	Avaada Clean Energy Private Limited	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'.	Monday, August 24, 2020	Misc. Petition
105	259/GT/2019	Torrent Power Limited	Petition for determination of tariff of SUGEN Power Plant (1147.5 MW) for the period from 1.4.2019 to 31.3.2024	Monday, August 24, 2020	Generation Tariff
106	I 3/RP/2020 along with IA No. 26/IA/2020	NHPC Limited	Petition for review of order dated 25.4.2019 in Petition No. 124/TT/2018 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103(1) & 116 of the Central Electricity Regulatory Commission (Conduct of Business), Regulations, 1999.	Wednesday, August 26, 2020	Review Petition
107	310/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of 400/220 kV, 1X315 MVA Autotransformer (ICT-III) at 400/220 kV Vapi (POWERGRID) substation in Western Region.	Wednesday, August 26, 2020	Misc. Petition
108	478/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Tuticorin JV	Thursday, August 27, 2020	Transmission Tariff

			-Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai Sub- station under ATS of Tuticorin JV TPS in the Southern Region.		
109	496/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Augmentation of Hosur Sub-station by 1X315 MVA, 400/220 kV, Transformer and associated bays under System Strengthening Scheme-XIV in Southern Region.	August 28,	Transmission Tariff
110	615/MP/2020	Meja Urja Nigam Private Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow inter-change of infirm power for balance activities and declaration of commercial operation of unit-II of Meja TPS Stage-I (2X660 MVV) from the grid beyond the extension period of six months from the date of its first synchronization, i.e. beyond 17.9.2020.	Friday, August 28, 2020	Misc. Petition
111	I86/MP/2020	North Eastern Regional Load Despatch Centre	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NERLDC for the financial year 2018-19 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019.	Friday, August 28, 2020	Misc. Petition
112	349/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of 2nd Spare Converter Transformers at Kolar and Talcher of Talcher-Kolar HVDC Link in Southern Region.	August 28,	Transmission Tariff
113	126/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission	January 24,	Transmission Tariff

2020-21

			(Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,2019 of Asset-1:315 MVA, 400/220 kV ICT-I and II along with bays and LILO of one ckt of 400 kV D/C Navsari-Kala Transmission Line at Magarwada Sub-station, Asset-2:400 kV,80 MVAR Bus Reactor along with associated bays at GIS Magarwada (New) and Asset-3:LILO of 2nd ckt of 400 kV D/C Navsari- Boisar Transmission Line at Magarwada Sub- station under "Establishment of 400/220 kV GIS at Magarwada in Union Territory of Daman & Diu" inWestern Region.		
114	69/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Transmission Asset-1: 2 nos. 400 kV line bays and 2 nos. 50 MVAR Switchable Line Reactors each at Cuddapah GIS and Madhugiri ends for terminating Cuddapah – Madhugiri 400 kV (quad) D/C line and Asset-2: 2 nos. 765 kV line bays and I no. 240 MVAR Switchable Line Reactor on each circuit of Vemagiri II - Chilakaluripeta 765 kV D/C line at Vemagiri II Pooling Station (i.e. 2 nos. 240 MVAR Switchable Line Reactors) under "Substation Works Associated with Strengthening of Transmission System beyondVemagiri" in Southern Region.	Sunday, January 24, 2021	Transmission Tariff
115	136/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: 315 MVA, 400/220 kV ICT at Mandola and Asset-II: 315 MVA, 400/220 kV ICT at Ludhiana under "Spare ICT Scheme in the Northern Region".	Sunday, January 24, 2021	Transmission Tariff
116	365/MP/2019	Mahindra Renewables Private Limited	Petition under section 79(1)(b) read with section 79(1)(f) of the Electricity Act, 2003 for (i) declaration of 'change in law' event; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of Safeguard Duty by way of notification no. 01/2018- Customs-SG dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 17 of the Power Purchase Agreements dated	Sunday, January 24, 2021	Misc. Petition

			17.04.2017 between Petitioner and Respondents viz. M.P. Power Management Company Limited and Delhi Metro Rail Corporation.		
7	177/MP/2019 and 178/MP/2019	JBM Solar Power Maharashtra Private Ltd	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 07.02.2017, executed between the Petitioners and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws.	January 24,	Misc. Petition
118	281/MP/2019	MytrahVayu (Sabarmati) Private Limited	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the power purchase agreements dated 21.07.2017 between Petitioner and PTC India Limited.	January 24,	Misc. Petition
9	151/MP/2019	India Glycols Limited	Petition filed under Section 79(1)(k) of the Electricity Act, 2003read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificates for Renewable Energy Generation Tariff) Regulations, 2010 seeking condonation of delay in submitting the application for issuance of Renewable Energy Certificate (REC) and other appropriate directions.	January 24,	Misc. Petition
120	6/RP/2020 along with I.A. No. I I of 2020	Acme Jaipur Solar Power Private Limited	Petition filed under Section 94(1)(f) of the Electricity Act read with Order 47 Rule I of CPC and regulations 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the Order dated 09.10.2018 passed by the Commission in Petition No.33/MP/2018.	Sunday, January 24, 2021	Review Petition
121	354/GT/2018	NHPC Limited	Petition for determination of tariff in respect of Teesta Low Dam Power Station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019	January 24,	Generation Tariff
122	157/MP/2018 alongwith I.A. 2 of 2019	Prayatna Developers Private Limited	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 31.05.2017 executed between the Petitioner and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.	Sunday, January 24, 2021	Misc. Petition
123	314/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,	January 25,	Transmission Tariff Tariff

			2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 400 kV S/C Chamera-I Kishenpur Transmission System in Northern Region.		
124	473/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff ofthe2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-a: 220 kV D/C RAPP-B- Chittorgarh Transmission Line, Asset-b: 220 kV S/C RAPP-B-Udaipur Transmission Line along with associated bays at Udaipur end and LILO of 220 kV D/C RAPP-KOTA Line at RAPP-B including PLCC system and Asset-c: 220 kV S/C RAPP-B-Anta Transmission Line with associated bays at Anta end under "Transmission System associated with RAPP-B Project" in the Northern Region.	January 25, 2021	Transmission Tariff Tariff
125	255/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, revision of transmission tariff for the 2001-04, 2004-09 and 2009-14 tariff periods and truing-up of transmission tariff for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset:Agra (POWERGRID)- Agra (UPPCL) 400 kV D/C Interconnection in Northern Region.	January 25, 2021	Transmission Tariff Tariff
126	270/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: 3x110 MVAR Line reactor for 765 kV D/C Raipur PS- Wardha Line I Ckt-2 to be charged as Bus reactor at Wardha Sub-station, Asset-2a: 765 kV	January 25, 2021	Transmission Tariff

2020-21

			3X110 MVAR Bus Reactor at Wardha Sub- station, Asset-2b: 3x110 MVAR Line Reactor for 765 kV D/C Raipur-Wardha Line I Ckt-1 charged as Bus Reactor at Wardha Sub-station, Asset-2c: 765 kV D/C Raipur Pooling Station- Wardha line-I Transmission Line, Asset-2d: 765 kV 240 MVAR Switchable Line Reactor of Wardha I bay at Raipur Pooling Station (Charged as a Bus Reactor), Asset-2e: 765 kV 240 MVAR Switchable Line Reactor of Wardha II bay at Raipur Pooling Station (Charged as a Bus Reactor) under "Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP Generation Tariff projects in Chhattisgarh" in Western Region (IPP-C).		
127	85/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-I: +/-200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station and Asset-II: +/-300 MVAR STATCOM at 400 kV Lucknow Sub-station under "Provision of STATCOM at Nalagarh and Lucknow in Northern Region".	Monday, January 25, 2021	Transmission Tariff
128	353/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of Transmission Tariff for 2001-04 tariff block, 2004- 09 tariff block, 2009-14 tariff block and truing up of Transmission Tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of Transmission Tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Asset-A: 220 kV Allahabad-Rewa Road D/C Transmission Line Ckt-1, Asset-B: 220 kV Allahabad-Rewa Road D/C Transmission Line Ckt-II, Asset-C: LILO of 220 kV Modipuram Nara Transmission Line, Asset-D: LILO of 220 kV Modipuram-Simbholi Transmission Line, Asset-E: 220 kV Allahabad- Phulpur S/C Transmission Line and Asset-F: 220 kV S/C Meerut-Shatabdinagar Transmission Line under transmission system associated with 220 kV System Strengthening Scheme in UP in Northern Region.	Monday, January 25, 2021	Transmission Tariff
129	510/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of fee and charges of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of fee and charges for 2019-24 period under Central Electricity Regulatory	Monday, January 25, 2021	Transmission Tariff

2020-21

			Commission (Terms and Conditions of Tariff) Regulations 2019 of Sub-Load Dispatch Centre at Modipuram under UPPCL in Northern Region.		
130	71/MP/2019	Sasan Power Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis-a-vis the USD pursuant to the judgment dated 18.1.2019 of the Appellate Tribunal for Electricity in Appeal No. 202 of 2016.	Monday, January 25, 2021	Misc. Petition
131	186/MP/2018	KSK Mahanadi Power Company Limited	Petition seeking directions for refund of amounts wrongfully deducted by the Respondents, TSSPDCL and TSNPDCL towards Capacity Charges, Incentive, Energy Charges, Transmission Charges, Late Payment Surcharge contrary to the terms of the Power Purchase Agreement dated 31.7.2012.	Monday, January 25, 2021	Misc. Petition
132	9/RP/2020 in 245/MP/2018	ONGC Tripura Power Company Limited	Review Petition under Section 94(1 (f) of the ElectricityAct, 2003 read with Order 47 Rule I of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of order dated 8.1.2020 in Petition No.245/MP/2018.	Monday, January 25, 2021	Review Petition
133	404/MP/2019	Coastal Gujarat Power Limited	Petition under Section 79(1)(b) and 79(1)(f) of the ElectricityAct read withArticle 13 of the PPA dated 22.4.2007 executed between the Petitioner and the Procurers. Corrigendum dated:-26.03.2021	Monday, January 25, 2021	Misc. Petition
134	213/MP/2019	Yarrow Infrastructure Private Limited	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.06.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of Change in Law events due to enactment of the GST Laws. Corrigendum dated:- 14.09.2021	Monday, January 25, 2021	Misc. Petition
135	211/MP/2019	RattanIndia Solar 2 Private Limited	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.06.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws Corrigendum dated:- 14.09.2021	Monday, January 25, 2021	Misc. Petition
136	265/MP/2020	Powergrid Warora Transmission Limited	Petition under Sections 63 and 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,	Monday, January 25, 2021	Misc. Petition

			1999 for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement, for Transmission System associated with Gadarwara Super Thermal Power Station (2×800 MW) of NTPC (Part-A).		
137	579/AT/2020	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1150 MW Solar PV Power projects (Tranche-IV) connected to the Inter-State Transmission system (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.	Monday, January 25, 2021	Adoption of Tariff
138	44/MP/2019	ACME Koppal Solar Energy Private Limited	Petition under Section $79(1)(b)$ read with Section $79(1)(f)$ of the Electricity Act, 2003 along with Section $79(1)(k)$ of the Electricity Act, 2003 seeking compensation/charges against the arbitrary deductions made by the Respondent from the tariff payment made to the Petitioner.	Monday, January 25, 2021	Misc. Petition
139	64/MP/2019	SPRNG Agnitra Private Limited	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for (i) declaration of events as 'change in law' under the Power Purchase Agreement dated 5.7.2018, and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of safe guard duty by way of Notification No.01/2018-Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 of the PPA dated 5.7.2018 executed between SprngAgnitra Private Limited and NTPC Limited.	Monday, January 25, 2021	Misc. Petition
140	316/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and for revision of transmission tariff of the 2004-09 tariff period and 2009-14 tariff period, truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV D/C Dhauliganga HEP-Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly(UPPCL) in Northern Region.	Wednesday, January 27, 2021	Transmission Tariff
141	395/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of		Transmission Tariff

2020-21

			transmission tariff for the2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-I: Ckt-III of 400 kV D/C Vindhyachal-Satna Transmission Line alongwith associated bays; Asset-II:400/220 kV,315 MVA ICT-II at Satna Sub- station; Asset-III: Ckt-IV of 400 kV D/C Vindhyachal-Satna line along with associated bays;Asset-IV:LILO of 400 kV Satna-Bina Ckt-I & II at Bina (POWERGRID) Sub-station; Asset-V: Circuit IV of 400 kV D/C Satna-Bina Transmission Line; Asset-VI: Circuit III of 400 k V D/C Satna- Bina Transmission Line;Asset-VII:LILO of 400 kV D/C Raipur-Rourkela Transmission Line alongwith associated bays;Asset-VIII:400/220 kV, 315 MVA ICT-II along with associated bay equipment at Raigarh Sub-station under "Vindhyachal-III Transmission System" in Western Region.		
142	76/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Biharsharif Sub-station and 1 No. 315 MVA, 400/220/33 kV, 3-Phase Transformer at Jamshedpur Sub-station,Asset-2: 1 No. 80 MVAR, 420 kV, 3-Phase Reactor at Rourkela Sub-station, Asset-3: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Durgapur Sub-station,Asset-4: 1 No. 160 MVA, 220/132 kV, 3-Phase ICT at Siliguri Sub-station, Asset-5: 1 No. 315 MVA, 400/220 kV, 3-Phase ICT at Rourkela Sub-station and Asset-6: 1 No. 50 MVA, 132/66 kV, 3-Phase ICT at Gangtok Sub- station under "Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions" in Eastern Region.	Wednesday, January 27, 2021	Transmission Tariff
143	51/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Asset-I: 765 kV D/C Solapur–Aurangabad Transmission Line along with 2 x 240 MVAR Switchable Line	January 27,	Transmission Tariff

			Reactor with associated bays at Solapur Sub- station and Asset-II: 2 x 240 MVAR Switchable Line Reactor along with associated bays at Aurangabad Sub-station associated with "Inter- Regional System Strengthening Scheme for Western Region and Northern Region (Part-A)".		
144	21/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station along with associated bays, under "Transmission System associated with Vindhyachal-V (500 MW) Project of NTPC (Part-A)" in the Western Region.	January 27,	Transmission Tariff
145	475/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of the 400 kV D/C Nabinagar-Sasaram Transmission Line and associated 400 kV line bays at Sasaram Sub- station under "Transmission System associated with immediate evacuation system for Nabinagar TPS" in Eastern Region.	Wednesday, January 27, 2021	Transmission Tariff
146	481/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 400 kV (Quad) D/C line from NCC Generation Tariff Switchyard to Nellore Pooling Station and associated bays under"Transmission System for Connectivity for NCC Power Projects Ltd." in Southern Region.	Wednesday, January 27, 2021	Transmission Tariff
147	311/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for 2001-04 tariff block, 2004- 09 tariff block, 2009-14 tariff block and truing up	Wednesday, January 27, 2021	Transmission Tariff

2020-21

			of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 50 MVA Auto Transformer at Malda in Eastern Region.		
148	191/MP/2019	North East Transmission Company Limited	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 seeking relaxation of Operation and Maintenance norms specified under Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Wednesday, January 27, 2021	Misc. Petition
149	512/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 in respect of Combined Asset consisting of Asset-I: 400 kV Transmission Line for Swapping of Kahalgaon #1 bay with Sasaram #1 bay at Biharsharif Sub- station; Asset-II: 400 kV Transmission Line for Swapping of Purnea (I and 2) Bays with Sasaram bays (3 and 4) at Biharsharif Sub-station;Asset-III: Split Bus arrangement with tie line breaker for 400 kV Biharsharif Sub-station;Asset-IV: Split Bus Arrangement at Durgapur Sub-station and Asset-V: Split Bus Arrangement at Maithon Sub- station assets under Split Bus arrangement for various Sub-stations in the Eastern Region.	Wednesday, January 27, 2021	Transmission Tariff
150	477/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing-up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019- 24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-1:315 MVA ICT-IV along with associated bays at Moga Sub-station, Asset-2:ICT- II along with associated bays and 2 nos PSEB feeder bays at Amritsar Sub-station, and 400 kV Bus reactor bay and 2 nos.PSEB line bays at Moga	January 27,	Transmission Tariff

			Sub-station under "Augmentation of transformation capacity at Amritsar and Moga Sub-stations" in the Northern Region.		
151	99/TT/2020	North East Transmission Company Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: LILO of both circuit of Siliguri-Purnea 400 kV D/C line along with associated 400 kV Bays; LILO of both circuit of Siliguri Dhalkhola 220 kV D/C line along with 220 kV associated bays at Kishanganj (GIS); 400/220 kV 500 MVA ICT-II with associated bays at Kishanganj (GIS), Asset-2(a): 400/220 kV 500 MVA ICT-II with associated bays at Kishanganj (GIS), Asset-2(a): 400/220 kV 500 MVA ICT-II with associated bays at Kishanganj (GIS), Asset-2(b): 400 kV 125 MVAR Bus Reactor I with associated bays at Kishanganj (GIS) and 400 kV 125 MVAR Bus Reactor I with associated bays at Kishanganj (GIS), Asset-2(b): 400 kV 125 MVAR Bus Reactor-II with associated bays at Kishanganj (GIS) under "Transfer of Power from Generation Tariff Projects in Sikkim to NR /WR Part-A" in Eastern Region.	January 27,	Misc. Petition
152	71/MP/2020	Warora Kurnool Transmission Limited	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003, read with Article 15.3 of the Transmission Service Agreement dated 6.1.2016 and Regulation 12 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 and in the matter of Lender's right to substitute performance of the Borrower with the Nominee of the Lenders and consequent assignment of transmission licence and assignment of other financing documents and movable and immovable projects assets of Warora Kurnool Transmission Limited in favour of the Nominee of the SecurityTrustee/Lenders.		Misc. Petition
153	160/MP/2020	Western Regional Load Despatch Centre	,	January 27,	Misc. Petition
154	336/MP/2020	Powerlinks Transmission Limited	Petition under Section 79 (1) (c) and 79(1) (d) of the Electricity Act, 2003 for refund the excess Tariff collected during FY 2019- 20 and permission to bill the beneficiaries based on the	January 27,	Misc. Petition

			proposed Transmission Charges for the control period FY 2019- 20 to FY 2023-24 in the Tariff Petitions filed by the Petitioner before this Commission on 3.2.2020 having Diary Nos. 318, 319 and 320 of 2020 till the time the Commission approves the Transmission Charges.		
155	I 59/MP/2020	Eastern Regional Load Despatch Centre	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for ERLDC for the financial year 2018-19 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.	Wednesday, January 27, 2021	Misc. Petition
156	185/MP/2020	Northern Regional Load Despatch Centre	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NRLDC for the financial year 2018-19 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.	Wednesday, January 27, 2021	Misc. Petition
157	331/MP/2020	Andhra Pradesh Solar Power Corporation Private Limited	Petition under Section 79(1)(c) and (d) read with Sections 61,62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of regulation 7 of the sharing regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks.	Thursday, January 28, 2021	Misc. Petition
158	292/MP/2019	Adhunik Power and Natural Resources Limited	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by the Commission under the Power Purchase Agreement dated 25.3.2011 executed between the Petitioner and the Respondent No.2 and the Power Purchase Supply Agreement dated 5.1.2011 executed between Respondent No.1 and Respondent No.2.		Misc. Petition
159	264/MP/2020	Powergrid Parli Transmission Limited	Petition under Section 63 and Section 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for providing relief under Change in Law, Article 12.2 of the Transmission Service Agreement, for transmission system	January 29, 2021	Misc. Petition

2020-21

			associated with Gadarwara Super Thermal Power Station (2x800 MW) of NTPC (Part-B).		
160	113/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset I: Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha (New) Substation along with 765/400 KV ICT -1 & 2, 765 kV, 330 MVAr Bus reactor & 400 kV, 125 MVAr Bus reactor along with bays and Asset 2: Banskantha - Sankhari 400 kV D/C line along with associated bays at both ends under"Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B".	Sunday, January 31, 2021	Transmissior Tariff
161	23/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Combined Asset consisting of Asset-1:315 MVA 400/220 kV Spare Inter-Connecting Transformer at 400/220 kV Hisar Sub-station, Asset-2:315 MVA 400/220 kV Spare Inter-Connecting Transformer at 400/220 kV Spare Inter-Connecting Transformer at 400/220 kV Lucknow Sub-station; and Asset-3:315 MVA, 400/220 kV ICT at Bhiwadi in Northern Region under "Provision of spare ICTs and reactors in Eastern, Northern, Southern and Western Regions".	January 31,	Transmission Tariff
162	170/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1: 192.509 Km of OPGW Links (Central Sector) and Asset-2: 242.484 Km of OPGW Links (State Sector) under "Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region."	Sunday, January 31, 2021	Transmissior Tariff
163	313/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity	Sunday, January 31, 2021	Transmission Tariff

2020-21

			Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-A1: 765 kV D/CWardhaAurangabadTransmission Line I and associated bays along with 765 kV 3x80 MVAr Line,Asset-A2: 765/400 kV 1500 MVA ICT-I with bays and equipment at Aurangabad Sub-station, Asset-A3: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar Transmission Line ckt I charged as Bus Reactor at Aurangabad Sub-station, Asset-A4: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar Transmission Line ckt 2 charged as Bus Reactor at Aurangabad Sub-station,Asset-A5: 400/220 kV 500 MVA ICT-3 with bays and equipment's at Boisar Sub-station,Asset-A6: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar Transmission Line ckt I charged as Bus Reactor at Boisar Sub-station,Asset-A7: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar Transmission Line ckt I charged as Bus Reactor at Boisar Sub-station,Asset-A7: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar Transmission Line ckt 2 charged as Bus Reactor at Boisar Sub-station, Asset-B1: 400 kV D/C Aurangabad boisar Transmission Line (From Aurangabad to Loc 313/0 on D/C Towers and from Loc 332/0 to Boisar Sub-station on Multicircuit towers,Asset-B2:Part of 400 kV D/C Navsari-Boisar Transmission Line from Loc 332/0 to Boisar Sub-station, Asset-C2: 3x110 MVAR Switchable Line Reactor to be charged as Bus reactor 2 at 762/400 kV Wardha Sub-station, Asset-C3: 3x80 MVAR 765 kV Line reactor for 765 kV D/C Wardha Aurangabad Line I to be used as Bus Reactor at Aurangabad Sub-station, Asset-C4: 3x80 MVAR 765 kV Bus Reactor at Aurangabad Sub-station, Asset-C5: 765/400 kV I500 MVA ICT-2 at Aurangabad Sub-station under "Transmission System Strengthening in Western region for IPPs in Chhattisgarh (IPP-D)".		
164	515/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: 2 nos. of 400 kV bays at Khammam (existing) Sub-station and 2 nos. of 400 kV bays at Nagarjunasagar Sub- station, Asset-2: LILO of Gazuwaka-Vijayawada 400 kV S/C line at Vemagiri Pooling-station along with associated bays, Asset-3: Establishment of 765/400 kV GIS Pooling-station at Vemagiri with 1x1500 MVA 765/400 kV Transformers, 2 nos. of	January 31,	Transmission Tariff

			240 MVAR 765 kV and I no. of 80 MVAR 400 kV Bus Reactors at Vemagiri and 2nos. of 765 kV bays along with I no. of 240 MVAR switchable line reactor each at Vemagiri & Srikakulam Pooling- station each for both circuits of Srikakulam Pooling-station-Vemagiri Pooling-station 765 kV D/C line,Asset-4: Ix1500 MVA,765/400 kV ICT-II along with associated bays and Equipment at Vemagiri Pooling-station under "Transmission system associated with Sub-station works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region" in Southern Region.		
165	68/MP/2020	National Load Despatch Centre	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Dispatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NLDC for the financial year 2018-19 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.	January 31,	Misc. Petition
166	260/MP/2019	Adhunik Power and Natural Resources Limited	Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No.2.	January 31, 2021	Misc. Petition
167	83/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for transmission assets consisting of Asset-I(A)(a): Establishment of 765/400 kV GIS Pooling Station at Hyderabad (Maheshwaram) with 1x1500MVA 765/400 kV Transformers-I and 2 nos. 240 MVAR Bus Reactor 765 kV alongwith associated bays at Hyderabad (Maheshwaram) Pooling Station; Asset-I(A)(b): Hyderabad (Maheshwaram)- Kurnool 400 kV S/C line; Asset-I(B)(a): 1x1500MVA 765/400 kV ICT-II alongwith associated bays at Maheshwaram Pooling Station; and Asset-I(B)(b):400 kV Maheshwaram- Hyderabad S/C line under "Sub-station works associated with Hyderabad (Maheshwaram) Pooling Station" in the Southern Region.	February 01, 2021	Transmission Tariff

2020-21

वार्षिक रिपोर्ट Annual Report

168	508/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for 765 kV D/C Darlipalli TPS (NTPC)-Jharsuguda (Sundergarh) Pooling Station transmission line along with 02 Nos. of 765 kV line Bays at Jharsuguda	February 01,	Transmission Tariff
169	I 20/TT/2020	Power Grid Corporation of India Limited	(Sundergarh) Pooling Station in the Eastern Region. Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset 1: LILO of existing Kolar-Sriperumbudur 400 kV S/C line at Thiruvalam alongwith associated bays; Asset 2: Kurnool-Thiruvalam 765 kV D/C line alongwith associated bays and equipment both at Kurnool and Thiruvalam Sub-stations (charged at 400 kV) and 2x240 MVAR, 765 kV line reactor at both Kurnool and Thiruvalam Sub-stations alongwith associated bays and equipment; Asset 3: Up- gradation of 400 kV Sub-station at Thiruvalam to 765/400 kV with 2x1500 MVA, 765/400 kV transformers and Asset 4:765 kV and 400 kV ICT bays at Thiruvalam under the "System Strengthening- XIX Scheme" in the Southern Region.	February 01,	Transmission Tariff
170	504/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 2 nos. of 400 kV line bays at Muzaffarpur Sub-station for termination of Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C(Triple snowbird) line under "Eastern Region.	February 01,	Transmission Tariff
171	511/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under	,	Transmission Tariff

			Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 400 kV D/C Sagardighi-Behrampur Transmission Line and associated bays at SagardighiTPS (WBPDCL) and Behrampur Sub-station under Transmission System for "Eastern Strengthening Scheme-X" in the Eastern Region.		
172	I96/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Bachau-Varsana (GETCO) 400 kV D/C Transmission Line along with extension of 400 kV Bachau Sub-station and extension of 400 kV Varsana (GETCO) Sub- station under Western Region System Strengthening Scheme-XIII (WRSS-XIII).	February 01,	Transmission Tariff
173	33/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Solapur STPP-Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line along with associated bays at Solapur (POWERGRID) Sub-station under "Transmission System associated with Solapur STPP (2x660 MW) Part-A" in the Western Region.	February 01,	Transmission Tariff
174	7/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Stage-1 of 400 kV Thyristor controlled series compensation	February 01,	Transmission Tariff

2020-21

			project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.		
175	596/AT/2020	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 440.8 MW Wind Power Projects (Tranche-VIII) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines dated 8.12.2017.	Monday, February 01, 2021	Adoption of Tariff
176	20/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions, 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: 765 kV Line Bay and 240 MVAr Switchable Line Reactor at Jabalpur Pooling Sub-station for 765 kV S/C Jabalpur-Bina cktIII (IPTC), Asset-2: 765 kV Line Bay and 240 MVAr Line Reactor at Jabalpur PS and 765 kV Line Bay and 330 MVAr Switchable Line Reactor at Dharamjaygarh Sub-station for ckt. 3 of 765 kV D/C (ckt. 3 and 4) Dharamjaygarh-Jabalpur PS and 765 kV Line Bay and 330 MVAr Switchable Line Reactor at Dharamjaygarh-Jabalpur PS and 765 kV D/C (ckt. 3 and 4) Dharamjaygarh Sub-station for ckt. 4 of 765 kV D/C (ckt. 3 and 4) Dharamjaygarh Sub-station for ckt. 4 of 765 kV D/C (ckt. 3 and 4) Dharamjaygarh Sub-station for ckt. 4 of 765 kV D/C (ckt. 3 and 4) Dharamjaygarh-Jabalpur PS Transmission line (IPTC) under "Line Bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening common for Western Region and Northern Region" inWestern Region.	Tuesday, February 02, 2021	Transmission Tariff
177	I 17/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: 63 MVAR Line Reactors at Madurai and Trichy Sub-stations, Asset-2: 63 MVAR Bus Reactors at Hossur and Salem Sub-stations, Asset-3: 63 MVAR Bus Reactor at Sriperumbudur Sub-station, Asset-4: 63 MVAR Bus Reactor at Kolar, Hyderabad and Munirabad Sub-stations, Asset-5: 63 MVAR Bus Reactor at Hiriyur Sub-station, Asset-6: 63 MVAR	February 02,	Transmission Tariff

				-	
			Line Reactor at Udumalpet Sub-station and Asset-7: 63 MVAR Line Reactors at Trivandrum Sub-station along with associated bays under "System Strengthening-VIII in Southern Region".		
178	82/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for the Combined Asset consisting of Asset-I(A): LILO of Neelamangala-Somanhalli 400 kV D/C Line at Bidadi; Asset-I(B): 1X63 MVAR Bus Reactor at Bidadi; Asset-I(A): LIS00 MVA ICTs with associated bays and equipments and downstream network at Bidadi GIS Sub-station; Asset-II(B): 1X500 MVA ICTs with associated bays and equipments and downstream network at Bidadi GIS Sub-station under System Strengthening-X in Southern Region.	February 02, 2021	Transmission Tariff
179	34/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1:1 no. of 400 kV Bay along with 50 MVAR Line Reactor for Ckt-1 of 400 kV RAPP-Shujalpur Transmission Line and Asset-2:1 no. of 400 kV Bay along with 50 MVAR Line Reactor for Ckt-2 of 400 kV RAPP-Shujalpur Transmission Line under "Provision of 400 kV bays at Shujalpur for Part ATS of RAPP 7&8" in Western Region.	February 02, 2021	Transmission Tariff
180	I53/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Combined Asset of Asset-I: LILO of 400 kV Rishikesh-Muzaffarnagar Transmission line at Roorkee along with associated bays at Roorkee Sub-station, Asset-II: 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee Sub-station, Asset-III: 315 MVA	February 02, 2021	Transmission Tariff

181

182

183

		400/220 kV ICT-II along with associated bays at Roorkee Sub-station associated with System Strengthening Scheme in Roorkee in Northern Region.		
312/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I:400 kV D/C Lara STPS-I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II:400 kV D/C (Quad) Lara STPS-I Champa Line along with associated bays at Champa Pooling Station under "Transmission System associated with Lara STPS-I (2x800 MW) Generation Tariff Project of NTPC" in Western Region.	Tuesday, February 02, 2021	Transmission Tariff
168/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I:400 kV D/C Chamera Pooling Station-Jalandhar Transmission Line along with bays and Line Reactor at Jalandhar,Asset-II: 220 kV D/C Transmission Line from GIS Pooling Station Chamba-Chamera-III HEP under "Transmission System associated with Chamera-III HEP" in Northern Region.	Wednesday, February 03, 2021	Transmission Tariff
I7/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity	Thursday, February 04, 2021	Transmission Tariff

the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Asset-I: Gooty-Madhugiri 400 kV D/C Transmission Line along with the associated bays and 63 MVAr Bus Reactor at Madhugiri, Asset-II: 2 X 500 MVA transformers along with associated bays at Madhugiri,Asset-III: 220 kV line bays at Madhugiri for termination of 220 kV D/C Madhugiri-Antharasanhalli line,Asset-IV: 220 kV line bays at 2020-21

			Madhugiri for termination of 220 kV D/C Madhugiri-Madhugiri line and Asset-V: 220 kV line bays at Madhugiri for termination of 220 kV D/C Madhugiri-Nittur line under "System Strengthening Scheme XIII" in Southern Region.		
184	4/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset- A: LILO of one circuit (Ckt-I) of 400 kV D/C Maithon-Jamshedpur line at Mejia "B"-TPS including PLCC Equipment (excluding wave trap) for the transmission line; Asset-B: 400 kV D/C Koderma TPS-Biharsharif transmission line and 02 nos. associated line bays at Biharsharif Sub- station; and Asset-C: 400 kV D/C Maithon RB- Maithon (PG) transmission line and associated Bay Extension at Maithon Sub-station under the "Start-up Power to DVC and Maithon Right Bank GenerationTariff Projects" in the Eastern Region.		Transmission Tariff
185	151/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of 400 kV D/C (Quad) Kurukshetra-Jind Transmission Line along with associated bays under "Transmission System Strengthening in WR-NR transmission corridor for IPPs in Chhattisgarh" in Northern Region.		Transmission Tariff
186	462/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1: LILO of 400 kV S/C Subhasgram – Jeerat transmission line and associated bays at Rajarhat, I no. 400/220 kV 500 MVA ICT (1st) and associated bays along with 4 nos. 220kV line bays at Rajarhat GIS, Asset-II: 2 nos. 400 kV 80 MVAR Switchable Line Reactors (charged as Bus Reactors) along with associated bays at 400kV Purnea S/S, Asset-III: 125 MVAR Bus Reactor (1st) and associated bay at Rajarhat GIS and Asset-IV: 125 MVAR Bus Reactor (2nd) and associated bay	February 02,	Transmission Tariff
			at Rajarhat GIS under "Eastern Region Strengthening Scheme V (ERSS-V)" in Eastern Region.		
-----	------------------------------	---	--	-----------------------------------	------------------------
187	276/TT/2020	Karnataka Power Transmission Corporation Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission tariff of Transmission lines connecting between Karnataka and other neighbouring states (Natural Inter State Transmission Lines) pertaining to Karnataka Power Transmission Corporation Limited (KPTCL) namely a) 220 kV S/C line from Ambewadi - Ponda (Karnataka - Goa), b) 220 kV S/C line from Ambewadi - Xyldom (Karnataka - Goa), c) 220 kV S/C line from Sedam - Tandur (Karnataka - Telangana), d) 220 kV S/C line from Allipura - Ragalapadu (Karnataka – Andhra Pradesh), e) 220 kV S/C line from Yerandanahalli - Hosur (Karnataka – Tamil Nadu), f) 220 kV S/C line from Kadakola - Kaniyampet (Karnataka - Kerala) and g) 110 kV S/C line from Konaje - Manjeshwar (Karnataka - Kerala) for the period from I.4.2019 to 31.3.2024.	Thursday, February 04, 2021	Transmission Tariff
188	153/MP/2018 & 154/MP/2018	Maharashtra State Electricity Transmission Company Limited	Petition under Section 79 of the Act to adjudicate the dispute between the Petitioner and the Respondent, Electricity Department of Dadra and Nagar Haveli, as per the Bulk Power Transmission Agreement dated 6.9.2011.	Thursday, February 04, 2021	Misc. Petition
189	21/MP/2017	Essar Power (Jharkhand) Limited	Petition for relinquishment of 1100 MW of Long- term Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 of the subject transmission lines by Essar Power Jharkhand Limited (3×600 MW) Thermal Power Plant, ChandwaTeshil, District Latehar in the State of Jharkhand	Thursday, February 04, 2021	Misc. Petition
190	348/MP/2018	NHPC Limited	Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy Generation Tariff for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-II Power Station.	Thursday, February 04, 2021	Misc. Petition
191	87/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1: I no. 500 MVA 400/220 kV Transformer along with associated bays at NP Kunta Sub-	Friday, February 05, 2021	Transmission Tariff

			Station, Asset-2: 2 nos. 220 kV Line bays (Bay No. 210 & 212) at NP Kunta sub-station and Asset-3: 2 nos. 220 kV Line bays (Bay No. 209 & 211) at NP Kunta sub-station under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III)" in Southern Region.		
192	206/MP/2020	Renew Sun Waves Private Limited	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with section 79(1)(k) of the Electricity Act, 2003 along with regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking appropriate direction(s) and / or order(s) from the Commission in relation to provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 which are preventing the petitioner from exercising its rights under certain provisions of the Power Purchase Agreement entered pursuant to competitive bidding guidelines 2017 with Solar Energy Corporation Of India Limited (SECI) and seeking the Commission to give effect to the detailed procedure as approved by the Commission vide its order dated 15.5.2018 and further seeking the Commission to issue consequential directions to Power Grid Corporation of India Limited in terms of the relief sought in the present petition.	Friday, February 05, 2021	Misc. Petition
193	505/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from COD to 31.3.2019 of Asset-1: Replacement of 3x167 MVA, 400/220 kV ICTs with 1X500 MVA ICT at Somanhalli Sub-station, Asset-2: Replacement of 4x167 MVA, 400/220 kV ICTs with 1X500 MVA ICT at Somanhalli Sub-station, Asset-3: Replacement of 1x50 MVAr Bus reactor with 1x125 MVAr Bus reactor at 400/220 kV Narendra Sub-station, Asset-4: 01 No. 500 MVA, 765/400 kV Regional Spare ICTs at Thiruvalam Sub-station and Asset-5: 01 No. 500 MVA, 765/400 kV Regional Spare ICTs at Raichur Sub- station under "System Strengthening-XXIII in Southern Region".	Saturday, February 06, 2021	Transmission Tariff
194	33/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for 1X330 MVAR, 765 kV Bus	Sunday, February 07, 2021	Transmission Tariff

			Reactor-I at 765/400 kV Varanasi GIS (Reactor shifting from Sasaram Sub-station) under "Transmission System for Phase-I Generation Tariff Projects in Jharkhand and West Bengal PartA2".		
195	294/MP/2019	NHPC Ltd.	Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for adjudication of dispute between NHPC Limited and Punjab State Power Corporation Limited regarding payment of 'Deferred Tax Liability Materialized' during the financial year 2017-18.	,	Misc. Petition
96	334/MP/2020	Warora Kurnool Transmission Limited	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs.		Misc. Petition
197	85/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the assets consisting of Asset-A: LILO of Kurnool-Thiruvalam 765 kV D/C line along with bays and equipment at 765/400 KV at Cuddapah Substation and establishment of 765/400 kV Substation at Cuddapah with 2x1500 MVA transformer (GIS) along with associated bays and 2x240 MVAR bus reactors at Cuddapah GIS Substation;Asset-B: 400 kV D/C line from Cuddapah GIS to LILO point of NP Kunta portion of Cuddapah-Hindupur 400 kV D/C line along with bays and equipment at Cuddapah GIS; Asset-C: 400 kV D/C line from LILO point of NP Kunta to Hindupur Sub-station along with 2 nos. 400 kV bays and 2x80 MVAR switchable line reactor and 2 nos. 400 kV line bays at Hindupur Sub-station under "System Strengthening-XXIV in Southern Region".	February 08, 2021	Transmission Tariff
198	84/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Combined Assets consisting of Asset-I: Pole-I of +/- 500 kV, 2500 MW Balia-Bhiwadi HVDC	February 08,	Transmission Tariff

			bipole; Asset-II: Pole-II of +/- 500 kV, 2500 MW Balia-Bhiwadi HVDC bipole; Asset- III: LILO of Kahalgaon-Patna 400 kV D/C (Quad) line at Barh Sub-station; Asset-IV: 765 kV S/C Seoni-Bina Transmission Line and Asset-V: Barh-Balia 400 kV D/C Quad Transmission line along-with associated bays at Balia Sub-station covered under the Barh Transmission System in the Northern, Eastern and Western Region.		
199	484/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of the transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I:Vallur TPS- Melakottaiyur 400 kV D/C line and Asset-II: Chitoor-Thiruvalam 400 kV D/C Quad line and new 400 kV Thiruvalam Sub-station along with IX63 MVAr Bus reactor at Thiruvalam Sub- station and associate bays and equipment at Thiruvalam and Chittoor under "Supplementary Transmission System associated with Vallur TPS" in Southern Region.	February 08, 2021	Transmission Tariff
200	406/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for "Transmission System associated with Sasan Ultra Mega Power Project (UMPP)" covered in the Commission's order dated 31.1.2019 in Petition No. 123/TT/2018 and covered in Commission's order dated 30.3.2016 in Petition No.370/TT/2014.	February 08, 2021	Transmission Tariff
201	3/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff of 2014- 19 tariff block and determination of tariff of 2019-24 tariff block for Nellore-Gooty 400 kV D/C (Quad) line with associated bay extension at Nellore and Gooty Sub-station under	February 08, 2021	Transmission Tariff

2020-21

			Transmission System associated with SRSS XVIII- A (Formerly KUMPP PartA)		
202	39/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff for 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of transmission assets consisting of Asset 400 kV D/C (Quad) Nabinagar-IITPS-Gaya transmission line with 02 numbers associated bays at Gaya sub-station associated with Transmission System for Nabinagar-IITPS (3x660 MW) in Eastern Region.	Monday, February 08, 2021	Transmission Tariff
203	80/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Combined Asset-A consisting of Combined Element-1: (i) 400 kV D/C RAPP- KankroliTransmission Line along with associated bays, (ii) 50MVAR Bus Reactor along with associated bays at Kankroli Sub-station, and (iii) 400 kV S/C RAPP-Kota Transmission Line along with 80 MVAR Bus Reactor and Combined Element-2: (i) 400/220 kV 315 MVA ICT-II along with associated bays & two no. 220 kV line bays at Kankroli Sub-station,(ii) 400/220 kV 315 MVA ICT-I along with associated bays & 2 no 220 kV line bays at Kankroli Sub-station, and (iii) 400/220 kV 315 MVA ICT-II and ICT-II at Kota Sub-station and 400/220 kV 315 MVA ICT-III at Kankroli Sub- station along with associated bays at Kota and Kankroli Sub-stations respectively under "Transmission System associated with RAPP 5&6" in Northern Region.	Monday, February 08, 2021	Transmission Tariff
204	36/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1:4 Nos. 400 kV Line Bays at Narendra (New) for Kudgi TPS-	Monday, February 08, 2021	Transmission Tariff

			Narendra (New) 400 kV 2 X D/C Quad Lines, Asset-2: 2 Nos. 400 kV line bays at Narendra (New), 2 Nos. 400 kV line bays at Madhugiri (Tumkur), 2X63 MVAR (fixed) line reactors (with 600 ohm NGRs) at Narendra (New) & 2X63 MVAR (fixed) line reactors (with 600 ohm NGRs) at Madhugiri (Tumkur) for Narendra (New)-Madhugiri (Tumkur) 765 kV D/C line (initially charged at 400 kV), Asset-3: 2 Nos. 400 kV line bays at Madhhugiri (Tumkur) for Madhugiri (Tumkur)-Bidadi 400 kV D/C (Quad) line and Asset-4: 2 Nos. 400 kV line bays at Bidadi for Madhugiri (Tumkur)-Bidadi 400 kV D/C (Quad) line under "Sub-Station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3X800 MW in Phase-I) of NTPC Limited" in Southern Region.		
205	127/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of the transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Combined Asset-A consisting of Asset 1: 400 kV D/C (Quad) Gurgaon-Manesar Transmission Line along with associated bays, Asset 2: 400/220 kV 500 MVA ICT-I at Manesar Sub-Station along with associated bays and, Asset 4: 125 MVAR Bus Reactor at Manesar, and Asset-B, consisting of Asset 5: 2 Nos. of 220 kV Line Bays at Fatehabad Sub-Station under "Transmission system associated with NRSS-XIII" in Northern Region.	Monday, February 08, 2021	Transmission Tariff
206	307/MP/2018	Rajasthan Rajya Vidyut Prasaran Nigam Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Clause 6.6 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges.	Monday, February 08, 2021	Misc. Petition
207	479/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing-up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019- 24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset	Tuesday, February 09, 2021	Transmission Tariff

2020-21

			consisting of Asset-1: 132 kV D/C Agartala- Agartala Ckt-I and II; and Asset-2: 132 kV S/C Agartala–Kumarghat Transmission Line under "Transmission system associated with Agartala GBPP" in the North Eastern Region.		
208	156/TT/2015	Parbati Koldam Transmission Company Limited	Reconsideration of order dated 29.12.2016 in Petition No.156/TT/2015 pursuant to the directions of Appellate Tribunal for Electricity in judgment dated 16.7.2018 in Appeal Nos. 281 of 2016 and 81 of 2017 and Commission's order dated 12.12.2018 in Review Petition Nos. 4/RP/2017 and 15/RP/2017.	Tuesday, February 09, 2021	Transmission Tariff
209	421/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 765 kV Single Circuit Kurnool-Raichur Transmission Line along with associated bay extensions at 765/400 kV Kurnool Sub-station and 765/400 kV Raichur Sub-station under "System Strengthening Scheme-XXII" in Southern Region.	Tuesday, February 09, 2021	Transmission Tariff
210	79/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-1: LILO of existing Bangalore- Salem 400 kV S/C Line at Hosur and Extension of 400/220 kV Sub-station at Hosur, Asset-2: Nellore-Thiruvalam 400 kV D/C Quad line along with extension of 400/220 kV Sub-station at Nellore & Thiruvalam and IX50 MVAR line reactor at both ends of each circuit of Nellore-Thiruvalam 400 kV Quad D/C line along with 450 ohms NGR, Asset-3: Thiruvalam-Melakottaiyur (Sholinganallur) 400 kV D/C Line along with Bay extension of 400 kV Sub-station at Thiruvalam and Extension of 400/220 kV Sub-station at Melakottaiyur (Sholinganallur),Asset-4: 2 Nos. 400 kV 63 MVAR Line Reactors for both circuits of Vijayawada – Nellore 400 kV D/C Transmission Line charged as Bus Reactors at Nellore (AP) Sub-station and Asset-5: 400 kV D/C Vijayawada – Nellore Transmission Line and associated bays along with 1 No. 400 kV 63 MVAR Line Reactor at	Tuesday, February 09, 2021	Transmission Tariff

			Vijayawada (Nunna) Sub-station and I No. 63 MVAR Line Reactor at Vijayawada TPS under "Southern Region System strengthening Scheme-XVIII" in Southern Region.		
211	Review Petition No. 8/RP/2020 in Petition No. 199/GT/2017	NTPC Limited	Review of Commission's order dated 8.1.2020 in Petition No. 199/GT/2017 regarding determination of tariff of Kudgi Super Thermal Power Station, Stage-I (2400 MW) for the period from COD of Unit-I to 31.3.2019	Tuesday, February 09, 2021	Review Petition
212	54/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: LILO of both Circuit of 400 kV D/C Rourkela-Raigrah (02nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Sub-station, Asset-II: Split Bus arrangement at 400 kV Bus at Jharsuguda (Sundargarh) Sub-station and Asset- III:02 Nos of 400 kV Line bays for termination of OPGC (IB TPS)-Jharsuguda 400 kV D/C line (under TBCB) at Jharsuguda (Sundargarh) under "Work associated with common transmission system for Phase-II Generation Tariff project in Odisha" in Eastern Region.	Tuesday, February 09, 2021	Transmission Tariff
213	328/MP/2018	NHPC Limited	Application under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under recovered energy charges due to shortfall in energy Generation Tariff for reasons beyond the control of generating station during FY 2017-18 in respect of Sewa-II Power Station.	Tuesday, February 09, 2021	Misc. Petition
214	330/MP/2018	NHPC Limited	Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-III Power Station and recovery of shortfall in capacity charge under Regulation-54 & 55 due to agitation by GJMM in FY 2017-18.	Wednesday, February 10, 2021	Misc. Petition
215	212/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for Asset-I: Farraka- Gokarna Portion of 400 kV D/C Rajarhat-Purnea		Transmission Tariff

			Line including LILO at Farakka and Gokarna and associated line bays; Asset-II: 1X80 MVAr bus reactor alongwith associated bays at Gokarna Sub-station and 1X80 MVAr Switchable line reactor along with associated bays at Farakka Sub-station and Asset-III: 02 nos. of 400 kV Line bays for termination of LILO of 02nd Ckt. of Jamshedpur Rourkela 400 kV Line at Chaibasa Sub-station under"Eastern Region Strengthening Scheme-V" in the Eastern Region.		
216	167/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-I: 400 kV D/C Solapur (STPP)- Solapur (PG) Transmission Line along with bay extension at Solapur (PG) Sub-station and Asset- II: Extension of 400/220 kV Solapur Sub- station–Augmentation of Sub-station by 1 x 315 MVA (3rd) Transformer (by shifting of 500 MVA Transformer from Wardha to Solapur) covered under "Transmission System for Solapur STPP (2x660 MW)" in the Western Region.	Thursday, February II, 2021	Transmission Tariff
217	494/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1: OPGW Fiber Links (98.484 Km) Hoody-Yelahanka LILO Point of Neelmangala- Hoody, Hoody-HSR (KPTCL), Peenya-NRS- Hebbal (KPTCL), Hoody-HAL (KPTCL), LILO of Pondy-Sriperambadur to SV Chatram (TANTRANSCO), LILO of Neyveli TS-11- Neyveli TS-1 to NNTPS, Salem (PG) – Salem (TNEB), Sriperumbudur (PG)-Sriperumbudur (TNEB) and Asset-2: Salem PS (Dharmapuri) – Madhugiri (Tumkur) OPGW Link (246.197 Km) under "Fiber Optic Communication system for Central Sector Sub-stations & Generating Stations" in Southern Region.	Thursday, February II, 2021	Transmission Tariff
218	24/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions	Thursday, February 11, 2021	Transmission Tariff

			of Tariff) Regulations, 2019 for Combined Asset consisting of Asset I: Koldam Nalagarh 400 kV D/C (Quad) line along with bays at Nalagarh Sub- station and Asset II: 400 kV line bays at Ludhiana Sub-station covered under "Transmission System associated with Koldam Hydro-electric Project" in the Northern Region.		
219	172/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1:765kV D/C Bhuj Pool Substation- Banaskantha TL along with associated Bays & 2x330 MVAR Switchable Line Reactors at both ends along with bays, Asset-2: 765kV Bhuj Pool Substation (New) along with 2 Nos. 1500MVA, 765/400 kV ICTs, I No. 765kV Bus Reactor, 2 Nos. 500MVA 400/200kV ICTs and I No. 400kV Bus Reactor alongwith associated bays under "Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C".	Saturday, February 13, 2021	Transmission Tariff
220	143/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for the Asset: Neelamangla- Yelahanka (39.006 km) OPGW Fibre Communication link of Central Sector along with Associated Communication Equipment under "Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in Southern Region."	Saturday, February 13, 2021	Transmission Tariff
221	53/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1: 400 kV Dharmapuri (Salem New) Somanhalli 400 kV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanhalli Sub-stations under "System Strengthening-XIV in Southern Region".	Saturday, February 13, 2021	Transmission Tariff
222	I 52/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and truing-up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the	Monday, February 15, 2021	Transmission Tariff

		2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-I: 400 kV D/C Twin Conductor Kanpur-Ballabgarh Transmission Line along with its Associated Bays; and Asset-II: 40% FSC at Ballabgarh on 400 kV D/C Kanpur- Ballabgarh Transmission Line covered under the Northern Region System Strengthening Scheme- IX in the Northern Region.		
I5/TT/2020	Power Grid Corporation of India Limited	Electricity Regulatory Commission (Conduct of	February 15,	Transmission Tariff
I 38/TT/2020	Power Grid Corporation of India Limited	Electricity Regulatory Commission (Conduct of	February 16,	Transmission Tariff
II4/TT/2020	Power Grid Corporation of India Limited	Electricity Regulatory Commission (Conduct of	February 16,	Transmission
	I 38/TT/2020	Corporation of India Limited 138/TT/2020 Power Grid Corporation of India Limited 114/TT/2020 Power Grid Corporation of	Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-I: 400 kV D/C Twin Conductor Kanpur-Ballabgarh Transmission Line along with its Associated Bays; and Asset-II: 40% FSC at Ballabgarh on 400 kV D/C Kanpur- Ballabgarh Transmission Line covered under the Northern Region.15/TT/2020Power Grid Corporation of India LimitedApproval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Navsari Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Navsari Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Navsari GIS and 400 kV D/C Kakrapar APP-Vapi Transmission Conduct of Business) Regula	Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Combined Asset consisting of Asset-1: 400 kV D/C Twin Conductor Kanpur-Ballabgarh Transmission Line along with its Associated Bays: and Asset-1: 40% FSC at Ballabgarh on 400 kV D/C Kanpur- Ballabgarh Transmission Line covered under the Northern Region System Strengthening Scheme- IX in the Northern Region.Monday, February 15, 202115/TT/2020Power Grid Corporation of India LimitedApproval under Regulation 86 of Central Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulations, 2019 for 400 kV D/C Kakrapar APP-Navasi Transmission Line along with associated bays at Navasin GIS and 400 kV D/C Kakrapar APP-Nayasi Transmission Line along with associated bays at Navasin GIS and 400 kV D/C Kakrapar APP-Nayasin Clis and 400 kV D/C Kakrapar APP-Nayasin Sion Conduct of February 16, Business) Regulations, 1999 and truing up of 2021Tuesday, Electricity Regulatory Commission (Conduct of February 16, 2021138/TT/2020Power Grid Corporation of India LimitedApproval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of February 16, 2021Tuesday, Electricity Regulatory Commission Conduct of February 16, 2021114/TT/2020Power Grid Corporation of India LimitedApproval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of February 16, 2021114/TT/2020Power Grid Corporation of India LimitedApproval under Regulation 86 of Central



226	303/TT/2020	Power Grid	Approval under Regulation 86 of Central	Thursday,	Transmission
		Corporation of India Limited	Electricity Regulation and the Regulation and the Central Electricity Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Asset-A: 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO Sub-station), Asset-B1:400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara-Asoj circuit-1, Asset-B2:400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara-Asoj circuit-1 of 765 kV D/C Aurangabad-Padghe Line charged as Bus Reactor at Aurangabad Sub-station, Asset-C2:765 kV 240MVAR Switchable Line Reactor of circuit-I of 765 kV D/C Aurangabad-Padghe Line charged as Bus reactor at Aurangabad Sub-station and Asset-D:Aurangabad-Padghe Line charged as Bus reactor at Aurangabad-Padghe F65 kV D/C Line and Padghe (Powergrid)-Padghe/Kudus (MSETCL) 400 kV D/C Quad Line alongwith associated bays and establishment of 765/400 kV 2X1500 MVA Padghe GIS Sub-station under "System Strengthening in North/West Part of WR for IPP Projects in Chattisgarh (IPP-E)" in Western Region.	February 18,	Tariff
227	324/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and revision of transmission tariff for 2001-04 tariff block, 2004- 09 tariff block, 2009-14 tariff block and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Farakka-Malda Transmission Link and Additional 315 MVA Transformer at Malda in Eastern Region.	February 19,	Transmission Tariff
228	44/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Asset-I: 765 kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAr Switchable L/R in both		Transmission Tariff

			Ckt. at Varanasi GIS Sub-station and 330 MVAr non-switchable L/R in both Ckt. at Kanpur GIS Sub-station; 765 kV S/C Kanpur (new) GIS- Jhatikara line & associated bays including 330 MVAr switchable L/R at Kanpur GIS Sub-station and 330 MVAr non-switchable L/R at Jhatikara Sub-station; 400 kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line & Associated bays; 2X1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS Sub-station; 240 MVAr, 765 kV Bus Reactor-I & associated bay at Kanpur (new) GIS Sub-station; 240 MVAr, 765 kV Bus Reactor-2 & associated bay at Kanpur (new) GIS Sub-station; Asset-II: LILO of one Ckt of 400 kV D/C Sasaram-Allahabad line & associated bays at Varanasi GIS Sub-station; Asset-III: 125 MVAr, 400 kV Bus Reactor & associated bay at Kanpur (new) GIS Sub-station; Asset-IV: 240 MVAr, 765 kV Bus Reactor & associated bay at Jhatikara Sub- station; Asset-V: 125 MVAr, 400 kV Bus Reactor & associated bay at Varanasi GIS Sub-station; Asset- VI: 400 kV D/C (Quad) Sarnath-Varanasi Transmission Line along with associated bays at Varanasi GIS Sub-station under Transmission System for Phase-I Generation Tariff Projects in Jharkhand and West Bengal-Part-B in the Northern Region.		
229	327/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-A1: 400/220 kV, IX315 MVA Transformer at Mapusa (ICT III) Sub-station along with 2 nos. 220 kV line bays, Asset-B1: 400/220 kV IX500 MVA Transformer at Navsari Sub-station,Asset-B2(a): 1 no. 400 kV line bays at 765/400 kV Indore Sub-station,Asset- B2(b): 1 no. 400 kV line bays at 765/400 kV Indore Sub-station and Asset-B3: 2 nos. 220 kV line bays at 400/220 kV Pirana Sub-station under "Augmentation of Transformer and Bays in Western Region".	Friday, February 19, 2021	Transmission Tariff
230	I56/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for "Hot Line Speech Communication (Computer Dialling) System for Grid Operation" consisting of PABX & Associated items as installed and commissioned in NERLDC & 7 nos. of SLDCs	Saturday, February 20, 2021	Transmission Tariff

			(Assam, Meghalaya, Tripura, Nagaland, Mizoram, Arunachal Pradesh, Manipur) of North Eastern Region under project - "Establishment of Fibre Optic Communication under Wide band Communication Expansion plan in North Eastern Region".		
231	86/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-I:02 Nos. 220 kV Line bays at 765/400/220 kV Fatehpur Substation and Asset-II:02 Nos. 400 kV Line bays of 400 kV D/C Barmer (RRVPNL)–Bhinmal (PG) line at Bhinmal Substation under "Line bays associated with various Regional Strengthening Schemes in NR".	February 21,	Transmission Tariff
232	248/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for 2 Nos. of 240 MVAR, 765 kV Switchable Line Reactors (6x80 MVAR, 765 kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos. 765 kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap at 765/400 kV Kurnool Sub-station under "Sub-station works Associated with Additional Inter-regional AC link for Import of Power into Southern Region i.e., Warora-Warangal and Chilakaluripeta- Hyderabad-Kurnool 765 kV Link".	February 25,	Transmission Tariff
233	45/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai Transmission Line along with 400/220 kV GIS Kala Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor and Asset-II: LILO of 2nd Ckt of 400 kV D/C Vapi-Navi Mumbai Transmission Line (i.e. Ckt - 3 & 4 of LILO) alongwith associated bays at Kala Sub-station under "Transmission system for establishment of 400/220 kV GIS Sub-station at Kala in UT of DNH" in Western Region.	February 25,	Transmission Tariff

234	41/MP/2021	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.	Thursday, February 25, 2021	Misc. Petition
235	430/MP/2019	National Load Despatch Centre	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 8 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of NLDC fees and charges for control period 2014-19.	Thursday, February 25, 2021	Misc. Petition
236	13/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations- 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Salal-I Transmission System associated with the Northern Region.	Friday, February 26, 2021	Transmission Tariff
237	549/AT/2020	NTPC Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 3000 MW Grid connected Solar PV Power Projects selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 10.3.2015.	Monday, March 01, 2021	Adoption of Tariff
238	160/AT/2019 and IA No. 81/2019	Tata Power Delhi Distribution Limited	Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1) (k) of the Electricity Act, 2003 for adoption of tariff for purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.	Monday, March 01, 2021	Adoption of Tariff
239	149/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: 132 kV S/C Nirjuli-Dikrong Transmission Line along with associated bays and Asset-II: 400 kV D/C Ranganadi-Balipara Transmission Line along with associated bays	Monday, March 01, 2021	Transmission Tariff

			under "Transmission System associated with Ranganadi HEP" in North Eastern Region.		
240	330/MP/2020	AP Southern Power Distribution Company Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking appropriate orders for exemption in payment of Fixed Charges of Rs. 24,54,15,645.00 (Rs.24.54 crore) by AP DISCOMs to Unit-II of NTPC Dadri Stage-II Central Generating Station.	March 02,	Misc. Petitior
241	87/MP/2018	M. R. Industries	Petition seeking directions for preparation of UI account for under drawl against collective transactions within specified time and for that payment of UI charges in terms of the Central Commission Regulations read with the Regulations of the State Commission.	Tuesday, March 02, 2021	Misc. Petitior
242	623/MP/2020	NLC India Limited	Anticipated delay in the declaration of Commercial Operation Date of Unit II of the 2×500 MW NLCIL- Neyveli New Thermal Power Project (NNTPP).		Misc. Petitior
243	431/MP/2019	Northern Regional Load Despatch Centre (NRLDC)	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 8 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Northern Regional Load Despatch Centre (NRLDC) fees and charges for control period 2014-19.	Wednesday, March 03, 2021	Misc. Petition
244	I7I/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV D/C Baharampur-Bheramara Transmission Line, LILO of 400 kV S/C Farakka-Jeerat Transmission Line at Baharampur and 01 No. 80 MVAR Bus Reactor and associated line bays and reactor bay at Baharampur under Inter-connection between India and Bangladesh Electrical Grids for India portion in Eastern Region.	March 03,	Transmission Tariff
245	I/RC/2021	Essar Electric Power Development Corporation Limited	Petition for up-gradation of trading licence under Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.	Thursday, March 04, 2021	Regulatory Compliance
246	624/MP/2020	Nuclear Power Corporation of India Limited (NPCIL)	Petition seeking permission to continue withdrawal of start-up power from the Grid as per Deviation Settlement Mechanism (DSM) till first synchronization of KAPP-3 or 31.3.2021, whichever is earlier.	March 04,	Misc. Petition

247	38/MP/2021	Nabinagar Power Generating Company Limited	Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 as amended.	Thursday, March 04, 2021	Misc. Petition
248	148/TT/2019	Power Grid Corporation of India Ltd.	Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 of the 230 kV D/C Kalpakkam PFBR-Kanchipuram transmission line and 2 numbers of 230 kV Bays at Kanchipuram Sub- station of TNEB upon determination of final transmission tariff from proposed COD of 1.4.2014 to 31.3.2019 in pursuance of Appellate Tribunal vide order dated 20.9.2018 in Appeal No. 168 of 2015 and the Commission vide order dated 27.12.2018 in Petition No. 105/TT/2012 under "Transmission system associated with Kalpakkam PFBR (500 MW) project" in Southern Region.	Thursday, March 04, 2021	Transmission Tariff
249	103/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 of transmission tariff from COD to 31.3.2019 for 2x1500 MVA 765/400 kV ICTs along with associated bays at Srikakulam Pooling Station under "Common System associated with East Coast Energy Private Limited and NCC power projects limited LTOA Generation Tariff projects in Srikakulam Area-part-C" in Southern and Eastern Region.	Friday, March 05, 2021	Transmission Tariff
250	250/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I:Addition of 1X160 MVA, 220/132 kV ICT along with associated bays at Ara 220/132 kV Sub-station, Asset II:Addition of 1X500 MVA, 400/220 kV ICT along with associated bays at Muzaffarpur 400/220 kV Sub-station,Asset III: I No. of 1x125 MVAR Bus Reactor and associated bay at 400 KV Maithon Sub-station,Asset IV: Replacement of I No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (1st) at 400 KV Maithon	Friday, March 05, 2021	Transmission Tariff

		Sub-station,AssetV:01 No. of 01x125 MVAR Bus Reactor (1st) and associated bay equipment at 400 KV Durgapur Sub-station,AssetVI:01 No. of 1x125 MVAR Bus Reactor (2nd) and associated bay equipment at 400 KV Durgapur Sub-station, AssetVII:02 Nos of 125 MVAR Bus Reactor I & II at Rengali Sub-station, Asset VIII: Installation of 01x125 MVAR Bus Reactor by replacing existing 1x50 MVAR Bus Reactor at 400 KV Rourkela Sub-station, Asset IX: Installation of 01x125 MVAR Bus Reactor in Parallel with existing 50(3X16.67) MVAR Bus Reactor at Biharsharif Sub-station,Asset X: Installation of 1x125 MVAR Bus Reactor at Jamshedpur Sub-station, Asset XI: Installation of 1x125 MVAR Bus Reactor at Jamshedpur Sub-station, Asset XI: Installation of 1x125 MVAR Bus Reactor at Jamshedpur Sub-station, Asset XI: Installation of 1x125 MVAR Bus Reactor at Jamshedpur Sub-station, Asset XI: Installation of 1x125 MVAR Bus Reactor at Jamshedpur Sub-station, Asset XI: Installation of 1x125 MVAR Bus Reactor at Jamshedpur Sub-station, Asset XII: Installation of 1x125 MVAR Bus Reactor at Jamshedpur Sub-station, Asset XII: Installation of 1x125 MVAR Bus Reactor at 400 kV Gazuwaka Sub-station, Asset XIII: Replacement of I No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 KV Maithon Sub-station under "Eastern Region Strengthening scheme-IX" in Eastern Region.	
251 290/TT/2020	Power Grid Corporation of India Ltd.	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and revision of transmission tariff of the 2004-09 and 2009-14 tariff period and truing up of tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 of Asset-i: 400 kV Siliguri Sub-station (Ext), 400 kV Purnea Sub-station (ext), Asset-ii: 400/220 kV, 315 MVA ICT at Purnea Sub-station excluding 2 nos. 400 kV bays at Muzaffarpur Sub-station excluding 2 nos. 400 kV bays at Muzaffarpur with line reactor for Muzaffarpur-Gorakhpur Transmission Line and ICT-II and extension of Muzaffarpur Sub-station, Asset-v: 400 kV Bareilly Sub-station and 400 kV Mandaula Sub-station, Asset-vi: 400 kV D/C Lucknow (POWERGRID)- Unnao (UPPCL) line with associated bays at both ends, 400 kV D/C Gorakhpur (POWERGRID)- Gorakhpur (UPPCL) line with bays at both end, 2 Nos. 400 kV bays at Gorakhpur (POWERGRID) and 2 nos. 400 kV Lucknow (POWERGRID) for 400 kV D/C Gorakhpur Lucknow line of POWERLINKS, 400/220 kV 315 MVA ICT at Lucknow with associated bays and 400/220 kV 315 MVA ICT-I at Gorakhpur (POWERGRID)	Transmission Tariff

2020-21

			with associated bays, Asset-vii: LILO of one circuit of 400 kV D/C Ballabhgarh-Dadri Transmission line at Maharanibagh GIS along with associated bays and 315 MVA 400/220/33 KV ICT-I at Maharanibagh GIS along with associated bays,Asset-viii: 315 MVA 400/220/33 kV ICT-II at Maharanibagh GIS along with associated bays, Asset-ix: TCSC and 2 nos. of 400 kV bays at Gorakhpur Sub-station associated with 400 kV Muzaffarpur-Gorakhpur line of POWERLINKS, Asset-x: 2 nos.of 400 kV bays at Muzaffarpur with line reactor associated with 400 kV Muzaffarpur- Gorakhpur line of POWERLINKS under "Transmission System associated with TALA HEP East-North Inter connector and Northern Region Transmission System", an inter-regional asset between Northern Region and Eastern Region.		
252	226/MP/2020	Wind Four Renergy Pvt. Limited	Petition under section 79 of the Electricity Act, 2003 seeking relief in time extension granted for commissioning of Petitioner's 50 MW wind power project connected to central grid.	Monday, March 08, 2021	Misc. Petition
253	93/MP/2019	NTPC Limited	Petition under Section $79(1)(c) \& (f)$ of the Electricity Act, 2003 for resolution of disputes regarding payment of transmission charges for the GadarwaraATS.	Monday, March 08, 2021	Misc. Petition
254	434/GT/2020	Ratnagiri Gas and Power Private Limited	Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2014 to 31.3.2019 after truing-up exercise	Monday, March 08, 2021	Generation Tariff
255	5/TD/2021	Knowledge Infrastructure Systems Private Limited	Application for down-gradation of inter-State trading licence in electricity from Category 'I' to Category 'IV'.	Wednesday, March 10, 2021	Trading License
256	329/GT/2019	North Eastern Electric Power Corporation Limited	Petition for revision of tariff of Tuirial Hydro Electric Power Plant (60 MW) based on the truing-up exercise for the period from 1.4.2014 to 31.3.2019	Wednesday, March 10, 2021	Generation Tariff
257	106/MP/2019	Power Transmission Corporation of Uttarakhand Ltd	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 ("Act") read with the regulatory framework under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and related matters), Regulations 2009, by the Petitioner under the Uttarakhand Integrated Transmission Project ("UITP") as Deemed Inter State Transmission System ("ISTS"), that is required for providing Long Term Open Access ("LTA") for evacuation of power from the said Generation Tariff plants and to also enter into tripartite Long Term Access Agreements ("LTA Agreements") with the Petitioner and the Central Transmission Utility ("CTU").	March 15,	Misc. Petition

258	369/MP/2018	NHPC Limited	Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy Generation Tariff for reasons beyond the control of the Generating Station during the FY 2016-17 in respect of Bairasiul Generating Station.	Friday, March 19, 2021	Misc. Petition
259	329/MP/2018	NHPC Limited	Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy Generation Tariff for reasons beyond the control of generating station during the FY 2016-17 in respect of Dhauliganga Power Station.	Friday, March 19, 2021	Misc. Petition
260	339/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of 220 kV Jallandhar- Hamirpur D/C Transmission Line along with associated bays in Northern Region.	March 19,	Transmission Tariff
261	310/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-A1: 765/400 kV, 1500 MVA ICT-1 along with associated bays at Jabalpur Pooling Sub-station (New), Asset-A2: 400 kV D/C (Quad) Jabalpur Pooling Sub-station (New)-Jabalpur (Existing) Sub-station Transmission Line along with associated bays, Asset-A3: 400 kV 125 MVAR Bus Reactor-1 with associated bays at Jabalpur 765/400 kV Pooling Sub-station, Asset-A4: 765 kV 3X80 MVAR Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling Sub-station, Asset-B1: 1500 MVA, 765/400 kV ICT-2 with one spare unit at Jabalpur 765/400 kV Pooling Sub-station, Asset- B2:3X80 MVAr, 765 kV Line Reactor to be used as Bus Reactor at Jabalpur Pooling Sub-station for Dharamjaygarh ckt1, Asset-B3: 765 kV, 3X110 MVAR, Bus Reactor-1 at Dharamjaygarh Sub-station along with associated bays and LILO of 765 kV S/C Ranchi-WR Pooling Sub-station		Transmission Tariff

			(near Sipat) Transmission Line at Dharamjaygarh Sub-station, Asset-B4: 765 kV, 3X110 MVAR Bus Reactor-2 at Dharamjaygarh Sub-station along with associated bays, Asset-B5: Circuit-1 of 765 kV D/C Jharsuguda Pooling Sub- station–Dharamjaygarh (near Korba) Line, Asset- B6: Circuit-2 of 765 kV D/C Jharsuguda Pooling Station-Dharamjaygarh (near Korba) Line, Asset- C1:400 kV 125 MVAR (3 Ph) Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling Sub-station, Asset-C2: 765 kV 3X80 MVAR Bus Reactor-1 with associated bays at Jabalpur Pooling Sub-station, Asset-C3: 765 kV, 1 no. bay for Dharamjaygarh Ckt-2 (Interim Contingency as Bus Reactor) at 765/400 kV Jabalpur Pooling Sub-station and Asset-D:765 kV D/C Dharamjaygarh-Jabalpur Pooling Sub- station Transmission Line and 2X330 MVAR Switchable Line Reactors with associated bays at Dharamjaygarh Sub-station under "Transmission System for Phase-1 GenerationTariff projects in Orissa Part-B" in Western Region.		
262	552/AT/2020	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900MW Solar PV Power projects (Tranche-VI) connected to the Inter-State Transmission system (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.	Friday, March 19, 2021	Adoption of Tariff
263	81/MP/2019	Chhattisgarh-WR Transmission Limited	Petition under Section $79(1)(c)$ and (f) and other applicable provisions of the Electricity Act, 2003, inter-alia, seeking a declaration that the factor/event, namely, direction of Power Grid Corporation of India Limited to re-route the LILO of one circuit of 765 kV D/C Aurangabad- Padghe transmission line at Shikarpur GIS, is a force majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs.	Friday, March 19, 2021	Misc. Petition
264	228/MP/2020	Power Exchange India Limited	Petition under Section 66 of the Electricity Act, 2003 read with the Regulations 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Power Exchange India Limited.	Friday, March 19, 2021	Misc. Petition
265	437/MP/2019	Southern Regional Load Despatch Centre (SRLDC)	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 8 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters)		Misc. Petition

			Regulations, 2015 for truing up of Southern Regional Load Despatch Centre (SRLDC) fees and charges for control period 2014-19.		
266	405/MP/2019	GMR Kamalanga Energy Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ('Competitive Bidding Guidelines') and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited (on behalf of GMR Kamalanga Energy Limited) and PTC India Limited with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law for compensation due to levy of charges for transportation of fly ash and evolving a mechanism for grant of appropriate adjustment/compensation to offset financial impact on account of levy of charges for transportation of fly ash and carrying cost.	Monday, March 22, 2021	Misc. Petition
267	249/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: Wardha–Nizamabad 765 kV D/C line along with associated bays, Nizamabad– Dichpalli 400 kV D/C line along with associated bays, Establishment of 765/400 kV GIS at Nizamabad with 2x1500 MVA transformers, 1x240 MVAr Bus Reactor, 2x240 MVAr Switchable Line Reactors along with associated bays, Extension of 765/400 kV Wardha Sub-station with 2x240 MVAr Switchable Line Reactors along with associated bays and Extension of Dichpalli 400 kV Sub-station of TSTRANSCO and Asset-II: Hyderabad (Maheshwaram)-Nizamabad 765 kV D/C Line and 2 nos.765 kV bays along with 1 no. 240 MVAR switchable line reactor each at Hyderabad (Maheshwaram) and Nizamabad Sub- station each for both circuits of Hyderabad- Nizamabad 765 kV link" in Southern Region.	Tuesday, March 23, 2021	Transmissior Tariff
268	80/MP/2021	NTPC Limited	Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium- term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking extension of time for interchange of power of Unit-I (660 MW) of Barh Super Thermal Power	Wednesday, March 24, 2021	Misc. Petition

			Station, Stage-I (3X660 MW) beyond six months from the date of initial synchronization.		
269	558/MP/2020	East North Interconnection Company Limited	Approval under Section 17(3) & 17(4) of the Electricity Act, 2003 for creation of security interest in favour of Security Trustee pursuant to Rupee Term Loan Facility Agreement and other security creating documents and/or financing agreements by way of hypothecation/assignment of Project assets of East North Interconnection Company Limited.	Thursday, March 25, 2021	Misc. Petition
270	434/MP/2019	Western Regional Load Despatch Centre	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 8 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Western Regional Load Despatch Centre (WRLDC) fees and charges for control period 2014-19.		Misc. Petition
271	586/MP/2020	Vaayu Renewable Energy (Mevasa) Private Limited	Approval under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 27 and 33a of the Connectivity Regulations and the applicable provisions of the Detailed Proceedings for further extension of time for achieving the milestones, including achieving the conditions of financial closure, in light of Covid-19.	March 26,	Misc. Petition
272	104/TT/2020	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: Combined Assets: One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat Transmission Line as 400 kV S/C Roorkee-Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C No/220 kV, 315 MVA ICT-I at Dehradun and associated bays with I no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with I no. 220 kV bays at Dehradun Sub-station under "Northern Region.	March 31, 2021	Misc. Petition

273	608/MP/2020	NTPC Limited	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003.	Wednesday, March 31, 2021	Misc. Petition
274	313/TT/2019	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Additional Converter Transformer (Spare) for Rihand- Dadri Bi-pole in Northern Region.	March 31,	Transmission Tariff
275	03/SM/2021	Central Electricity Regulatory Commission	Extension of Pilot on Security Constrained Economic Dispatch (SCED)	Wednesday, March 31, 2021	Suo-Motu
276	2/SM/2021	Central Electricity Regulatory Commission	Determination of levellised generic tariff for FY 2021-22 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions forTariff determination from Renewable Energy Sources) Regulations, 2020.	March 31,	Suo-Motu
277	01/SM/2021	Central Electricity Regulatory Commission	Calculation of Average Power Purchase Cost (APPC) rate at the national level	Wednesday, March 31, 2021	Suo-Motu

Annexure-II

Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the Generating Stations / Units of NTPC

SI. No.	Generating Station	Installed Capacity as on 31.3.2020 (MW)	COD of the Station/ Unit
Coal Ba	sed thermal generating Stations of NT	PC	
Α.	Pit head Generating Stations		
I	Rihand STPS, Stage-I	1000.00	01.01.1991
2	Rihand STPS, Stage-II	1000.00	01.04.2006
3	Rihand STPS, Stage-III	1000.00	27.03.2014
4	Vindhyachal STPS, Stage-I	1260.00	01.02.1992
5	Vindhyachal STPS, Stage-II	1000.00	01.10.2000
6	Vindhyachal STPS, Stage-III	1000.00	15.07.2007
7	Vindhyachal STPS, Stage-IV	1000.00	27.03.2014
8	Vindhyachal STPS, Stage-V	500.00	30.10.2015
9	Korba STPS, Stage-I &II	2100.00	01.06.1990
10	Korba STPS, Stage-III	500.00	21.03.2011
11	Sipat TPS, Stage-I	1980.00	01.08.2013
12	Sipat TPS, Stage-II	1000.00	01.01.2009
13	Ramagundam STPS, Stage-I & II	2100.00	01.04.1991
14	Ramagundam STPS, Stage-III	500.00	25.03.2005
15	Talcher TPS	460.00	01.07.1997
16	Talcher STPS, Stage-I	1000.00	01.07.1997
17	Talcher STPS, Stage-II	2000.00	01.08.2005
18.	Singrauli STPS	2000.00	01.05.1988
19	Lara STPS	800.00	01.10.9019
20	Darlipali STPS	800.00	01.03.2020
	Sub-Total	23000.00	

Central Electricity	/ Regulatory	
---------------------	--------------	--

Sl. No.	Generating Station	Installed Capacity as on 31.3.2020 (MW)	COD of the Station/ Unit
В.	Non-Pit head Generating Stations		
I	Unchahar TPS, Stage-I	420.00	13.2.1992 (Date of Takeover)
2	Unchahar TPS, Stage-II	420.00	01.01.2001
3	UnchaharTPS,Stage -III	210.00	01.01.2007
4	UnchaharTPS,Stage -IV	500.00	31.3.2017
5	NCTP Dadri , Stage-I	840.00	01.12.1995
6	NCTP Dadri , Stage-II	980.00	30.07.2010
7	Farrakka STPS, Stage – I&II	1600.00	01.07.1996
8	Farrakka STPS, Stage- III	500.00	04.04.2012
9	Tanda TPS	440.00	14.1.2000 (Date of Takeover)
10	Tanda-II	660	07.11.2019
11	KahalgaonSTPS,Stage-I	840.00	01.08.1996
12	Kahalgaon STPS, Stage II	1500.00	20.03.2010
13	Simhadri STPS, Stage-I	1000.00	01.03.2003
14	Simhadri STPS, Stage-II	1000.00	30.09.2012
15.	Mauda STPS, Stage-I	1000.00	30.3.2014
16.	Mauda STPS, Stage -II	1320.00	1.2.2017
17.	Barh STPS, Stage -II	1320.00	18.02.2016
18.	Kudgi STPS, Stage -I	2400.00	25.12.2016
19.	Bongaigaon STPS, Stage -I	750.00	26.03.2019
20.	Barauni TPS	220.00	15.12.2018 (Date of Takeover)
21	Solapur STPS	1320.00	30.03.2019
22	Gadarwara	800	01.06.2019
23	Khargone	660	01.02.2020
24	Barauni-II	250	01.03.2020
	Sub-Total (MW)	20950.00	
	Total NTPC Coal (A+B)	43950.00	

Sl. No.	Generating Station	Installed Capacity as on 31.3.2020 (MW)	COD of the Station/ Unit
	Gas /Liquid Fuel Based Stations of NTP	с	
I	Dadri CCGT	829.78	01.04.1997
2	Faridabad	431.59	01.01.2001
3	Anta CCGT	419.33	01.03.1990
4	Auraiya GPS	663.36	01.12.1990
5	Gandhar GPS	657.39	01.11.1995
6	Kawas GPS	656.20	01.09.1993
7	Kayamkulam CCGT	359.58	01.03.2000
	Total NTPC (Gas)	4017.23	
	Total NTPC (Coal+Gas)	47967.23	



Annexure-III

Generating Station	Capacity (MW)	Commissioning
Bokaro TPS- B	(1×210) = 210	Aug, 1993
Bokaro TPS- A	(I ×500)=500	Feb, 2017
Chandrapura TPS	(1×130)+(2×250) = 630	U-III: July,1968 U-VII: Nov,2011 U-VIII: Jul,2011
Durgapur TPS	(I × 210) =210	U-IV: Sept, 1982
Mejia TPS	(4X210)+(2X 250)+(2 X500)=2340	U-I Mar,1996 U-II Mar,1998 U-III Sept,1999 U-IV Feb,2005 U-V Feb,2008 U-VI Sept,2008 U-VII Aug,2011 U-VIII Aug,2012
Durgapur Steel TPS	(2 × 500) = 1000	U-I May,2012 U-II Mar,2013
Koderma TPS	(2 × 500) =1000	U-I July,2013 U-II June, 2014
Rangnathpur TPS	(2 × 600) = 1200	March,2016
Total Thermal	7090	

Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the Generating Stations / Units of Damodar Valley Corporation (DVC)

Annexure-IV

Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the Generating Stations / Units of North Eastern Electric Power Corporation (NEEPCO)

SI. No.	Generating Station	Installed Capacity as on 31.03.2019 (MW)	COD of the	Station
Ι.	Agartala GPS	84 (21X4) Gas Turbine	01.08.1998	
		51 (25.5X2) Steam Turbine	01.09.2015	
2.	Assam GPS'	291	01.04.1999	
3.	Tripura gas based combined cycle power	101 MW (65.42 MW) Gas & (35.58 MW) Steam Turbine	Gas Turbine	24.12.2015
	project		Steam Turbine	31.03.2017
	Total	527.00		

Annexure-V

Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the Generating Stations / Units of Neyvelli Lignite Corporation (NLC)

SI. No.	Generating Station	Installed Capacity as on 31.03.2019 (MW)	COD of the Station
١.	TPS-2 Stage-1	630	23.04.1988
2.	TPS-2 Stage-2	840	09.04.1994
3.	TPS-I Expansion	420	05.09.2003
4.	TPS-2 Expansion	500	July, 2015
5.	Barsingsar TPS	250	21.01.2012
6.	NTPL (Subsidiary)	1000	29.8.2015
7.	NNTPP	500	28.12.2019
	Total	4140	

Annexure-VI

171

Fixed Charge and Energy Charge of Thermal Power Stations

	TARIFF STATEMENT FOR THE YEAR 2019-20							
SI. No.	Name of the Station	Installed Capacity (MW) as on 31.03.2020	Normative Fixed Charges (Rs/kwh) @ 85% SG	ECR (Rs/ KWh)	Total Tariff (Rs/ Kwh)			
	NTPC G	enerating Sta	tions					
Ι	Singrauli STPS	2000	0.65	1.36	2.01			
2	Rihand STPS-I	1000	0.84	1.36	2.21			
3	Rihand STPS-II	1000	0.70	1.36	2.06			
4	Rihand STPS-III	1000	1.44	1.34	2.78			
5	FGUTPS Unchahar-I	420	1.08	3.53	4.60			
6	FGUTPS Unchahar-II	420	1.01	3.57	4.58			
7	FGUTPS Unchahar-III	210	I.34	3.54	4.88			
8	FGUTPS Unchahar-IV	500	I.55	3.39	4.95			
9	Tanda-I	440	1.26	3.17	4.43			
10	Tanda-II	660	1.60	2.66	4.26			
11	NCTPS Dadri-I	840	0.97	4.13	5.10			
12	NCTPS Dadri-II	980	I.43	3.75	5.18			
13	Korba STPS-I&II	2100	0.68	1.36	2.04			
14	Korba STPS-III	500	1.38	1.33	2.71			
15	Sipat STPS-I	1980	1.30	1.43	2.73			

16	Sipat STPS-II	1000	1.23	1.47	2.70
17	Vindhyachal STPS-I	1260	0.85	1.78	2.63
18	Vindhyachal STPS-II	1000	0.70	1.70	2.40
19	Vindhyachal STPS-III	1000	1.04	1.70	2.74
20	Vindhyachal STPS-IV	1000	1.56	1.68	3.24
21	Vindhyachal STPS-V	500	1.67	1.71	3.38
22	Lara	800	1.96	2.46	4.42
23	Solapur	1320	1.72	3.42	5.14
24	Mouda STPS-I	1000	1.87	3.27	5.15
25	Mouda STPS-II	1320	I.48	3.22	4.70
26	Gadarwara	800	1.98	3.32	5.31
27	Khargone	660	2.06	2.93	4.99
28	Talcher STPS-I	1000	0.96	2.02	2.98
29	Talcher STPS-II	2000	0.71	2.00	2.71
30	Talcher TPS	460	1.44	l.87	3.31
31	Darlipali	800	2.11	1.19	3.30
32	Kahalgaon STPS-I	840	1.05	2.19	3.24
33	Kahalgaon STPS-II	1500	1.09	2.08	3.17
34	Farakka STPS-I&II	1600	0.82	2.54	3.36
35	Farakka STPS-III	500	1.49	2.50	3.99
36	Barh STPS-II	1320	1.84	2.46	4.30
37	Barauni-I	220	1.15	3.21	4.37
38	Barauni-II	250	2.38	2.27	4.65
39	Bongaigaon TPS	750	2.40	3.35	5.75
40	Ramagundam STPS-I&II	2100	0.73	2.60	3.33
41	Ramagundam STPS-III	500	0.77	2.56	3.32
42	Simhadri STPS-I	1000	0.94	3.28	4.22
43	Simhadri STPS-II	1000	1.52	3.22	4.74
44	Kudgi	2400	1.66	3.71	5.37
	NTPC Gas Sta	ations Tariff f	or 2019-20		
45	Faridabad	431.59	0.74	3.17	3.91
46	Auraiya	663.36	0.63	4.07	4.70
47	Dadri	829.78	0.58	4.42	5.00
48	Anta	419.33	0.71	5.66	6.37

		1					
49	Gandhar	657.39	1.06	3.05	4.11		
50	Kawas	656.20	0.84	2.84	3.68		
51	Kayamkulam	359.58	1.14	N	Not Scheduled		
	NTPC -JV Sta	tions Tariff fo	or 2019-20				
52	MUNPL, Meja	660	2.28	3.27	5.55		
53	APCPL, Jhajjar	1500	1.62	3.81	5.43		
54	NTECL, Vellur	1500	1.79	3.84	5.62		
55	BRBCL, Nabinagar	750	2.49	2.34	4.83		
56	NPGCL, Nabinagar	660	2.53	2.09	4.63		
57	KBUNL, Kanti-I	220	1.10	3.26	4.36		
58	KBUNL, Kanti-II	390	2.73	2.73	5.46		
	Maitho	n Power Limi	ted				
59	Maithon Power Limited	1050	1.75	2.68	4.43		
	Ν	LC Stations	1	1			
60	TS-II St. I	630	2.706	0.708	3.414		
61	TS-II St.2	840	2.711	0.734	3.445		
62	TS_IE	420	2.504	0.963	3.467		
63	BTPS	250	1.107	2.302	3.409		
64	TS_2E	500	2.534	2.302	4.836		
65	NTPL	1000	2.967	1.549	4.516		
66	NNTPP	500	2.301	1.729	4.030		
		DVC	I	1			
67	BTPS B	630.00	0.77	2.44	3.21		
68	CTPS UNIT-3	210.00	1.05	0.00	1.05		
69	DTPS	210.00	0.92	2.37	3.29		
70	MTPS (1-3)	630.00	0.85	3.27	4.12		
71	MTPS (4)	210.00	0.84	3.27	4.11		
72	MTPS (5-6)	500.00	1.41	3.03	4.43		
73	MTPS (7-8)	1000.00	1.45	2.85	4.30		
74	CTPS (7-8)	500.00	I.58	2.37	3.94		
75	DSTPS	1000.00	1.57	2.90	4.46		
76	KTPS	1000.00	1.67	2.66	4.33		
77	RTPS	1200.00	1.65	2.96	4.61		
78	BTPS A	500.00	2.19	2.20	4.40		

	PPCL Bawana						
79	PPCL Bawana TPS	1371.2	1.32	3.67	4.99		
	ONGC Tripura Power	Company Lt	d, Palatana Pr	oject			
80	OTPC TPS	671.2	1.671	I.673	3.344		
	G	GMR Power					
81	GKEL TPS	1050	2.28	l.85	4.13		
82	GWEL	372	l.95	2.45	4.40		
	NEEP	CO Gas Plan	ts				
83	AGBP	291.00	1.99	1.99	3.98		
84	AGTCCP	135.00	1.91	2.58	4.49		
85	TGBP	101.00	2.58	1.65	4.23		
	UPCL						
86	UDUPI TPS	1200	I.455	3.720	5.175		

Annexure-VII

The Installed capacity as on 31.3.2020 and the year of commercial operation of each of the Hydro generating station of different types

SI. No.	Project Name	State	Туре	Installed Capacity (MW)	COD
Α	NHPC				
١.	BairaSiul	Himachal Pradesh	Pondage	3 × 60 = 180	01.04.1982
2	Loktak	Manipur	Storage	3 × 35 = 105	01.06.1983
3	Tanakpur	Uttarakhand	ROR	3 × 31.40 =94.20	01.04.1993
4	Chamera- I	Himachal Pradesh	Pondage	3 × 180 = 540	01.05.1994
5	Salal	Jammu & Kashmir	ROR	6 × 1 1 5 = 690	01.04.1995
6	Uri – I	Jammu & Kashmir	ROR	4 ×120 = 480	01.06.1997
7	Rangit H.E. Project	Sikkim	Pondage	3 × 20 = 60	15.02.2000
8	Chamera – II	Himachal Pradesh	Pondage	3 × 100 = 300	31.03.2004
9	Dhauliganga	UttaraKhand	Pondage	4 × 70 = 280	01.11.2005
10	Dulhasti	Jammu & Kashmir	Pondage	3 × 1 30 = 390	07.04.2007
11	Teesta – V	Sikkim	Pondage	3 × 170 = 510	10.04.2008
12	Sewa-II	Jammu & Kashmir	Pondage	4 × 30 = 120	24.07.2010
13	Chamera – III	Himachal Pradesh	Pondage	3 x 77 =231	04.07.2012
14	Chutak	Jammu & Kashmir	ROR	4x11=44	01.02.2013
15	Teesta Low Dam –III	Sikkim	ROR with Small Pondage	4 x 33 =132	19.05.2013
16	NimooBazgo	Jammu & Kashmir	Pondage	3×15= 45	10.10.2013
17	Uri – II	Jammu & Kashmir	ROR	4 × 60 =240	01.03.2014

18	Parbati stg-III	Himachal Pradesh	Pondage	4×130=520	06.06.2014
19	Teesta Low Dam IV	Sikkim	ROR with diurnal Pondage	4 ×40=160	19.08.2016
20	Kishanganga	Jammu & Kashmir	Pondage	3×110=330	24.05.2018
	TOTAL I.C.			5451.20	
В	NHDC				
21	Indira Sagar	Madhya Pradesh	Storage	8×125=1000	25.08.2005
22	Omkareshwar	Madhya Pradesh	Pondage	8x65 = 520	15.11.2007
	TOTAL I.C.			1520	
С	THDC				
23	Tehri	Uttarakhand	Storage	4x250=1000	09.07.2007
24	Koteshwar	Uttarakhand	Pondage	4×100=400	01.04.2012
	TOTAL I.C.			1400	
D	SJVNL				
25	NathpaJhakri	Himachal Pradesh	Pondage	6X250=1500	18.05.2004
26	Rampur		Tandem	6×68.66=412	16.12.2014
	TOTAL I.C.			1912	
Е	DVC				
27	Maithon	Jharkhand/ W. B.	Storage	2x20,1x23.20=63.2	December, 1958
28	Panchet	Jharkhand/W. B	Storage	2×40=80	March, 1991
29	Taliya	Jharkhand	Storage	2x2=4	August, 1953
	TOTAL I.C.			147.20	
F	NEEPCO				
30	Ranganadi	Arunachal Pradesh	Pondage	3×135=405	12.04.2002
31	Kopili St-I	Assam	Storage	4×50=200	12.07.1997
32	Kopili St-II	Assam	Storage	1x25=25	26.07.2004
33	Khandong	Assam	Storage	2×25=50	04.05.1984
34	Doyang	Nagaland	Storage	3×25=75	08.07.2000
35	Tuirial	Mizoram	Storage	2×30=60	27.04.2018
36	Pare	Arunachal Pradesh	Pondage	2x55=110	28.05.2018
	TOTAL I.C.			815.00	
G	NTPC				
37	Koldam	Himachal Pradsh	Pondage	4×200=800	18.07.2015
	TOTAL I.C.			800.00	
н	BBMB				
38	Generating stations of BBMB	Punjab	ROR/Storage	2,918.72	1955-1983
	TOTAL I.C.			2,918.72	
I	TEESTA URJA LTD.				
39	Teesta-III HEP	Sikkim	Pondage	6x200=1200	28.02.2017
	TOTAL I.C.			1200.00	
J	IPP				
40	KarchamWangtoo	Himachal Pradesh	Pondage	4x250=1000	13.09.2011
	TOTAL I.C.			1000.00	
	Grand Total Of I.C.			17164.12	





Annexure-VIII

Composite tariff for the hydro generating stations for the period 2020-21 as submitted by the generating companies based on latest approved AFC is as under:

Sr. No.	Hydro Generating Station	Installed Capacity (MW)	No. of Units/ capacity	Annual Design Energy (MUs)	Composite Tariff (including water tax for J&K) (Rs/Kwh)
	NHPC				
I	BAIRASIUL	180	(3 × 60)	779.28	2.040
2	SALAL	690	(6 x 5)	3082	2.351
3	TANAKPUR	94.2	(3 × 31.4)	452.19	3.297
4	CHAMERA-I	540	(3 × 180)	1664.55	2.282
5	URI	480	(4 × 120)	2587.38	2.106
6	CHAMERA-II	300	(3 × 100)	1499.89	2.009
7	DHAULIGANGA	280	(4 × 70)	1134.69	2.430
8	DULHASTI	390	(3 × 130)	1906.8	6.002
9	LOKTAK	105	(3 × 35)	448	3.858
10	RANGIT	60	(3 × 20)	338.61	3.810
11	TEESTA-V	510	(3 × 170)	2572.7	2.326
12	Uri-II	240	(4 × 60)	1123.77	5.155
13	NIMOO BAZGO	45	(3 × 15)	239.33	10.688
14	СНИТАК	44	(4 x)	212.93	9.237
15	SEWA-II	120	(3 × 40)	533.53	5.485
16	CHAMEERA-III	231	(3 × 77)	1108.17	3.940
17	PARBATI-III	520	(4 × 130)	1963.29	3.079
18	TLDP-III	132	(3 × 44)	594.07	5.030
19	TLDP-IV	160	(4x40)	720	4.622
20	KISHANGANGA	330	(3×110)	1712.96	4.101
	TEESTA URJA LIMITED				
21	TEESTA -III	1200	(200*6)	5213.82	5.83
	SJVNL				
22	NATHPA JHAKRI	1500	(250×6)	6612	2.276
23	RAMPUR	412	(68.67×6)	1878.08	4.318
	NEEPCO				
24	RANGANADI	405	(3×135)	1509.69	1.953
25	KOPILI ST-I	200	(4×50)	1186.14	1.094
26	KOPILI ST-II	25	(1x25)	86.30	1.532

KHANDONG	50	(2x25)	227.61	1.573
DOYANG	75	(3×25)	227.24	5.147
TUIRIAL	60	(2×30)	250.63	4.486
Pare	110	(2×55)	506.42	5.000
Kameng	600	(4×150)		
THDC				
TEHRI	1000	(4×250)	2797	3.560
KOTESHWAR	400	(4×100)	1154.82	4.930
NHDC				
INDIRA SAGAR	1000	(8×125)	1442.7	3.740
OMKARESHWAR	520	(8×65)	677.47	5.310
DVC				
MAITHON	63.20	(2x20,1x23.20)	137	2.548
PANCHET	80	(2x40)	237	1.087
TALIYA	4	(2x2)	-	7.882
IPP				
KARCHAM WANGTOO	1000	(4x250)	4559.77	3.388
NTPC				
Koldam	800	(4×200)	3054.79	4.853
Koldam	800	(4×200)	3054.79	
	DOYANG TUIRIAL Pare Kameng THDC TEHRI KOTESHWAR NHDC INDIRA SAGAR OMKARESHWAR DVC MAITHON PANCHET TALIYA IPP KARCHAM WANGTOO NTPC	DOYANG 75 TUIRIAL 60 Pare 110 Kameng 600 THDC 1000 TEHRI 1000 KOTESHWAR 400 NHDC 1000 INDIRA SAGAR 1000 OMKARESHWAR 520 DVC 1000 MAITHON 63.20 PANCHET 80 TALIYA 4 IPP 1000 KARCHAM WANGTOO 1000	DOYANG 75 (3x25) TUIRIAL 60 (2x30) Pare 110 (2x55) Kameng 600 (4x150) THDC TEHRI 1000 (4x250) KOTESHWAR 400 (4x100) NHDC INDIRA SAGAR 1000 (8x125) OMKARESHWAR 520 (8x65) DVC MAITHON 63.20 (2x20,1x23.20) PANCHET 80 (2x40) TALIYA 4 (2x2) IPP KARCHAM WANGTOO 1000 (4x250)	DOYANG 75 (3x25) 227.24 TUIRIAL 60 (2x30) 250.63 Pare 110 (2x55) 506.42 Kameng 600 (4x150) Image: Constraint of the second



Annexure-IX-A

Particular	Levellised Total Tariff (FY 2020-21) (Rs/kWh)					
Small Hydro Power Project						
Himachal Pradesh, Uttarakhand, West Bengal, North Eastern States and Union Territories of Jammu and Kashmir & Ladakh.	5.16					
(Below 5 MW)						
Himachal Pradesh, Uttarakhand, West Bengal, North Eastern States and Union Territories of Jammu and Kashmir & Ladakh.	4.72					
(5 MW to 25 MW)						
Others States (Below 5 MW)	5.74					
Others States (5 MW to 25 MW)	5.71					

Generic Tariff for RE Technologies for FY 2020-21

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler								
AP	2.61	5.01	7.62	0.12	7.50			
Haryana	2.67	5.70	8.37	0.12	8.25			
Maharashtra	2.68	5.83	8.5 I	0.12	8.39			
Punjab	2.69	5.96	8.65	0.12	8.53			
Rajasthan	2.61	4.98	7.58	0.12	7.47			
Tamil Nadu	2.60	4.93	7.53	0.12	7.41			
Telangana	2.61	5.01	7.62	0.12	7.50			
UP	2.62	5.09	7.71	0.12	7.60			
Others	2.64	5.35	7.99	0.12	7.88			
State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
--	-----------------------------	----------------------------------	---	---	--			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler								
AP	2.75	5.12	7.88	0.13	7.75			
Haryana	2.81	5.83	8.64	0.13	8.51			
Maharashtra	2.82	5.96	8.78	0.13	8.66			
Punjab	2.83	6.10	8.93	0.13	8.80			
Rajasthan	2.75	5.09	7.84	0.13	7.71			
Tamil Nadu	2.75	5.04	7.79	0.13	7.66			
Telangana	2.75	5.12	7.88	0.13	7.75			
UP	2.76	5.21	7.97	0.13	7.84			
Others	2.78	5.48	8.26	0.13	8.13			

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler						
AP	2.72	5.01	7.72	0.13	7.60		
Haryana	2.77	5.70	8.47	0.13	8.34		
Maharashtra	2.78	5.83	8.61	0.13	8.48		
Punjab	2.79	5.96	8.75	0.13	8.63		
Rajasthan	2.71	4.98	7.69	0.13	7.56		
Tamil Nadu	2.71	4.93	7.63	0.13	7.51		
Telangana	2.72	5.01	7.72	0.13	7.60		
UP	2.72	5.09	7.82	0.13	7.69		
Others	2.74	5.35	8.10	0.13	7.97		

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler						
AP	2.86	5.12	7.98	0.14	7.85		
Haryana	2.92	5.83	8.75	0.14	8.61		
Maharashtra	2.93	5.96	8.89	0.14	8.75		
Punjab	2.94	6.10	9.04	0.14	8.90		
Rajasthan	2.86	5.09	7.95	0.14	7.81		
Tamil Nadu	2.86	5.04	7.89	0.14	7.76		
Telangana	2.86	5.12	7.98	0.14	7.85		
UP	2.87	5.21	8.08	0.14	7.94		
Others	2.89	5.48	8.37	0.14	8.23		

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler						
AP	2.60	4.92	7.52	0.12	7.40	
Haryana	2.66	5.60	8.26	0.12	8.14	
Maharashtra	2.67	5.72	8.39	0.12	8.28	
Punjab	2.68	5.85	8.53	0.12	8.42	
Rajasthan	2.60	4.89	7.49	0.12	7.37	
Tamil Nadu	2.60	4.84	7.43	0.12	7.32	
Telangana	2.60	4.92	7.52	0.12	7.40	
UP	2.61	5.00	7.61	0.12	7.50	
Others	2.63	5.26	7.89	0.12	7.77	

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/ kWh)	(₹/kWh)	
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler						
AP	2.75	5.03	7.78	0.13	7.65	
Haryana	2.80	5.72	8.53	0.13	8.40	
Maharashtra	2.81	5.85	8.67	0.13	8.54	
Punjab	2.82	5.99	8.81	0.13	8.69	
Rajasthan	2.74	5.00	7.74	0.13	7.62	
Tamil Nadu	2.74	4.95	7.69	0.13	7.56	
Telangana	2.75	5.03	7.78	0.13	7.65	
UP	2.75	5.12	7.87	0.13	7.74	
Others	2.78	5.38	8.15	0.13	8.03	

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler						
AP	2.71	4.92	7.63	0.13	7.50		
Haryana	2.76	5.60	8.36	0.13	8.23		
Maharashtra	2.77	5.72	8.50	0.13	8.37		
Punjab	2.78	5.85	8.64	0.13	8.5 I		
Rajasthan	2.71	4.89	7.59	0.13	7.47		
Tamil Nadu	2.70	4.84	7.54	0.13	7.41		
Telangana	2.71	4.92	7.63	0.13	7.50		
UP	2.72	5.00	7.72	0.13	7.59		
Others	2.74	5.26	8.00	0.13	7.87		

2020-21

State	Levellised Fixed Cost (₹/kWh)	Variable Cost (FY 2020-21) (₹/kWh)	Applicable Tariff Rate (FY 2020-21) (₹/kWh)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed) (₹/kWh)		
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler						
AP	2.86	5.03	7.88	0.14	7.75		
Haryana	2.91	5.72	8.64	0.14	8.50		
Maharashtra	2.92	5.85	8.78	0.14	8.64		
Punjab	2.93	5.99	8.92	0.14	8.78		
Rajasthan	2.85	5.00	7.85	0.14	7.71		
Tamil Nadu	2.85	4.95	7.80	0.14	7.66		
Telangana	2.86	5.03	7.88	0.14	7.75		
UP	2.86	5.12	7.98	0.14	7.84		
Others	2.88	5.38	8.26	0.14	8.12		

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/ kWh)	(₹/kWh)	
Bagasse Based Co-generation Project						
AP	2.91	3.28	6.20	0.17	6.03	
Haryana	2.63	4.67	7.30	0.14	7.15	
Maharashtra	2.36	4.60	6.96	0.13	6.83	
Punjab	2.58	4.11	6.69	0.14	6.55	
Tamil Nadu	2.27	3.54	5.81	0.13	5.68	
Telangana	2.51	3.28	5.80	0.14	5.65	
UP	2.94	3.66	6.61	0.17	6.44	
Others	2.57	3.98	6.55	0.14	6.40	

2020-21

State	Levellised Fixed Cost	Variable Cost (FY 2020-21)	Applicable Tariff Rate (FY 2020-21)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Gasifier Power Project							
AP	2.55	4.62	7.17	0.09	7.08		
Haryana	2.60	5.26	7.86	0.09	7.77		
Maharashtra	2.61	5.38	7.99	0.09	7.90		
Punjab	2.62	5.50	8.12	0.09	8.03		
Rajasthan	2.55	4.59	7.14	0.09	7.05		
Tamil Nadu	2.54	4.54	7.09	0.09	7.00		
Telangana	2.55	4.62	7.17	0.09	7.08		
UP	2.56	4.70	7.26	0.09	7.17		
Others	2.58	4.94	7.52	0.09	7.43		
	·	Biogas based	generation				
Biogas	3.31	4.85	8.16	0.17	7.99		



Annexure-IX-B

DETERMINATION OF APPC AT THE NATIONAL LEVEL

 Regulation 5(c) of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 defines Average Power Purchase Cost (APPC) as follows:

"for the purpose of these regulations 'Pooled Cost of Purchase' means the weighted average pooled price at which the distribution licensee has purchased the electricity including cost of self generation, if any, in the previous year from all the energy suppliers long-term and short-term, but excluding those based on renewable energy sources, as the case may be."

- 2. Thus, Average Power Purchase Cost (APPC) at the national level has been obtained by computing the average of APPC of all States and Union Territories, weighted by volume of conventional power purchased by the respective State/UT.
- 3. Data for approved purchase cost and volume of power for FY 2020-21 was obtained from the respective FY 2020-21 Tariff Orders of the States/UTs. Links to these tariff orders can be found in Table-II below. In case there were separate tariff orders for different utilities, they have been listed separately. Exceptions to this dataset are as follows:
 - a. J&K The approved figure for the FY 2020-21 from the MYT order for 2nd Control Period FY 2016-17 to FY 2020-21 issued on 7.10.2016 has been used as no new order has been passed by the concerned SERC.
 - Rajasthan In absence of approved figure for FY 2020-21, the figure for FY 2019-20 approved by RERC under its Tariff order for FY 2019-20, issued on 06.02.2020, has been used.
 - c. Arunachal Pradesh Approved figure from Tariff Order for FY 2018-19 has been considered as the SERC has allowed to continue the Tariff for FY 2018-19, issued through order dated 6th September 2019, till further orders.
 - d. West Bengal For WBSEDCL and CESC, the figures for the FY 2017-18 approved in the Tariff Orders of FY 2017-18 have been considered as no new order has been issued by the SERC.
 - e. Tamil Nadu As SERC has not issued any new order subsequent to the Tariff Order for FY 2018-19 (published on 11th August 2017), the approved figure for FY 2018-19 has been used.
 - f. Telangana As TSERC vide order dated 20.03.2020 extended the applicability of tariff issued for FY 2018-19 to FY 2020-21 also, the approved figure for FY 2018-19 has been used.

- 2020-21
- g. Jharkhand For SAIL Bokaro, for FY 2020-21, JSERC has directed to continue with the tariff applicable for FY 2019-20. As ARR for FY 2020-21 is not approved, the ARR for FY 2019-20 has been considered for this exercise. The power purchase quantum and cost have been considered from the aforesaid Orders as they are the latest available data.
- 4. In case of multiple utilities operating in a State, average of power purchase cost weighted by power quantum of respective utilities was computed to derive APPC for the entire State.

Illustration:

Xi, Xii, Xiii.....Xn denoting average per unit power purchase cost for respective utilities in a State (excluding cost of renewables).

Qi, Qii, Qiii....Qn denoting power quantum purchased (excluding renewable power).

Then,

APPC(State) =
$$\left(\sum_{n=1}^{n} \sum_{n=1}^{n} \right) / \sum_{n=1}^{n} Q_n$$

5. The total cost of power purchase considered excludes cost of generation or procurement from renewable energy sources. In orders where renewable energy cost and quantum has been mentioned in total power purchase summary, it has been subtracted from the totals to obtain values corresponding to conventional sources.

Power Quantum (Conventional Sources) = Power Quantum(Total) - Power Quantum (Renewable Sources) Purchase Cost (Conventional Sources) = Purchase Cost (Total) - Purchase Cost (Renewable Sources)

- 6. Furthermore, with a view to consider energy costs only, transmission charges have been excluded from these calculations.
- 7. Thus, if APPC, **APPC**₂ ,....**APPCN** are State level **APPCs**, and **Q**₁ , **Q**₂ ,...**QN** are volumes of non-RE power procured by the States respectively, then, APPC at the national level is computed as follows:

APPC(national)=
$$\left(\sum_{i=1}^{N} APPC_iQ_i\right) / \sum_{i=1}^{N} Q_i$$

8. Data for each State is given in Table- I. Table – II gives links to the respective tariff orders from which the data was extracted.



Tabl	Table I: State-wise Power procurement Volume/Cost / Average Cost per Unit for FY 2020-21						
S No.	State (linked Sheet)	Volume of Power procured from Non-RE Sources (Estimated) "X" (MUs)	Cost of Power procured from Non-RE Sources "Y" (INR Crores)	Average Cost of Non RE Power "Y*10/X" (INR)			
I	Andaman & Nicobar Islands	295.60	545.44	18.45			
2	Andhra Pradesh	54509.60	25670.40	4.71			
3	Arunachal Pradesh #	429.94	147.60	3.43			
4	Assam	9323.19	4789.79	5.14			
5	Bihar	29357.83	12500.41	4.26			
6	Chandigarh	1705.85	586.78	3.44			
7	Chhattisgarh	26525.93	8148.42	3.07			
8	Dadra & Nagar Haveli	5514.82	2121.40	3.85			
9	Daman & Diu	2465.75	977.46	3.96			
10	Delhi	29099.83	11967.54	4.11			
11	Goa	4279.62	1211.62	2.83			
12	Gujarat	100333.50	36854.49	3.67			
13	Haryana	60026.27	23932.88	3.99			
14	Himachal Pradesh	9045.29	2325.93	2.57			
15	Jammu & Kashmir *	14014.00	3887.00	2.77			
16	Jharkhand \$	15425.94	6233.10	4.04			
17	Karnataka	54106.07	23707.57	4.38			
18	Kerala	27095.77	7766.85	2.87			
19	Lakshadweep	58.87	94.97	16.13			
20	Madhya Pradesh	62512.20	21450.40	3.43			
21	Maharashtra	136234.02	54501.06	4.00			
22	Manipur	2627.05	956.36	3.64			
23	Meghalaya	2083.86	642.47	3.08			
24	Mizoram	654.26	292.80	4.48			
25	Nagaland	779.76	317.49	4.07			
26	Odisha	26781.96	6589.24	2.46			
27	Puducherry	3179.94	1294.42	4.07			
28	Punjab	50883.00	18548.46	3.65			
29	Rajasthan **	67456.00	26595.00	3.94			
30	Sikkim	577.08	234.58	4.06			
31	Tamil Nadu ^	95370.33	35545.48	3.73			
32	Telangana ^^	52431.61	20570.73	3.92			
33	Tripura	2627.05	956.36	3.64			
34	Uttar Pradesh	96991.56	43166.87	4.45			
35	Uttarakhand	13383.93	4650.64	3.47			
36	West Bengal ##	60400.40	21427.81	3.55			
	ALL INDIA	1118588	431210	3.85			

			er referred for obtaining State wise data related m and cost for the calculation of State APPC
S No.	State	Discoms	Link
I	A & N Islands		http://jercuts.gov.in/writereaddata/UploadFile/Tariff% 20Order%20ED%20Andaman%20FY%202020-21_1232.pdf
2	Andhra Pradesh	APEPDCL	http://aperc.gov.in/admin/upload/RSTOrderFY202021.pdf
		APSPDCL	
3	Arunachal Pradesh #		http://www.apserc.nic.in/pdf/tariff_order_for_licencees/ Tariff_Order_FY_2018-19_DOP,%20AP.pdf
4	Assam		http://aerc.nic.in/TariffOrder-APDCL-2020-21.pdf
5	Bihar	SBPDCL	https://berc.co.in/orders/tariff/distribution/sbpdcl/2216-tariff- order-of-nbpdcl-for-fy-2019-22
6	Chandigarh	EWEDC	http://chdengineering.gov.in/pages/Tariff-Order-FY-2020- 21.pdf
7	Chhattisgarh	CSPDCL	http://www.cserc.gov.in/upload/upload_terrif_order/04-07- 2020_1593859601.pdf
8	Dadra & Nagar Haveli		http://jercuts.gov.in/writereaddata/UploadFile/Tariff% 20Order%20DNHPDCL%202020-21_1030.pdf
9	Daman & Diu		http://jercuts.gov.in/writereaddata/UploadFile/Tariff% 20Order%20ED%20DD%202020-21_1287.pdf
10	Delhi	TDDPL	http://www.derc.gov.in/sites/default/files/TPDDL%20-% 20TARIFF%20ORDER%20FY%202020-21_0.pdf
		BYPL	http://www.derc.gov.in/sites/default/files/BYPL%20-% 20TARIFF%20ORDER%20FY%202020-21_1.pdf
		BRPL	http://www.derc.gov.in/sites/default/files/BRPL%20-% 20TARIFF%20ORDER%20FY%202020-21_0.pdf
		NDMC	http://www.derc.gov.in/sites/default/files/NDMC%20-% 20TARIFF%20ORDER%20FY%202020-21_0.pdf
11	Goa	ED	http://www.jercuts.gov.in/writereaddata/UploadFile/ Tariff%20Order%20ED%20Goa%20FY%202020-21_1613.pdf
12	Gujarat	State Discoms	https://www.gercin.org/wp-content/uploads/document/ dlcce662-68f1-4e36-a87d-70d21b603b0e.pdf
		Torrent Dahej	https://www.gercin.org/wp-content/uploads/document/ 2919d685-d422-4564-ba32-aa922e7667c7.pdf
		Torrent Ahmedabad & Surat	https://www.gercin.org/wp-content/uploads/document/ a3c4f0b0-9878-4d03-bdcf-c9ed4044816c.pdf

13	Haryana	DHBVNL, & UHBVNL	https://herc.gov.in/WriteReadData/Orders/O20200601.pdf
14	Himachal Pradesh		http://hperc.org/File/28-19.pdf
15	Jammu & Kashmir and Ladakh (UT) *		JKSERC- ARR for 2nd MYT Control Period (October 2016) (Link not working)
16	Jharkhand \$	TSL	http://jserc.org/pdf/tariff_order/tsl2020a.pdf
		JUSCO	http://jserc.org/pdf/tariff_order/jusco2020a.pdf
		SAIL BOKARO	http://jserc.org/pdf/tariff_order/sail_2020.pdf
		JBVNL	http://jserc.org/pdf/tariff_order/jbvnl2020.pdf
		DVC	http://jserc.org/pdf/tariff_order/dvc2020.pdf
17	Karnataka	All Discoms	https://karunadu.karnataka.gov.in/kerc/Tariff%20Order% 202020/Orders/BESCOM/11-%20ESCOMs%20ANNEXURE% 20-%201%20%20PP%20for%20FY21_create.pdf
18	Kerala		https://www.kseb.in/index.php?option=com_jdownloads& view=download&id=10968:tariff-order-of-kserc-in-the- petition-filed-by-kseb-limited-op-no-15-2018-for-the-approval of-arr-erc-and-tariff-proposals-for-the-control-period-2018- 19-to-2021-22&catid=64<emid=676⟨=en
19	Lakshadweep		http://jercuts.gov.in/writereaddata/UploadFile/Tariff% 20Order%20LED%202020-21_1605.pdf
20	Madhya Pradesh	All DISCOMs	http://www.mperc.in/Retail%20Supply%20Tariff%20Order% 20for%20FY%202020-21.pdf
21	Maharashtra	MSEDCL	MERC Order No. 322 of 2019 dated 30.03.2020
		BEST	MERC Order No. 324 of 2019 dated 30.03.2020
		AEML	MERC Order No. 325 of 2019 dated 30.03.2020
		TPC Distribution	MERC Order No. 326 of 2019 dated 30.03.2020
22	Manipur		https://jerc.mizoram.gov.in/uploads/attachments/7f99e395 eede6949d7e6b2e98f13ae70/mspdl-tariff-order-for-fy2020- 21.pdf
23	Meghalaya		https://mserc.gov.in/orders/2020-21/DistributionTariff_2020-21.pdf
24	Mizoram		https://jerc.mizoram.gov.in/uploads/attachments/92d86db 9bbefe9144ccc21e4aaea115c/ped-tariff-order-fy-2020- 21correction-16-june-2020.pdf

25	Nagaland		http://www.nerc.org.in/images/doc/Tariff%20Order% 20for%20FY%202020-21,%20Review%20for%20FY%202019- 20%20and%20ARR%20for%20FY%202020-21%20to%202024- 25.pdf
26	Orissa		http://www.orierc.org/FY-2020-21/GRIDCO%20%20Tariff% 20%20Order%20%20FY%202020-21.pdf
27	Puducherry		http://jercuts.gov.in/writereaddata/UploadFile/Tariff% 20Order%20ED%20Puducherry%202020-21_1864.pdf
28	Punjab		https://docs.pspcl.in/docs/sesalesto20200903151017415.pdf
29	Rajasthan **		https://rerc.rajasthan.gov.in/rerc-user-files/tariff-orders
30	Sikkim		http://www.sserc.in/sites/default/files/TARIFF%20ORDER%20- %202020-21%20%20WEBSITE_compressed_1.pdf
31	Tamil Nadu ^		http://www.tnerc.gov.in/orders/Tariff%20Order%202009/ 2017/TariffOrder/TANGEDCO-11-08-2017.pdf
32	Telangana ^^	NPDCL	https://tssouthernpower.com/ShowProperty/ CP_CM_REPO/Pages/Tariffs%20and%20Regulations/ Current%20Year%20Orders/Surcharge%20&%20Additional% 20Surcharge%20for%20FY%202020-21
		SPDCL	https://tserc.gov.in/file_upload/uploads/Tariff%20Orders/ Current%20Year%20Orders/2018-19/RSTFY2018-19.pdf
33	Tripura		https://terc.tripura.gov.in/sites/default/files/Tariff%20Order% 20-%20FY%202020-21%20Clean%20Mode-converted%20% 281%29-converted_0.pdf
34	Uttar Pradesh	State Discoms	https://www.uperc.org/App_File/TariffOrderUPStateDiscoms DigitallySigned-pdf11112020121317PM.pdf
		NPCL	https://www.uperc.org/App_File/NPCLOrderDigitallySigned- pdf125202040021PM.pdf
35	Uttarakhand	UPCL	http://uerc.gov.in/Tariff_Orders_of_FY_2020-21/Final% 20Tariff%20Order%20of%20UPCL%20for%20FY%202020- 21%20(18.04.2020)%20Printingwith%20Hindi.pdf
36	West Bengal ##	WBSEDCL	http://www.wberc.gov.in/sites/default/files/WBSEDCL% 202017-18.pdf
		CESC	http://www.wberc.gov.in/sites/default/files/CESC_17-18_1.pdf
		DVC	https://wberc.gov.in/sites/default/files/Tariff%20Order_DVC_ 2014-2017_pdf%20%281%29.pdf

2020-21

Note:

- * J & K The approved figure for the FY 2020-21 from the MYT order for 2nd Control Period FY 2016-17 to FY 2020-21 issued on 7.10.2016 has been used as the concerned SERC has not issued new Order for the FY 2020-21.
- ** Rajasthan In the absence of approved figure for FY 2020-21, the figure for FY 2019-20 approved by the Commission under its Tariff order for FY 2019-20, issued on 06.02.2020, has been used for FY 2020-21 also.
- 3. # Arunachal Pradesh Approved figure from Tariff Order for FY 2018-19 has been considered as the SERC has allowed to continue the Tariff for FY 2018-19, issued through order dated 6th Sep 2019, till further orders.
- 4. ## West Bengal For WBSEDCL & CESC the figures for the FY 2017-18 approved in the Tariff Orders of FY 2017-18 have been considered as no new order has been issued by the SERC.
- 5. **^ Tamil Nadu –** As SERC has not issued any new order subsequent to the Tariff Order for FY 2018-19, published on 11th August 2017, the approved figure for FY 2018-19 has been used for FY 2020-21 also.
- ^^Telangana As TSERC vide order dated 20.03.2020 extended the applicability of Tariff issued for FY 2018-19 to FY 2020-21also, the approved figure for FY 2018-19 has been used for 2020-21 also.
- 7. **\$ Jharkhand -** For SAIL Bokaro, for FY 2020-21, JSERC has directed to continue with the tariff applicable for FY 2019-20 in FY 2020-21 also. As ARR for FY 2020-21 is not approved, the ARR for FY 2019-20 has been considered for this exercise.

वार्षिक रिपोर्ट 2020-21 Annual Report

Annexure-X

Details of Foreign visits attended by Chairperson/Members & Officers of CERC during 2020-21

SI. No.	Duration	Name	Purpose	Place
Ι.	26.10.2020 to 27.11.2020	Shri Sanoj Kumar Jha, Secretary	To attend the DFC Course on RE integration in Power Systems	Denmark



Annexure-XI

Details of domestic tours undertaken by Officers in CERC during the Financial Year 2020-2021

S. No.	Name	Designation	Purpose	Place
I	Smt. Geetu Joshi	Chief (Eco)	Participation in the One-Year Advanced Managment Program in Public Policy	Hyderabad
2	Sh. Arun Kumar	Assistant Secretary (FOR)	Ist Capacity Building Seminar for Officers of FOIR	Goa
3	Sh. P. K. Pujari	Chairperson	Visit to MSEDCL	Mumbai
4	Sh. Arun Kumar	Assistant Secretary (FOR)	Attending the 70th FOR meeting	Mumbai
5	Sh. Sanjeev Tinjan	Assistant Chief (RA)	Conference and colloquium of FOIR	Udaipur
6	Sh. P. K. Pujari	Chairperson	Visit Powergrid Yelahanka Sub-station	Bangalore





Audited Annual Accounts for the year 2020-21

Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year ended 31 March 2021

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as at 31 March, 2021 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100(2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best accounting practices, accounting standards and disclosure norms, etc. Audit observations on financial transactions with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection Reports/CAG's Audit Reports separately.

3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidences supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.

- 4. Based on our audit, we report that:
 - i. We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit;
 - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (1) of section 100 of the Electricity Act, 2003.
 - iii. In our opinion, proper books of accounts and other relevant records have been maintained by CERC as required under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.

193

iv. We further report that:

A. Comment on Accounts:

- I. Balance Sheet
- 1.1 Corpus/Capital Fund and Liabilities CERC Fund (Schedule-2): ₹ 73869.45 lakh Income and Expenditure Account Income from Fee (Schedule-13): ₹ 14089.56 lakh Interest Income (Schedule-14): ₹ 475.90 lakh

CERC has adopted revised fund operation and accounting procedure without obtaining due approval from CAG/CGA. The issue was raised through Management Letters issued to CERC for the financial years 2017-18 and 2018-19 and also highlighted in Separate Audit Report for the year 2019-20.

Further, accounting of incomes through Grants, Fees and interests is not in line with CERC Fund (Constitution and the manner of application of the Fund) Rules, 2007 and Section 98 and 99 of the Electricity Act, 2003, which stipulate that all the fees and other sums received by CERC are required to be deposited in CERC Fund. Accordingly, all the fees and sums received by CERC during the year 2020-21 amounting to ₹ 14565.46 lakh¹ should have been added to CERC Fund instead of treating the same as income and booking under 'Income from Fee' and 'Interest Income' in its Income and Expenditure Account.

CERC has still not received approval of the revised procedure adopted by it thereby consistently violating the provisions of Electricity Act and CERC Fund (Constitution and the manner of application of the Fund) Rules, 2007.

1.2 Current Liabilities & Provisions (Schedule-3) Provisions: ₹ 384.99 lakh

CERC paid an amount of ₹ 445.22 lakh to NDMC for the period up to March 2021 against its bill amounting ₹ 517.56 lakh (including penal interest of ₹ 72.34 lakh) and no provision was created for the unpaid interest of ₹ 72.34 lakh, for which CERC has not received any waiver thereof from NDMC till date.

Therefore, 'Current Liabilities and Provisions' (Schedule-3) as well as 'Other Administrative Expenses' (Schedule-19) is understated by an amount of ₹ 72.34 lakh each.

I.3 Assets - Fixed Assets (Schedule-4 & 4A): ₹ 172.90 lakh Expenditure - Depreciation (Schedule-4 & 4A): ₹ 70.74 lakh

Accounting Policy No. 4 on 'Amortisation of Intangible Assets' stipulated that "Software is amortized over a period of 5 (five) years or life of the software, which is lower". It is observed that software, being independent licenses of MS Office-2019 and Windows Server with 5 years' support are capable of being used in other PCs or servers. However, CERC has considered the useful life of all

[†] Filing Fee/Tariff Fee of ₹ 8708.44 lakh + License Fee of ₹ 5240.57 Lakes + Annual Registration Fee of ₹ 58 Lakh + Miscellaneous Fee of ₹ 82.55 Lakh + Interest Income of ₹ 475.90 Lakh

195

software added during the year as 3 years instead of 5 years without conducting technical assessment and proper justification. This has resulted into overstatement of depreciation on such assets, and understatement of 'Fixed Assets' (Schedule - 4 & 4A) by ₹7.52 lakh each, apart from noncompliance of the stated accounting policy.

2. General Contingent Liabilities and Notes on Accounts (Schedule-22)

CERC has shown an amount of ₹ 27472 lakh on account of Capital Commitments as on 31 March 2021 in respect of three floors booked in World Trade Centre project being developed by NBCC. For the amount of ₹ 3300 lakh included above for refurbishing the three floors, no contract/agreement has been entered into by CERC. Besides this, it also includes ₹ 858 lakh on account of Maintenance Charges, Sinking Fund and Interest Free Maintenance Security being nature of revenue expenditure. Hence Capital Commitment is, therefore, overstated by ₹4158 lakh.

B. Grants-in-Aid

Capital Fund (Schedule-1): ₹ 107.99 lakh CERC Fund (Schedule-2): ₹ 73869.45 lakh Capital Work -in -Progress (Others) (Schedule-5): ₹ 5830.40 lakh

Ministry of Power approved Grants amounting to ₹ 22000 lakh (Grants-in-Aid Salary ₹ 2000 lakh plus Grant-in-Aid General ₹ 5000 lakh plus Grant for creation of Capital Assets of ₹ 15000 lakh for acquiring immovable property) to be released from CERC Fund for the year 2020-21. Out of these grants, CERC utilized an amount of ₹ 10871.99 lakh [Revenue Expenditure ₹5043.48 lakh (Establishment Expenses ₹ 1224.28 lakh, Other Expenses ₹ 3819.20 lakh) and payment for acquiring office space ₹5828.51 lakh] in the year 2020-21. Balance amounts of revenue grant and capital fund were booked under CERC fund whereas it should have been depicted in Grants from Ministry of Power (Balance grant for revenue expenditure) and Capital Fund (Balance capital grant).

This has resulted in understatement of Grants from Ministry of Power (Schedule-12) by ₹ 1956.52 lakh [(₹2000 lakh + ₹5000 lakh) - ₹ 5043.48 lakh] as well as and Capital Fund (Schedule-1) by ₹ 9171.49 lakh (₹ 15000.00 lakh - ₹ 5828.51 lakh) and overstatement of CERC Fund (Schedule-2) by ₹11128.01 lakh (₹1956.52 lakh + ₹ 9171.49 lakh).

C. Management Letter

Deficiencies which have not been included in the Separate Audit Report would be brought to the notice of the Chairman, CERC through a Management Letter issued separately for remedial/corrective action.

- v. Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report are in agreement with the books of accounts.
- vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts and subject to matters stated above and other matters mentioned in the

Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India:

- a) in so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2021; and
- b) in so far as it relates to Income & Expenditure Account, of the excess of income over expenditure for the year ended on that date.

For and on behalf of the C & AG of India

Place : New Delhi Date : 29 October, 2021 Sd/-(D. K. Sekar) Director General of Audit (Energy), New Delhi



Annexure-I [Referred to in Para 4 (vi)]

1.	Adequacy of Internal Audit System	Internal Audit is being carried out by engaging outside CA Firm from 2018-19.
		Internal Audit has not been carried out for 2020-21 by MoP nor has any firm been appointed by CERC for the same.
2.	Adequacy of Internal Control System	Internal Control system is commensurate with the size of AB. However, few lapses were observed, commented upon and suitably incorporated in SAR.
3.	System of Physical Verification of Fixed Assets	Physical verification of fixed assets for the year 2020-21 was done by a committee consisting of three members of CERC.
4.	System of Physical verification of Inventory	Physical verification of inventory for the year 2020-21 was done by a committee consisting of three members of CERC.
5.	Regularity in payment of Statutory Dues applicable to them.	As per section 10(23)(BBG) of the Income Tax Act, 1961, the income of CERC is exempt from Income Tax, though TDS of Income Tax is being deducted and paid regularly.
		CERC has not deducted and deposited TDS of GST on the contracts / POs exceeding ₹ 2.50 lakh each. Management assured that suitable action would be taken in consultation with appropriate authority.

Sd/-Director Genetti of Audit (Energy)



2020-21

CENTRAL ELECTRICTY REGULATORY COMMISSION BALANCE SHEET AS ON 31st MARCH 2021

			(₹ in Lacs)
PARTICULARS	SCHE DULE	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
CAPITAL FUND AND LIABILITIES			
CAPITAL FUND	1	107.99	141.59
CERC FUND	2	73,869.45	64,384.14
CURRENT LIABILITIES AND PROVISIONS	3	96,562.82	93,509.02
TOTAL		170,540.26	158,034.75
ASSETS			
FIXED ASSETS	4 , 4A	172.90	170.74
CAPITAL WORK -IN -PROGESS	5	5,830.40	29.69
ADVANCES	6	1.05	2.84
DEPOSITS- SECURITY DEPOSITS	7	505.08	506.48
loans and advances	8	52.70	71.18
SUNDRY DEBTORS	9	40.79	40.00
CASH AND BANK BALANCE	10	98,536.64	92,518.09
OTHER CURRENT ASSETS	11	65,400.70	64,695.73
TOTAL		170,540.26	158,034.75
SIGNIFICANT ACCOUNTING POLICIES	21		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	22		

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

Sd/-(Sanoj Kumar Jha) Secretary

INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2021

PARTICULARS	SCHE DULE	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
INCOME			
GRANTS FROM MINISTRY OF POWER	12	-	-
FEES	13	I 4,089.56	15,932.69
INTEREST INCOME	14	475.90	630.98
OTHER INCOME	15	0.61	0.90
PRIOR PERIOD ITEMS (NET)	16	-	-
DEFFERED INCOME	4	30.17	47.74
(Depreciation on assets Acquired from Grant-in-Aid)			
TOTAL (A)		14,596.24	16,612.31
EXPENDITURE			
establishment expenses	17	1,224.28	1,391.81
PAYMENT ON PROFESSIONAL & OTHER SERVICES		496.10	364.42
TRAVEL EXPENSES	18	5.01	58.22
OTHER ADMINISTRATIVE EXP., ETC.	19	3,170.64	3,017.91
STATIONERY AND PRINTING		23.83	26.71
REPAIR AND MAINTENANCE	20	56.47	47.17
PETROL AND LUBRICANTS		12.23	14.44
HOSPITALITY EXPENSES		7.46	23.12
AUDIT FEES		4.11	4.11
DEPRECIATION	4 , 4A	70.74	79.87
PRIOR PERIOD EXPENSES		43.35	-
LOSS ON SALE OF FIXED ASSETS		0.14	-
TOTAL (B)		5,114.36	5,027.78
excess of income over expenditure transferred to cerc fund account		9,481.88	11,584.53
SIGNIFICANT ACCOUNTING POLICIES	21		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	22		

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser Sd/-(Sanoj Kumar Jha) Secretary

2020-21

SCHEDULES FORMING PART OF BALANCE SHEET AS AT 31st MARCH 2021

DAL	ANCE SHEET AS AT STSUMARCH			(₹ in Lacs)
SCHED	OULE I - CAPITAL FUND:		CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
	AL RESERVE- ASSETS CREATED OUT OF T-IN-AID		141.59	189.83
LESS:	DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED ASSETS (acquired from Grant-in-Aid)	30.17		
LESS:	SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID	3.43	(33.60)	(48.24)
GRANE	D TOTAL		107.99	141.59

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser Sd/-(Sanoj Kumar Jha) Secretary



		(₹ in Lacs)
SCHEDULE 2-CERC FUND:	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
BALANCE AS AT BEGINNING OF THE YEAR	64,384.14	52,799.11
ADD: UNDISPUTED PENALTY		-
ADD: EXCESS OF INCOME OVER EXPENDITURE	9,481.88	11,584.53
ADD: SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID	3.43	0.50
TOTAL	73,869.45	64,384.14

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

Sd/-(Sanoj Kumar Jha) Secretary



2020-21

(₹ in Lacs) CURRENT YEAR PREVIOUS YEAR Schedule - 3 : CURRENT LIABILITIES & PROVISIONS 2020-21 2019-20 A. CURRENT LIABILITIES I. SUNDRY CREDITORS 619.72 136.48 2. SALARIES PAYABLE 83.78 86.02 3. OTHER AMOUNT PAYABLE TO STAFF 3.I Children Education Allowance Payable 8.10 6.21 Medical Expense Payable 0.05 15.25 3.2 3.3 Special Cash Package Payable 1.40 4. ADVANCE RECIEVED (FILLING/ TARIFF FEES) 4.1 Fee Refundable/Adjustable 112.94 153.41 4.2 Fee Received Without Requisite Details/Document 228.56 141.02 Transmission Tariff Tariff Fee - FY 20.21 4.3 33.68 4.4 Transmission Tariff Tariff Fee - FY 21-22 33.41 36.41 4.5 Transmission Tariff Tariff Fee - FY 22-23 34.81 31.81 4.6 Transmission Tariff Tariff Fee - FY 23-24 31.57 30.37 4.7 Generating Tarriff Fee - FY- 21-22 8.45 8.45 5. PROVIDENT FUND AND OTHER CONTRIBUTIONS: 5.I CPF Matching Contribution 0.08 0.08 5.2 GPF Matching Contribution 0.09 0.09 5.3 EPF Matching Contribution 7.33 7.56 5.4 Pension Contribution for employees on deputation in CERC. 3.15 13.33 5.5 Leave Salary Contribution for employess on deputation in CERC 12.57 25.86 5.6 Gratuity Contribution payable for employees on deputation in CERC 22.03 4.34 5.7 Group Savings Linked Insurance/LIC 0.01 0.01 5.8 EPF Employees Contribution 0.10 5.9 NPS Matching Contribution 0.41 0.44 **OTHER CURRENT LIABILITIES** 6. 611.77 571.32 6.1 Penalty 6.2 Security Deposits 37.29 30.76 6.3 Other Recoveries 0.01 6.4 Central Govt. Employees Group Ins. Scheme 6.5 Tax Deducted At Source 13.58 8.72 1,390.97 TOTAL (A) 1,821.86 7. PROVISIONS 7.1 Leave Encashment 180.73 335.63 7.2 190.96 267.60 Gratuity

8.	OTHERS (S	PECIFY)		
	8.1 Audit F	ees Payable	8.84	11.59
	8.2 Others		4.46	6.58
тс	TAL (B)		384.99	621.40
9.	REC DEPOS	SIT UNDER SUPREME COURT DIRECTIONS (C)	94,786.86	91,065.76
GR	AND TOTAI	L (A+B+C)	96,562.82	93,509.02

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

Sd/-(Sanoj Kumar Jha) Secretary

2020-21



SCHEDULE 4-FIXED ASSETS (GRANT IN AID)

204

		GROSS	GROSS BLOCK			۵	DEPRECIATION	TION		NET	NET BLOCK
DESCRIPTION	COST AS AT AS AT BEGIN- NING OF THE YEAR	ADDI- TIONS DUR- ING THE YEAR	DED- UCT- IONS DUR- ING THE YEAR	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON NING	ON ADD- ITI- ITI- ONS DUR- ING THE YEAR	ON DED- UCT- UCT- IONS DUR- ING THE YEAR	TOT. AL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREV- IOUS YEAR END
A. TANGIBLE ASSETS:											
WOODEN PARTITIONS & RENOVATIONS	297.94		ı	297.94	260.90	7.71		·	268.61	29.33	37.04
FURNITURE & FITTINGS	393.69		1.80	391.89	363.01	5.49		1.71	366.79	25.10	30.68
MACHINERY & EQUIPMENT	334.03		25.69	308.34	297.97	7.52		24.41	281.08	27.26	36.06
ELECTRIC INSTALLATION & EQUIPMENT	78.88		4.58	74.30	59.09	5.06		4.35	59.80	14.50	19.79
COMPUTER/PHERIPHERALS	250.89		57.69	193.20	238.06	1.72		55.86	183.92	9.28	12.83
LIBRARY BOOKS	5.68		ı	5.68	5.68				5.68		ı
B. INTANGIBLE ASSETS:	-										
SOFTWARE	14.01		I	14.01	8.82	2.67		I	11.49	2.52	5.19
TOTAL	1,375.12	1	89.76	1,285.36	I,233.53	30.17		86.33	1,177.37	107.99	141.59
GRAND TOTAL	1,375.12	1	89.76	1,285.36	1,233.53	30.17		86.33	1,177.37	107.99	141.59
PREVIOUS YEAR	1,383.68	•	8.56	1,375.12	1,193.85	47.74	•	8.06	I,233.53	141.59	189.83
Sd/- (Rajeev Pushkarna) Integrated Financial Adviser										Sd/- (Sanoj Kumar Jha) Secretary	Sd/- umar Jha) Secretary

(₹ in Lacs)

केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

(OTHI
ASSETS
4A-FIXED
CHEDULE

SCHEDULE 4A-FIXED ASSETS (OTHERS)	ERS)									-	(₹ in Lacs)
		GROSS BLOCK	BLOCK			ā	DEPRECIATION	LION		NET	NET BLOCK
DESCRIPTION	COST AS AT AS AT BEGIN- NING OF THE YEAR	ADDI- TIONS DUR- ING THE YEAR	DED- UCT- IONS DUR- ING THE YEAR	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON OPE- NING	ON ADD- ITI- ITI- ONS DUR- ING THE THE	ON DED- UCT- UCT- IONS DUR- ING THE YEAR	TOT. AL UP TO TTO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREV. IOUS YEAR END
A. TANGIBLE ASSETS:											
FURNITURE & FITTINGS	4.63	3.40	ı	8.03	I.53	I.67	0.12	I	3.32	4.71	3.10
MACHINERY & EQUIPMENT	5.40	4.48	1.30	8.58	3.20	0.25	2.51	I	5.96	2.62	2.20
ELECTRIC INSTALLATION & EQUIPMENT	2.93	I.58	·	4.51	1.07	0.48	0.21		1.76	2.75	I.86
COMPUTER/PHERIPHERALS	57.36	5.60	·	62.96	36.55	12.70	I.75		51.00	11.96	20.81
<u>B. INTANGIBLE ASSETS:</u>											
SOFTWARE	2.26	62.57	ı	64.83	I.08	0.72	20.16	I	21.96	42.87	I.18
TOTAL	72.58	77.63	1.30	148.91	43.43	15.82	24.75	•	84.00	64.91	29.15
GRAND TOTAL	72.58	77.63	1.30	148.91	43.43	15.82	24.75	•	84.00	64.91	29.15
PREVIOUS YEAR	26.62	45.96		72.58	11.30	7.13	25.00	I	43.43	29.15	15.32
Sd/-											Sd/-

(Sanoj Kumar Jha) Secretary

2020-21

(Rajeev Pushkarna) Integrated Financial Adviser

SCHEDULE 5- CAPITAL WORK- IN- PROGRESS	GRESS	GROSS	GROSS BLOCK			Δ	DEPRECIATION	TION		NET	(र in Lacs) NET BLOCK
DESCRIPTION	COST AS AT AS AT BEGIN- NING OF THE YEAR	ADDI- TIONS DUR- ING THE YEAR	DED- UCT- IONS DUR- ING THE YEAR	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON NING	ON ADD- ITI- ITI- ONS DUR- ING THE YEAR	ON DED- UCT- UCT- IONS DUR- ING THE YEAR	TOT. AL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREV- IOUS YEAR END
A. TANGIBLE ASSETS:											
LAND & BUILDING UNDER DEVELOPMENT		5,828.51	ı	5,828.51		ı	'	ı		5,828.51	
B. INTANGIBLE ASSETS:											
SOFTWARE UNDER DEVELOPMENT	29.69	I	27.80	I.89	I			ı		I.89	29.69
тотац	29.69	5,828.51	27.80	5,830.40	1			T	1	5,830.40	29.69
GRAND TOTAL	29.69	5,828.51	27.80	5,830.40	I	•		I	1	5,830.40	29.69
PREVIOUS YEAR	12.08	17.61		29.69	I			T	I	29.69	12.08
Sd/- (Rajeev Pushkarna) Integrated Financial Adviser										(Sanoj K	Sd/- Sanoj Kumar Jha) Secretary

			(₹ in Lacs)
SCH	HEDULE 6 - ADVANCES	CURRENT YEAR	PREVIOUS YEAR
		2020-21	2019-20
1	FESTIVAL ADVANCES	0.30	-
2	other advances		
	- LEAVE TRAVEL CONCESSION ADVANCE	0.75	0.88
	- FOREIGN TRAVEL ADVANCE	-	1.87
	- MEDICAL ADVANCE	-	0.09
	TOTAL	1.05	2.84

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser -/Sd (Sanoj Kumar Jha) Secretary

			(₹ in Lacs)
SCH	EDULE 7 - DEPOSITS- SECURITY DEPOSITS	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
I	SECURITY DEPOSIT - BROADBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - NDMC	500.88	500.88
4	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
5	SECURITY DEPOSIT - LEASE FOR STAFF	1.88	3.28
6	SECURITY DEPOSIT - C-DAC	1.00	1.00
	TOTAL	505.08	506.48

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser Sd/-(Sanoj Kumar Jha) Secretary

			(₹ in Lacs)
SCI	HEDULE 8 - LOAND AND ADVANCES	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
I	STAFF	52.70	63.09
2	OTHERS	-	8.09
	TOTAL	52.70	71.18

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

-/Sd (Sanoj Kumar Jha) Secretary

		(₹ in Lacs)
SCHEDULE- 9 SUNDRY DEBTORS	CURRENT YEAR	PREVIOUS YEAR
	2020-21	2019-20
FEE RECEIVABLE	40.79	40.00
LESS : PROVISION FOR DOUBTFUL DEBT	-	
TOTAL	40.79	40.00

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser Sd/-(Sanoj Kumar Jha) Secretary

		(₹ in Lacs)
SCHEDULE 10 - CASH AND BANK BALANCES	CURRENT YEAR	PREVIOUS YEAR
	2020-21	2019-20
BANK BALANCE WITH SCHEDULED BANK		
IN CURRENT A/c		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	4,049.50	2,826.04
IN SAVINGS A/C		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	73.52	0.16
IN SAVING A/C (REC DEPOSIT)		
UNION BANK OF INDIA (INCLUDING AUTO SWEEP)	93,862.52	89,140.79
IN LONG TERM FDR (For Penalty Received Under Litigation)		
UNION BANK OF INDIA	551.10	551.10
TOTAL	98,536.64	92,518.09

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser -/Sd (Sanoj Kumar Jha) Secretary



	(₹ in Lac		
SC	HEDULE II - OTHER CURRENT ASSETS	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
I	CURRENT ASSETS		
	CERC Fund Account (Public Account of India)	64,350.03	62,632.03
2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.1 PREPAID EXPENSES	50.70	79.92
	2.2 LEAVE SALARY AND GRATUITY RECEIVABLE	-	1.05
3	INCOME ACCRUED BUT NOT DUE		
	3.1 INTEREST ACCURED (ON AUTOSWEEP)	2.70	29.80
	3.2 INTEREST ACCURED (ON FDRs FOR PENALTY)	60.67	20.21
	3.3 INTEREST ACCURED (ON AUTOSWEEP FOR REC ACCOUNT)	924.34	1,924.97
	3.4 INTEREST ACCURED (ON STAFF ADVANCE)	9.37	4.83
4	INVENTORY	2.89	2.92
	TOTAL	65,400.70	64,695.73

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser Sd/-(Sanoj Kumar Jha) Secretary

		(₹ in Lacs)
SCHEDULE 12 - GRANTS FROM MINISTRY OF POWER	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
UNSPENT GRANT BROUGHT FORWARD FROM PREVIOUS YEAR	-	-
RELEASE FROM CERC FUND DURING CURRENT PERIOD	-	-
TOTAL AMOUNT OF GRANT SANCTIONED FOR THE YEAR	-	-
LESS: SAVINGS/UNSPENT ON CASH BASIS TRANSFERRED BACK TO CERC FUND	-	-
TOTAL	-	-

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser Sd/-(Sanoj Kumar Jha) Secretary

209

2020-21

			(₹ in Lacs)
SCH	IEDULE 13 - INCOME FROM FEE	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
I	FILING FEE/ TARIFF FEE	8,708.44	9,793.96
2	LICENCE FEE	5,240.57	5,981.09
3	ANNUAL REGISTRATION FEE	58.00	58.00
4	MISCELLANEOUS FEE	82.55	99.64
	TOTAL	14,089.56	15,932.69

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

Sd/-(Sanoj Kumar Jha) Secretary

			(₹ in Lacs)
SCI	HEDULE 14 - INTEREST INCOME	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
I	INTEREST ON LOANS AND ADVANCES	4.88	3.86
2	INTEREST ON CASH AT BANK	471.02	627.12
	TOTAL	475.90	630.98

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

Sd/-(Sanoj Kumar Jha) Secretary

			(₹ in Lacs)
SCH	HEDULE 15 - OTHER INCOME	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
T	RECOVERY TOWARDS COMPUTER USE AT HOME	0.27	0.30
2	PROFIT ON SALE OF COMPENDIUM OF REGULATION	-	0.06
3	RTI FEE	-	-
4	MISC. RECEIPTS	0.34	0.51
5	SALE OF NEWSPAPER	-	0.03
	TOTAL	0.61	0.90

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

Sd/-(Sanoj Kumar Jha) Secretary

2020-2I

(₹ in Lacs)

SCI	HEDULE 16 - PRIOR PERIOD ITEMS	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
1	ADJUSTMENTS OF FEE RECEIVED/RECEIVABLE IN RESPECT OF PREVIOUS YEARS	-	-
	TOTAL	-	-

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

-/Sd (Sanoj Kumar Jha) Secretary

SCHED	ULE 17 - ESTABLISHMENT EXPENSES	CURRENT YEAR 2020-21	PREVIOUS YEAR 2019-20
I	SALARIES & WAGES:		
1.1	PAY OF STAFF/OFFICER	658.63	693.42
1.2	PAY OF CHAIRPERSON & MEMBERS	116.60	105.92
1.3	ALLOWANCES AND BONUS	272.12	281.07
1.4	CONTRIBUTION TO PROVIDENT FUND	97.68	103.78
2	CONTRIBUTION TO OTHER FUNDS:		
2.1	GRATUITY CONTRIBUTION	3.25	2.54
2.2	PENSION CONTRIBUTION	11.16	8.6
2.3	LEAVE SALARY CONTRIBUTION	20.80	16.8
2.4	PROVISION FOR GRATUITY	2.09	8.6
2.5	PROVISION FOR LEAVE ENCASHMENT	(60.47)	58.2
3	STAFF WELFARE EXPENSES		
3.I	MEDICAL AND HEALTH CARE FACILITIES	44.18	60.0
3.2	OTHERS	33.12	35.8
4	OTHERS (SPECIFY):		
4.1	TUITION FEE/ CHILDREN EDUCATION ALLOWANCE	8.10	6.7
4.2	LEAVE TRAVEL CONCESSION	16.71	8.19
4.3	LEAVE ENCASHMENT	0.31	1.7
	TOTAL	1,224.28	1,391.8

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

Sd/-(Sanoj Kumar Jha) Secretary



			(₹ in Lacs)
SCI	HEDULE 18 - TRAVEL EXPENSES	CURRENT YEAR	PREVIOUS YEAR
		2020-21	2019-20
I	DOMESTIC TRAVELLING EXPENSES		
	Chairman, Members & Other Officers	5.01	34.12
	Staff	-	0.12
2	FOREIGN TRAVELLING EXPENSES		
	Chairman , Members & Other Officers	-	23.98
	Staff	-	-
	TOTAL	5.01	58.22
	1		1

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser -/Sd (Sanoj Kumar Jha) Secretary

SCHED	ULE 19 - OTHER ADMINISTRATIVE EXPENSES	CURRENT YEAR 2020-21	(₹ in Lacs PREVIOUS YEAR 2019-20
I	LABOUR AND PROCESSING EXPENSES	592.67	542.23
2	ELECTRICITY AND POWER	46.89	57.41
3	WATER CHARGES	7.09	4.81
4	RENT RATES AND TAXES	2,257.17	2,024.16
5	POSTAGE AND TELEPHONE CHARGES	21.47	27.40
6	CONVEYANCE	0.24	0.35
7	SUBSCRIPTION EXPENSES	92.59	100.40
8	ADVERTISEMENT AND PUBLICATION CHARGES	38.62	115.14
9	OTHERS (SPECIFY):		
9.1	BOOKS & PERODICALS	13.31	18.04
9.2	MISCELLANEOUS EXPENSES	2.44	2.33
9.3	TAXI/ CAR LEASE HIRING CHARGES	62.85	72.06
9.4	INFORMATION SYSTEM-LICENCE FEE ETC	19.78	38.00
9.5	TRAINING EXPENSES	-	3.70
9.6	CONSUMABLES	10.55	6.83
9.7	BANDWIDTH CHARGES	4.94	4.95
9.8	COMPENDIUM OF REGULATION (IN HOUSE USE)	0.03	0.10
	TOTAL	3,170.64	3,017.91

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser

-Sd (Sanoj Kumar Jha) Secretary

	(₹ in La		
SCI	HEDULE 20 - REPAIR AND MAINTENANCE	CURRENT YEAR 2020-21	PREVIOUS YEAR 201920
I	COMPUTER	15.57	9.81
2	BUILDING	14.25	13.52
3	OTHERS	1.94	5.79
4	UPS	0.56	0.82
5	AIRCONDITIONERS	24.15	17.23
	TOTAL	56.47	47.17

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser Sd/-(Sanoj Kumar Jha) Secretary



2020-21

SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2021

SCHEDULE 21 SIGNIFICANT ACCOUNTING POLICIES

I. ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (1) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India. The accounts have been prepared in compliance with applicable Accounting Principles and Standards.

2. FIXED ASSETS

Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition. Fixed Assets created out of grants are shown separately than those created from own funds.

3. DEPRECIATION

- i. Depreciation on Fixed assets has been worked out on 'Written Down Value' method as per the life of the assets prescribed in Schedule II of the Companies Act, 2013.
- ii. In respect of additions to fixed assets during the year, full depreciation is charged on assets acquired up to 30th September and half rate of depreciation is charged on assets acquired after 30th September. Similarly, full year depreciation is charged on assets disposed off/discarded after 30th September and depreciation at half rate for that year is charged on assets disposed off/discarded before 30th September.
- iii. Fixed asset valuing ₹ 5000/- or less, are capitalized and are fully depreciated.

4. AMORTISATION OF INTANGIBLE ASSETS

Software is amortized over a period of 5 (five) years or life of the software, whichever is lower, unless otherwise stated.

5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. From 2018-19, all Fees, and other sums received by CERC are accounted for as Income on 'accrual basis'.
Undisputed amount of penalties received are transferred to the Ministry of Power and disputed amount of penalties received are accounted for as the Current Liabilities.

6. GOVERNMENT GRANTS/SUBSIDIES

- i. Government grants/subsidy is accounted for on accrual basis.
- ii. As per Accounting Standard- 12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-11.

8. LEASE

Lease rentals are expensed with reference to the lease terms.

9. RETIREMENT BENEFITS

- (i) Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-15. In respect of employees on deputation, the leave salary and contribution towards pension/ gratuity are accounted for in accordance with the terms & conditions of deputation.
- (ii) The post-retirement medical benefit are regulated as per Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) Regulations, 2015 and is being accounted for on accrual basis.

10. INVENTORIES

Compendium of Regulations is printed for internal and Government use as well as sale at a prescribed price to the government companies and private parties. From 2016-17, the Inventory of compendium of Regulations as at the end of the year is accounted for at lower of cost or market value thereof.



-/Sd/-(Sanoj Kumar Jha) Secretary

केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31 MARCH 2021

SCHEDULE 22 - CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

I. CERC FUND

- i. As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission under the Act; and all sums received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- ii. A CERC Fund has been opened under the Public Account of India, which is a non-lapsable and non-interest bearing account. Ministry of Power treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. From 2015-16 to 2017-18, entire expenditure of the CERC was met from the 'Grant-in aid' released from the CERC Fund on accrual basis. In line with decision/deliberation in the Ministry of Finance and Ministry of Power and Changed Accounting policy, from 2018-19, CERC has started depositing surplus money, in the CERC Fund, after meeting annual expenditure and working capital requirements. The proposal is under consideration of Ministry of Power for further necessary approval.
- iii. During 2020-21, a sum of ₹ 1718 lakh (Previous year ₹ 9974 lakh) have been deposited in the CERC Fund and during the same period Ministry of Power released an amount of ₹ NIL (Previous year ₹ NIL) from the Fund, for meeting the establishment expenditure of CERC, leaving a balance of ₹ 64350 lakh (Previous Year ₹ 62632 lakh) in CERC Fund (Public Accounts of India) as on 31 March 2021.
- 2. CAPITAL COMMITMENTS AND CONTINGENT LIABILITIES
- Capital commitments of ₹ 27472 lakh existed as on 31 March 2021 in respect of Land and Building under development.

Advance for Purchase of Building

The CERC participated in bidding process organized by Ministry of Urban Development Government of India (Through Implementing Agency- NBCC) for purchase of office space with 54,494 sqft. of carpet area (74,788 sqft. super built up area) on free hold basis at World Trade Centre, Nauroji Nagar, New Delhi to meet office space requirements. As the project is under construction, the advance paid to NBCC has been accounted for as "Advance for purchase of Building" under Capital Work in Progress.

ii. ₹26 lakh Installation of new work station.

3. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for vehicles amounts to ₹4.57 lakh (Previous year ₹ 7.86 lakh).

4. FIXED ASSETS

- i. Assets acquired out of the Grant-in-Aid received from Ministry of Power are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves.
- Physical verification of assets was carried out in house in June 21. The physical verification report is under finalisation. No material discrepancy was noticed in the physical verification. Adjustments, if any, shall be carried out upon finalisation of the physical verification report.

5. CURRENT LIABILITY

- i. Pending the resolution of a dispute regarding trading price of the Non-Solar Renewable Energy Certificates (REC) in the power exchanges, Hon'ble Supreme Court directed that an amount of ₹ 500 per Non-Solar REC may be deposited with the CERC. Upon disposal of the matter, the amount shall be paid as per the directions of the Hon'ble Supreme Court of India. Accordingly, the amount of ₹ NIL (Previous year ₹ 2188 lakh) received has been kept in a separate bank account. The total amount of ₹ 94787 lakh received including interest thereon for an amount of ₹ 3721 lakh (Previous year ₹ 5396 lakh) has been accounted for as 'Current Asset' with corresponding amount as the 'Current Liability'.
- Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2021 was ₹ 1782 lakh (Previous Year ₹ 1782 lakh), of which an amount of ₹ 1288 lakh (Previous Year ₹ 1288 lakh) is contested by the parties in various courts of Law and not deposited by them in CERC on account of stay granted. Remaining amount of ₹ 494 lakh (Previous Year ₹ 494 lakh), has been received in CERC. Out of the received amount, ₹ 355



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

lakh (Previous year ₹ 357 lakh) is under contest in various courts of law and has been disclosed as the Current Liability. The amount received but contested has been kept under a short term fixed deposit in the bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. This is in line with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities. There is no impact on the Income and Expenditure Account on this account.

- iii. Provision for Leave encashment and Gratuity in respect of permanent employees of CERC has been made based on the Actuarial valuation for an amount of ₹ 181 lakh and ₹ 191 lakh (Previous year ₹ 336 lakh and ₹ 268 lakh) respectively.
- iv. Draft lease agreement received from NDMC in March 2019 envisages nil security deposit.
 Pending signing of this lease agreement, adjustment of security deposit with NDMC has not been taken up.
- v. A liability of ₹ 406 lakh on account of rent in respect of 942 square feet area on 3rd and 4th floor has been settled (Excluding Surcharge) with NDMC.

6. CURRENT ASSETS, LOANS AND ADVANCES

- i. In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- ii. During the year 2010-11, Demand Drafts amounting to ₹ 16,91,875/- were lost from the Registry of Commission and Encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is pending in the court of law. Last hearing was held on 21st April 2021 and the matter is next listed for 28th June 2021. Pending the outcome of the case, neither the amount was booked as income nor was provision for loss for stolen demand drafts made in the Books of Account.

7. TAXATION

As per section 10(23)(BBG) of the Income Tax Act, 1961, the Income of the Commission is exempted from the Income Tax.

8. INCOME & EXPENDITURE ACCOUNT

Up-to 2017-18, the entire fee and receipts were transferred to CERC Fund and expenditure was met from the Grants in aid. Income was recognised to the extent of the amount Grants on accrual basis. The issue of allowing CERC to deposit only surplus funds in the Public Account of India was taken up with the Government of India. As per the decision/deliberations of the Ministry of Finance and Ministry of Power, CERC is required to deposit, in the CERC Fund, only the surplus money after meeting its annual expenditure and working capital requirements. Accordingly, the Accounting Policy has been changed from 2018-19. As per the revised Accounting Policy, entire fee and other income accrued to CERC have been accounted for as Income and surplus is transferred to the CERC Fund.

9. **PROVISION FOR DUES**

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

10. INVENTORIES

Stock of Compendium of Regulations has been accounted for as Inventory from 2016-17 on the advice of the Comptroller and Auditor General of India.

11. Schedules 1 to 22 form an integral part of the Balance Sheet as at 31 March 2021 and the Income and Expenditure Account for the year ended on that date. Previous year figures have been regrouped wherever necessary.

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser -/Sanoj Kumar Jha) Secretary



_
2
5
X
R
MARCH
2
ls
S
ENDED
Ä
2
YEAI
F
THE Y
È.
NOR
Ö
S
Ë
Z
Σ
AYM
PA
D
Z
S
Ĥ
EIP
U
R

220

RECEIPTS AND PAYMENTS FOR THE	E YEAR I	YEAR ENDED 3	31st MARCH 2021		(₹ in Lacs)	_
RECEIPTS	CURRENT	PREVIOUS PAYMENTS	PAYMENTS	CURRENT	PREVIOUS	_
	YEAR	YEAR		YEAR	YEAR	_
	2020-21	2019-20		2020-21	2019-20	
I. To Opening Balances			l. <u>By Expenses</u>			
			(a) Establishment expenses			
(a) Bank Balance			(i) Salaries (Chairman & Members of			
			the Commission)	108.14	109.92	
(i) In Current Accounts:			(ii) Salaries (Officers and establishment)	665.79	708.38	
UNION BANK OF INDIA (INCLUDING AUTO	2,826.04	1,108.73	(iii) Allowances and Bonus	274.54	282.75	
SW/EEP)			(iv) Payment for professional and other	480.67	381.97	
			services			
(ii) Savings Account:			(v) Leave Encashment	94.73	38.21	
UNION BANK OF INDIA (INCLUDING AUTO	0.16	0.15	(b) Travel Expenses			
SWEEP)						
UNION BANK OF INDIA -REC DEPOSIT	89,140.79	82,986.53	(i) Foreign Travels	I	26.87	
(INCLUDING AUTO SWEEP)			(ii) Domestic Travels	4.32	43.33	
(iii) Fixed Deposit	551.10	498.27	(c) Medical and Health care facilities	59.29	50.88	
			(d) Other establishment charges			
(b) Cash In Hand	I	ı	(i) Tuition fees/ Children Education Allowance	6.21	9.45	
			(ii) LTC	14.75	7.34	
2. To Grants Received			(e) Contribution to Provident Fund	91.42	93.97	
From Ministry of Power		I	(f) Contribution to Other Funds			
			(i) CPF Matching Contribution	1.29	1.65	
3. To Receipts of the Commission			(ii) NPS Matching Contribution	6.38	4.88	
(i) Interest Received			(g) Staff welfare expenses	32.82	38.24	
- Interest on Auto Sweep Deposits	481.54	604.29				
- Interest from Savings Accounts	16.57	0.72	2. By Administratrative expenses			
- Interest Linked to Penalty FDRs	•	52.83				
- Interest on car Loan		0.30	(a) Labour and Processing expenses	588.92	538.77	
- Interest on Computer Advance	0.26	0.06	(b) Electricity & Power	43.53	60.14	
- Interest on Motor Cycle Advance	0.06	0.02	(c) Water charges	5.76	4.90	
			(d) Repair and Maintenance	3.15	5.73	

केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

Contd...

Contd					
3.47	0.66	(a) Security Deposit			
		3. Deposits Made	7.73	0.40	(i) Security deposit
					(c) Other Deposits
ı	33.69	- Prior Period Expenses			
3.70	•	- Training Expenses	I	0.30	(i) Advances to suppliers
1.70	2.31	- Miscellaneous Expenses			(b) Recovery of advance
38.00	3.80	- Information System -Maintenance of Software			
4.10	4.24	- Computer Repair & Maintenance	0.23	0.49	- Imprest
6.83	9.53	- Consumables			(iv) Other advance (to be specified)
7.49	7.97	- Bulding Repair and maintenance		0.10	(iii) Special Festival Advance
3.84	3.84	- Bandwidth Charges	0.05	•	(ii) Scooter/Motor cycle advance
I8.45	13.24	- Books & Periodicals	0.59	0.32	(i) Motor Car/personal Computer advance
4.60	6.98	- Air conditioner Repair and maintenance			(a) Recovery of advances from staff
5.88	5.85	- AMC Electricity			
0.38	1.28	- AMC UPS			. To Debt/Deposit Receipts
4.81	9.30	- AMC IT Infrastructure			
6.92	26.03	- AMC Airconditioner	I 6.65	10.70	(v) Miscellaneous receipts
6.13	5.17	- AMC Photocopier Machines			
0.42	0.64	- AMC EPABX		'	- RTI Fee
		(n) Others (to be specified)	55.90	10.00	- Excess Fee received
110.99	42.70		84.89	120.56	- Fee Received Without Requisite Details/Document
3.42	6.86	(I) Auditors Remuneration/Legal Fee		'	- Penalty
114.24	83.06	(k) Subscription Expenses	58.00	58.00	- Annual Registration Fee
23.83	7.23	(j) Expenses on Seminar/Meetings	8,365.66	7,842.28	- Tariff fee
0.40	0.24	(i) Travelling and Conveyance	5,915.08	5,237.66	- Licence Fee
20.11	19.09	(h) Printing and Stationery	1,615.50	830.50	- Filling Fee
28.65	20.39	Communication Charges			
		(g) Postage, Telephone and			(iv) Fee Charges by the Commission
14.54	12.14	(ii) Running & Maintenance			
72.52	63.22	(i) Taxi Hiring expenses	0.03	'	(iii) Sale of Newspapers
		(f) Vehicles Running and Maintenance			
I,948.46	2,662.62	(e) Rent, Rates and Taxes	0.10		(ii) Sale of Compendium
(₹ in Lacs)					

4

2020-21

	>	>	~																											
		0.23	2.76	1.00	0.57					0.30			5.10					26.85		98.30	0.44	0.69	3.56	1.74	248.66	0.22	0.12	60.85	3.28	1
		0.49	'	1.13	'		0.40			77.66			0.25					28.55		111.45	0.30	1.02	4.56	I.83	241.30	0.15	0.09	•	5.13	2.18
	4. (I) By Advances to Staff	3.28 (a) Other Advances (Expenses)	I.74 (b) FTE Advance	247.86 (c) LTC advance	0.22 (d) Medical Advance		0.12 (e) Special Festival Advance		15.10 (II) By Contingent Advances	117.11 (a) Advance to Suppliers	0.89	0.12 (III) By Other	9.66 (a) Security deposit refund	0.44	15.99 (IV) Adjustments/Remittances	3.11 (a) GPF/CPF/EPF etc. recovered from the	- deputationists	- GPF Recovery remitted	- EPF Recovery remitted (CERC Employee	voluntory)	2,187.95 - EPF(Voluntory) Recovery remitted	3,966.31 - CPF Recovery remitted	- NPS Recovery remitted	(b) Licence Fee	(c) Income tax (Salary/ Non Salary)	0.50 (d) Central Govt. Health Scheme (CGHS)	0.48 (e) CGEGIS/CEEIS	- (f) House building advances	(g) Other recoveries	(h) PM Care Fund
		5.13	1.84	240.69	0.15		0.09		21.46	125.59	•	0.88	10.36	0.34	0.60	2.44	2.18				- 2,1	4,721.73 3,9				3.30	'			
5. To Remittances Receipts		(a) Recovery from deputationists	(b) Licence Fee	(c) Income tax (Salary/ Non Salary)	(d) Central Govt. Health Scheme (CGHS)	(e) Central Govt Employees Group Insurance	Seheme (CGEIS)	(f) Other Receipts	- EPF/GSLI recovery	- CPF Matching Contirbution/EPF/GSLI/GPF/NPS	- FTE Recovery	- LTC Recovery	- H.B.A. Recovery	- Recovery of License Fees (Lease Accomodation)	- Gratuity Received	- Leave Salary Contribution	- PM Care Fund		6. REC Deposit Under Supreme Court Directions		- Receipt	- Interest on flexi deposit		7. To Other Receipts		- Sale of assets	- Medical Advance Refund			

केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

Contd...

222

107,943.19	112,264.61	107,943.19	112,264.61 10	=
551.10	551.10	(iii) <u>Fixed Deposits</u>		
89,140.79	93,862.52	(INCLUDING AUTO SWEEP)		
		UNION BANK OF INDIA -REC DEPOSIT		
0.16	73.52	AUTO SWEEP)		
		UNION BANK OF INDIA (INCLUDING		
		(ii) <u>Savings Account:</u>		
2,826.04	4,049.50	AUTO SWEEP)		
		UNION BANK OF INDIA (INCLUDING		
		(i) In Current Accounts:		
		10. By Closing Balances		
'	•	9. Cash in hand		
9,974.02	1,718.00	FUND (PUBLIC ACCOUNTS OF INDIA)		
		8. FUNDS TRANSFERRED TO CERC		
I	•	(a) Fee reverted		
		7. By Other		
•	36.49	(e) Intangible Assets		
15.72	5,828.51	(b) Land & Building		
42.86	11.51	(b) Machinery & Equipment		
3.17	1.47	(a) Furniture & Fittings		
		Capital Work-In-Progress		
		6. By Expenditure on Fixed Assets and		
19.30	83.39	(c) Gratuity		
25.63	26.40	(b) Leave Salary		
28.47	11.92	(a) Pension		
		5. By Contributions		

2020-21

Sd/-(Sanoj Kumar Jha) Secretary

Sd/-(Rajeev Pushkarna) Integrated Financial Adviser





के वि वि आयोग CERC

Central Electricity Regulatory Commission

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001 Phone: +91-11-23353503, Fax: +91-11-23753923, Website: www.cercind.gov.in